# Seventeenth Lok Sabha III Session (31/01/2020 to 23/03/2020)

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Friday, January 31, 2020/Magha 11, 1941(Saka)

No. 58

#### 12.45 P.M.

#### 1. National Anthem

The National Anthem was played.

#### 2. Affirmation

Shri Atul Kumar Singh alias Atul Rai, member representing Ghosi Parliamentary Constituency of Uttar Pradesh made affirmation in Hindi, signed the Roll of Members and took his seat in the House.

#### 12.48 P.M.

#### 3. President's Address – Laid on the Table

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on the 31<sup>st</sup> January, 2020.

## 4. Papers laid on the Table

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table:-

(1) A copy (Hindi and English versions) of the Economic Survey 2019-20 (Volume I and Volume II).

(2) A copy of explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 (No. 16 of 2019) under Rule 71(2) of Rules of Procedure and Conduct of Business in Lok Sabha.

The Minister of State in the Ministry of Parliamentary Affairs and Minster of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (1) The Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 (No. 16 of 2019) promulgated by the President on 28<sup>th</sup> December, 2019.
- (2) The Mineral Laws (Amendment) Ordinance, 2020 (No. 1 of 2020) promulgated by the President on 10<sup>th</sup> January, 2020.

## 5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 12<sup>th</sup> December, 2019, Rajya Sabha passed the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019.

# 6. Bill as passed by Rajya Sabha — Laid on the Table

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019

## 7. Reports of Standing Committee on Defence

Shri Brijendra Singh presented the following Reports (Hindi and English Versions) of the Standing Committee on Defence:-

- \*(1) First Report of the Standing Committee on Defence (17th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2019-20 on General Defence Budget, Border Roads Organisation, Indian Coast Guard, Military Engineer Services, Directorate General Defence Estates, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen, Ex-Servicemen Contributory Health Scheme, Defence Pensions and Sainik Schools(Demand No. 18 and 21)'.
- \*(2) Second Report of the Standing Committee on Defence (17th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2019-20 on Army, Navy, Air Force and Joint Staff (Demand No.19 & 20)'.
- \*(3) Third Report of the Standing Committee on Defence(17th Lok Sabha) on 'Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 20)'.
- \*(4) Fourth Report of the Standing Committee on Defence(17th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2019-20 on Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps.(Demand No. 19 and 20)'.

<sup>\*</sup> These reports were presented to Hon'ble Speaker, Lok Sabha on 20.12.2019 and Laid in Rajya Sabha on 13.12.2019.

# 8. Report of Standing Committee on Health and Family Welfare

Shri D. N. V. Senthilkumar S. laid on the Table the 117<sup>th</sup> Report (Hindi and English versions) on the Allied and Healthcare Professions Bill, 2018 of the Standing Committee on Health and Family Welfare.

#### 12.52 P.M.

(Lok Sabha adjourned till 11.00 A.M., Saturday, the 1st February, 2020.)

SNEHLATA SHRIVASTAVA Secretary General

# **LOK SABHA**

# **BULLETIN – PART I**

(Brief Record of Proceedings)

Saturday, February 1, 2020/Magha 12, 1941 (Saka)

No. 59

#### 11.00 A.M.

### 1. Papers laid on the Table

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 281 of Constitution:-

- (1) Report for the year 2020-21 –XV Finance Commission
- (2) Explanatory Memorandum as to the action taken on the recommendations contained in the above Report.

#### 11.01 A.M.

# 2. The Union Budget – 2020-2021

Smt. Nirmala Sitharaman presented a statement\* of the estimated receipts and expenditure of the Government of India for the year 2020-21.

#### 1.41 P.M.

# 3. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management (FRBM) Act, 2003:-

- (1) Medium-term Fiscal Policy cum Fiscal Policy Strategy Statement; and
- (2) Macro-economic Framework Statement.

<sup>\*</sup>She also laid some portion of her written speech on the Table.

### 1.42 P.M.

### 4. Government Bill-Introduced

The Finance Bill, 2020

## 1.44 P.M.

(Lok Sabha adjourned till 11 A.M., Monday, the 3<sup>rd</sup> February, 2020)

**SNEHLATA SHRIVASTAVA Secretary General** 

# **LOK SABHA**

# **BULLETIN – PART I**

(Brief Record of Proceedings)

Monday, February 3, 2020/Magha 14, 1941 (Saka)

No. 60

#### 11.00 A.M.

### 1. Starred Questions

Starred Question Nos. 1 (clubbed with Starred Question Nos. 10 and 18), 2, 5, 6, 7(clubbed with Starred Question No. 8) and 13 were orally answered. Members in whose names Starred Question Nos. 3, 4 and 10 were listed, were absent. However, Ministers concerned laid the reply on the Table. Supplementary Questions to Starred Question No. 4 were asked by the Members. Replies to Starred Question Nos. 9, 11, 12, 14–17, 19 and 20 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 1–230 were laid on the Table.

#### 12.01 P.M.

# 3. Papers laid on the Table

The Minister of Human Resource Development (Shri Ramesh Pokhriyal 'Nishank') laid on the Table a copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2018-2019, together with Audit Report thereon.

The Minister of Petroleum and Natural Gas and Minister of Steel (Shri Dharmendra Pradhan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2018-2019.

The Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Employees' State Insurance Corporation, New Delhi, for the year 2018-2019.
- (2) A copy of the following Notifications (Hindi and English versions) under sub-section (4) of Section 97 of the Employees' State Insurance Act, 1948:-
  - (i) Notification No. N-12/13/1/2016-P&D published in Gazette of India dated 27<sup>th</sup> May, 2019 amending Regulations 96-C regarding referral

- for super speciality treatment to tie up hospitals and expenditure to be incurred by ESIC directly.
- (ii) The Employees' State Insurance (General) Amendment Regulations, 2018 published in Notification No. N-12/13/1/2016-P&D in Gazette of India dated 19<sup>th</sup> November, 2018.
- (iii) The Employees' State Insurance (General) Amendment Regulations, 2017 published in Notification No. N-12/13/1/2016-P&D in weekly Gazette of India dated 7<sup>th</sup> July, 2017.
- (iv) The Employees' State Insurance (General) Amendment Regulations, 2019 published in Notification No. X-11/14/1/2019-P&D in Gazette of India dated 23<sup>rd</sup> August, 2019.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the following Notifications (Hindi and English versions) under sub-section (4) of Section 95 of the Employees' State Insurance Act, 1948:-
  - (i) The Employees' State Insurance (Central) Amendment Rules, 2019 published in Notification No. G.S.R.638(E) in Gazette of India dated 6<sup>th</sup> September, 2019.
  - (ii) The Employees' State Insurance (Central) Amendment Rules, 2019 published in Notification No. G.S.R.599(E) in Gazette of India dated 26<sup>th</sup> August, 2019.

The Minister of State (Independent Charge) of the Ministry of Culture and Minister of State (Independent Charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid on the Table:-

- (1) A copy each of the Annual Reports for the year 2018-2019 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-
  - (i) Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh.

- (ii) Institute of Hotel Management and Catering Technology Thiruvananthapuram.
- (iii) Institute of Hotel Management, Catering and Nutrition, New Delhi.
- (iv) Institute of Hotel Management, Catering and Nutrition, Lucknow.
- (v) Institute of Hotel Management, Catering and Nutrition, Shimla.
- (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
- (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
- (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
- (ix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
- (x) Institute of Hotel Management, Catering and Nutrition (Society), Gurdaspur.
- (xi) Institute of Hotel Management, Catering Technology and Applied Nutrition (Calcutta) Society, Kolkata.
- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
- (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.
- (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
- (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
- (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
- (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
- (xx) Institute for Hotel Management, Bengalore.

- (xxi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
- (xxii) National Council for Hotel Management and Catering Technology, Noida.
- (2) A copy each of the Review (Hindi and English versions) by the Government of the working of the above mentioned institutes for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Culinary Institute (Tirupati & Nodia), Noida, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Culinary Institute (Tirupati & Nodia), Noida, for the year 2018-2019.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2018-2019.

The Minister of State in the Ministry of Human Resource Development, Minister of State in the Ministry of Communications and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1) A copy of the Notification No. S. No. 307/Academic/2019 (Hindi and English versions) published in Gazette of India dated 7<sup>th</sup> November, 2019, making amendments in the Statute 10(5) of the Act relating to the constitution of the Court of the Guru Ghasidas Vishwavidyalaya under sub-section (2) of Section 43 of the Central Universities Act, 2009.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2018-2019, together with Audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2016-2017.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2018-2019.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2018-2019, together with Audit Report thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) by the Government of the All India Council for Technical Education, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2018-2019.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry

- and Forge Technology, Ranchi, for the year 2017-2018.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura Rashtriya Madhyamik Shiksha Abhiyan, Agartala, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tripura Rashtriya Madhyamik Shiksha Abhiyan, Agartala, for the year 2017-2018.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Manipur, Imphal, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Manipur, Imphal, for the year 2017-2018.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2018-2019.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura Sarva Shiksha Abhiyan, Agartala, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Tripura Sarva Shiksha Abhiyan, Agartala, for the year 2017-2018.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Lucknow, for the years 2015-2016 to 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Lucknow, for the years 2015-2016 to 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Lucknow, for the years 2015-2016 to 2017-2018.
- (19) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the UT of Lakshadweep Rashtriya Madhyamik Shiksha Abhiyan and other Schemes, Kavaratti, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the UT of Lakshadweep Rashtriya Madhyamik Shiksha Abhiyan and other Schemes, Kavaratti, for the year 2017-2018.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority,

- Kavaratti, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2017-2018.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Office Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Chhattisgarh, Raipur, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Project Office Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Chhattisgarh, Raipur, for the year 2017-2018.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Berhampur, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Berhampur, for the year 2017-2018.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
  - (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Koraput, for the year 2018-2019.
    - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Central University of Orissa, Koraput, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Orissa, Koraput, for the year 2018-2019.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2017-2018.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Visakhapatnam, Visakhapatnam, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Visakhapatnam, Visakhapatnam, for the year 2017-2018.
- (32) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (31) above.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Ghani Khan Choudhury Institute of Engineering and Technology, Malda, for the years 2011-2012 and 2013-2014 to 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ghani Khan Choudhury Institute of Engineering and Technology, Malda, for the years 2011-2012 and 2013-2014 to 2017-2018.
- (34) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2018-2019.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Nagpur, Nagpur, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Nagpur, Nagpur, for the year 2017-2018.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvarur, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvarur, for the year 2018-2019.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the years 2013-2014 to 2015-2016.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the years 2013-2014 to 2015-2016, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association of Indian Universities, New Delhi, for the years 2013-2014 to 2015-2016.
- (40) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Office Rashtriya Madhyamik Shiksha Abhiyan Chhattisgarh, Raipur, for the years 2014-2015 to 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Project Office Rashtriya Madhyamik Shiksha Abhiyan Chhattisgarh, Raipur, for the years 2014-2015 to 2017-2018.
- (42) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Delhi, Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Sarva Shiksha Abhiyan Delhi, Delhi, for the year 2017-2018.

- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, S.A.S. Nagar, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, S.A.S. Nagar, for the year 2017-2018.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) A copy of the All India Council for Technical Education (Categorization of Standalone Institutions for Grant of Graded Autonomy) Guidelines, 2019 (Hindi and English versions) published in Notification No. F. No. AICTE/P&AP/SIS/2019 in Gazette of India dated 11<sup>th</sup> October, 2019 under sub-section (1) of Section 23 of the All India Council for Technical Education Act, 1987.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Rashtriya Madhyamik Shiksha Abhiyan, Jaipur, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Rashtriya Madhyamik Shiksha Abhiyan, Jaipur, for the years 2016-2017 and 2017-2018.
- (49) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.

The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

- (1) A copy of the Statement (Hindi and English versions) on Half yearly Review of the trends in receipts and expenditure in relation to the budget at the end of the first half of the Financial year 2019-2020 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.
- (2) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-
  - (i) Report on the working and activities of the Allahabad Bank for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
  - (ii) Report on the working and activities of the Bank of Maharashtra for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
  - (iii) Report on the working and activities of the Central Bank of India for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
  - (iv) Report on the working and activities of the Dena Bank for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
  - (v) Report on the working and activities of the Indian Overseas Bank for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
  - (vi) Report on the working and activities of the Punjab National Bank for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
  - (vii) Report on the working and activities of the Union Bank of India for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
  - (viii) Report on the working and activities of the UCO Bank for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.

- (ix) Report on the working and activities of the Bank of Baroda for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the Canara Bank for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
- (xi) Report on the working and activities of the Corporation Bank of India for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
- (xiii) Report on the working and activities of the Oriental Bank of Commerce for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
- (xiv) Report on the working and activities of the Syndicate Bank for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
- (xv) Report on the working and activities of the United Bank of India for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
- (xvi) Report on the working and activities of the Vijaya Bank for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
- (xvii) Report on the working and activities of the Andhra Bank for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
- (xviii) Report on the working and activities of the Bank of India for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
- (xix) Report on the working and activities of the Punjab and Sind Bank for the year 2018-2019, alongwith Accounts and Auditor's Report thereon.
- (3) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2018-2019.
- (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2018-2019.
- (5) A copy of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers)(Second Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2019/27 in Gazette of India dated 29<sup>th</sup> July, 2019 under section 31 of the Securities and Exchange Board of India Act, 1992.
- (6) A copy the Pension Fund Regulatory and Development Authority (Employees' Service) (First Amendment) Regulations, 2018 (Hindi and English versions) published in Notification No. PFRDA/12/RGL/139/11 in Gazette of India dated 2<sup>nd</sup> November, 2018 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Institute of Actuaries of India (Transaction of Business at Meetings of Council) Amendment Regulations, 2019 (Hindi and English versions)

- published in Notification No. F.No. M-18013/01/2017-Ins.I(E) in Gazette of India dated 25<sup>th</sup> November, 2019 under Section 58 of the Actuaries Act, 2006.
- (9) A copy of the Annual Report (Hindi and English versions) on the working and activities of the State Bank of India, Mumbai, for the year 2018-2019, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India Act, 1955 as amended by Banking Laws (Amendment) Act, 1985.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2018-2019.
- (11) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
  - (i) Report of the Comptroller and Auditor General of India-Union Government (No. 16 of 2019)(Compliance Audit)-(Defence Services)

    Army for the year ended March, 2018.
  - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 17 of 2019)(Compliance Audit)-(Department of Revenue-Customs) for the year ended March, 2018.
- (12) A copy of the Notification No. S.O.4308(E) (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> November, 2019, regarding extension of the term and coverage of the Fifteenth Finance Commission and submission of two reports by the Finance Commission under Article 280 of the Constitution read with Section 6 and 8 of the Finance Commission (Miscellaneous Provisions) Act, 1951.
- (13) A copy of Notification No. G.S.R.980(E) (Hindi and English versions) published in Gazette of India dated 31<sup>st</sup> December, 2019, together with an

explanatory memorandum making certain amendments in the Notification No. 11/2017-C.E. dated 30<sup>th</sup> June, 2017 under Section 38 of the Central Excise Act, 1944.

- (14) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) G.S.R.764(E) published in Gazette of India dated 30<sup>th</sup> December, 2019, together with an explanatory memorandum making certain amendments in notifications mentioned therein.
  - (ii) G.S.R.765(E) published in Gazette of India dated 30<sup>th</sup> December, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Customs, dated 30<sup>th</sup> June, 2017.
  - (iii) G.S.R.766(E) published in Gazette of India dated 30<sup>th</sup> December, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 82/2017-Customs, dated 27<sup>th</sup> October, 2017.
  - (iv) G.S.R.767(E) published in Gazette of India dated 30<sup>th</sup> December, 2019, together with an explanatory memorandum making certain amendments in notifications mentioned therein.
  - (v) G.S.R.768(E) published in Gazette of India dated 30<sup>th</sup> December, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 53/2017-Customs, dated 30<sup>th</sup> June, 2017.
  - (vi) G.S.R.976(E) published in Gazette of India dated 31<sup>st</sup> December, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Customs, dated 1<sup>st</sup> June, 2011.

- (vii) G.S.R.977(E) published in Gazette of India dated 31<sup>st</sup> December, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 53/2011-Customs, dated 1<sup>st</sup> July, 2011.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
  - (i) G.S.R.905(E) published in Gazette of India dated 10<sup>th</sup> December, 2019, together with an explanatory memorandum seeking to Impose anti-dumping duty on imports of Clear float glass originating in or exported from Pakistan, Saudi Arabia and UAE in pursuance of Final Findings of Designated Authority in sunset review of notification No. 48/2014-customs (ADD) dated 11.12.2014.
  - (ii) G.S.R.939(E) published in Gazette of India dated 19<sup>th</sup> December, 2019, together with an explanatory memorandum seeking to amend notification No. 35/2018-Customs (ADD) dated 9<sup>th</sup> July, 2018 levying definitive anti-dumping duty on import of "High Tenacity Polyester Yarn (HPTY)" ORIGINATING FROM China PR for a period of five years. The amendment seeking to amend Sr. No. 5 of the duty table to change the name of the exporter "Oriental Textile (Holding) Ltd." to "Oriental Industries (Suzhou) Ltd".
  - (iii) G.S.R.769(E) published in Gazette of India dated 30<sup>th</sup> December, 2019, together with an explanatory memorandum making certain amendment in the notifications, mentioned therein, .
  - (iv) G.S.R.18(E) published in Gazette of India dated 8<sup>th</sup> January, 2020, together with an explanatory memorandum seeking to levy counter-vailing duty on 'continuous Cast Copper Wire Rods' originating in or exported from Indonesia, Malaysia, Thailand and Vietnam, for a pe-

riod of five years based on the Final Findings, dated 05.11.2019, of Directorate General of Trade Remedies.

- (16) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
  - (i) G.S.R.907(E) published in Gazette of India dated 12<sup>th</sup> December, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing of return in FORM GSTR-1 for registered persons in Jammu and Kashmir having aggregate turnover more than 1.5 crore rupees for the months of July, 2019 to September, 2019.
  - (ii) G.S.R.908(E) published in Gazette of India dated 12<sup>th</sup> December, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing of return in FORM GSTR-1 for registered persons in Jammu and Kashmir having aggregate turnover more than 1.5 crore rupees for the month of October, 2019.
  - (iii) G.S.R.909(E) published in Gazette of India dated 12<sup>th</sup> December, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing of return in FORM GSTR-7 for registered persons in Jammu and Kashmir for the months of July, 2019 to October, 2019.
  - (iv) G.S.R.910(E) published in Gazette of India dated 12<sup>th</sup> December, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing of return in FORM GSTR-3B for registered persons in Jammu and Kashmir for the months of July, 2019 to September, 2019.
  - (v) G.S.R.911(E) published in Gazette of India dated 12<sup>th</sup> December, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing of return in FORM GSTR-3B for

- registered persons in Jammu and Kashmir for the month of October, 2019.
- (vi) The Central Goods and Services Tax (Eighth Amendment) Rules, 2019 published in Notification No. G.S.R.924(E) in Gazette of India dated 13<sup>th</sup> December, 2019, together with an explanatory memorandum.
- (vii) G.S.R.925(E) published in Gazette of India dated 13<sup>th</sup> December,
   2019, together with an explanatory memorandum seeking to notify the common portal for the purpose of e-invoice.
- (viii) G.S.R.926(E) published in Gazette of India dated 13<sup>th</sup> December,
   2019, together with an explanatory memorandum seeking to notify the class of registered person required to issue e-invoice.
- (ix) G.S.R.927(E) published in Gazette of India dated 13<sup>th</sup> December, 2019, together with an explanatory memorandum seeking to give effect to the provisions of rule 46 of the CGST Rules, 2017.
- (x) G.S.R.928(E) published in Gazette of India dated 13<sup>th</sup> December, 2019, together with an explanatory memorandum seeking to notify the class of registered person required to issue invoice having QR Code.
- (xi) G.S.R.943(E) published in Gazette of India dated 23<sup>rd</sup> December, 2019, together with an explanatory memorandum seeking to extend the last date for filing of FORM GSTR-3B for the month of November, 2019 by three days from 20.12.2019 till 23.12.2019.
- (xii) G.S.R.953(E) published in Gazette of India dated 26<sup>th</sup> December, 2019, together with an explanatory memorandum seeking to waive late fees for non- filing of FORM GSTR-1 from July, 2017 to November, 2019.

- (xiii) The Central Goods and Services Tax (Ninth Amendment) Rules, 2019 published in Notification No. G.S.R.954(E) in Gazette of India dated 26<sup>th</sup> December, 2019, together with an explanatory memorandum.
- (xiv) G.S.R.955(E) published in Gazette of India dated 26<sup>th</sup> December, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing of return in FORM GSTR-1 for registered persons in Assam, Manipur or Tripura having aggregate turnover more than 1.5 crore rupees for the month of November, 2019.
- (xv) G.S.R.956(E) published in Gazette of India dated 26<sup>th</sup> December, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing of return in FORM GSTR-3B for registered persons in Assam, Manipur, Meghalaya or Tripura for the month of November, 2019.
- (xvi) G.S.R.957(E) published in Gazette of India dated 26<sup>th</sup> December, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing of return in FORM GSTR-7 for registered persons in Assam, Manipur or Tripura for the month of November, 2019.
- (xvii) G.S.R.2(E) published in Gazette of India dated 1<sup>st</sup> January, 2020, together with an explanatory memorandum seeking to bring into force certain provisions of the Finance (No. 2) Act, 2019 to amend the CGST Act, 2017.
- (xviii) The Central Goods and Services Tax (Amendment) Rules, 2020 published in Notification No. G.S.R.4(E) published in Gazette of India dated 1<sup>st</sup> January, 2020, together with an explanatory memorandum seeking to make amendment (2020) to CGST Rules.

- (xix) G.S.R.5(E) published in Gazette of India dated 1<sup>st</sup> January, 2020, together with an explanatory memorandum seeking to amend the notification No. 62/2019-CT dated 26.11.2019 to amend the transition plan for the UTs of J&K and Ladakh.
- (xx) G.S.R.26(E) published in Gazette of India dated 10<sup>th</sup> January, 2020, together with an explanatory memorandum seeking to extend the one-time amnesty scheme to file all FORM GSTR-1 from July 2017 to November, 2019 till 17th January, 2020.
- (xxi) The Central Goods and Services Tax (Ninth Removal of Difficulties)
  Order, 2019 published in Notification No. S.O.4340(E) published in
  Gazette of India dated 3<sup>rd</sup> December, 2019, together with an explanatory memorandum.
- (xxii) The Central Goods and Services Tax (Tenth Removal of Difficulties)
  Order, 2019 published in Notification No. S.O.4642(E) published in
  Gazette of India dated 26<sup>th</sup> December, 2019, together with an explanatory memorandum.
- (xxiii) G.S.R.761(E) published in Gazette of India dated 30<sup>th</sup> December, 2019, together with an explanatory memorandum seeking to further amend notification No. 01/2017-Central Tax (Rate), to rationalize the rate of GST on Woven and Non-woven Bags and sacks to polyethylene or polypropylene strips or the like, whether or not laminated, of a kind used for packing of goods (HS Code 3923/6305) including Flexible Intermediate Bulk Containers (FIBC) as per recommendations of the GST Council in its 38<sup>th</sup> Meeting.
- (xxiv) G.S.R.970(E) published in Gazette of India dated 31<sup>st</sup> December, 2019, together with an explanatory memorandum seeking to amend notification No. 12/2017-Central Tax (Rate) dated 28.06.2017 so as to exempt upfront amount payable for long term

lease of industrial/ financial infrastructure plots by an entity having 20% or more ownership of Government as recommended by goods and Services Tax Council in its 38<sup>th</sup> meeting held on 18<sup>th</sup> December, 2019.

- (xxv) G.S.R.971(E) published in Gazette of India dated 31<sup>st</sup> December, 2019, together with an explanatory memorandum seeking to amend notification No. 13/2017-Central Tax (Rate) dated 28.06.2017 so as to make scope of the entry prescribing reverse charge mechanism on renting of motor vehicle by a non-body corporate to a body corporate clear.
- (17) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
  - (i) G.S.R.762(E) published in Gazette of India dated 30<sup>th</sup> December, 2019, together with an explanatory memorandum seeking to further amend notification No. 01/2017- Integrated Tax (Rate), to rationalize the rate of GST on Woven and Non-Woven Bags and sacks of polyethylene or polypropylene strips or the like, whether or not laminated, of a kind used for packing of goods (HS Code 3923/6305) including Flexible Intermediate Bulk containers (FIBC) as per recommendations of the GST Council in its 38<sup>th</sup> Meeting.
  - (ii) G.S.R.972(E) published in Gazette of India dated 31<sup>st</sup> December, 2019, together with an explanatory memorandum seeking to amend notification No. 9/2017-Integrated Tax (Rate) dated 28.06.2017 so as to exempt upfront amount payable for long term lease of industrial/ financial infrastructure plots by an entity having 20% or more ownership of government as recommended

- by Goods and Services Tax Council in its  $38^{\text{th}}$  meeting held on  $18^{\text{th}}$  December, 2019.
- (iii) G.S.R.973(E) published in Gazette of India dated 31<sup>st</sup> December, 2019, together with an explanatory memorandum seeking to amend notification No. 10/2017-Integrated Tax (Rate) dated 28.06.2017 so as to make scope of the entry prescribing reverse charge mechanism on renting of motor vehicle by a non-body corporate to a body corporate clear.
- (iv) G.S.R.3(E) published in Gazette of India dated 1<sup>st</sup> January, 2020, together with an explanatory memorandum seeking to bring into force certain provisions of the Finance (No. 2) Act, 2019 to amend the IGST Act, 2017.
- (18) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
  - (i) G.S.R.763(E) published in Gazette of India dated 30<sup>th</sup> Decembe, 2019, together with an explanatory memorandum seeking to further amend notification No. 01/2017- Union Territory Tax (Rate), to rationalize the rate of GST on Woven and Non-Woven Bags and sacks of polyethylene or polypropylene strips or the like, whether or not laminated, of a kind used for packing of goods (HS Code 3923/6305) including Flexible Intermediate Bulk Containers (FIBC) as per recommendations of the GST Council in its 38<sup>th</sup> Meeting.
  - (ii) G.S.R.974(E) published in Gazette of India dated 31<sup>st</sup> December, 2019, together with an explanatory memorandum seeking to amend notification No. 12/2017- Union Territory Tax (Rate), dated 28.06.2017 so as to exempt upfront amount payable for long term lease of industrial/ financial infrastructure plots by an entity having 20% or more ownership of Government as recommended by Goods

- and Services Tax Council in its 38<sup>th</sup> meeting held on 18<sup>th</sup> December, 2019.
- (iii) G.S.R.975(E) published in Gazette of India dated 31<sup>st</sup> December, 2019, together with an explanatory memorandum seeking to amend notification No. 13/2017- Union Territory Tax (Rate), dated 28.06.2017 so as to make scope of the entry prescribing reverse charge mechanism on renting of motor vehicle by a non-body corporate to a body corporate clear.

#### 4. Assent to Bills

- (I) Secretary General laid on the Table following three Bills passed by the Houses of Parliament during the Second Session of Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 19<sup>th</sup> November, 2019:-
  - (1) The National Institute of Design (Amendment) Bill, 2019;
  - (2) The Taxation Laws (Amendment) Bill, 2019; and
  - (3) The Appropriation (No.3) Bill, 2019
- (II) Secretary General also laid on the Table one copy each, duly authenticated by the Secretary General, Rajya Sabha, of the following 12 Bills passed by the Houses of Parliament and assented to by the President:-
  - (1) The Jallianwala Bagh National Memorial (Amendment) Bill, 2019;
  - (2) The Transgender Persons (Protection of Rights) Bill, 2019;
  - (3) The Chit funds (Amendment) Bill, 2019;

- (4) The Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Bill, 2019;
- (5) The Special Protection Group (Amendment) Bill, 2019;
- (6) The Dadra and Nagar Haveli and Daman and Diu (Merger of Union Territories) Bill, 2019
- (7) The National Capital Territory of Delhi (Recognition of Property Rights of Resident in Unauthorised Colonies) Bill, 2019;
- (8) The Citizenship (Amendment) Bill, 2019;
- (9) The Arms (Amendment) Bill, 2019;
- (10) The Recycling of Ships Bills, 2019;
- (11) The International Financial Services Centres Authority Bill, 2019; and
- (12) The Constitution (One Hundred and Fourth Amendment) Bill, 2019.

#### \*12.03 P.M.

# 5. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Twelfth Report of the Business Advisory Committee.

(Lok Sabha adjourned at 12.08 P.M. and re-assembled at 1.31 P.M.)

<sup>\*</sup>From 12.03 P.M. to 12.08 P.M., Members raised matters of urgent public importance.

#### 1.31 P.M.

#### 6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Nihal Chand Chauhan regarding need to take remedial measures to tackle locust attack destroying crops in Rajasthan.
- (2) Smt. Jaskaur Meena regarding need to shift Krishi Vigyan Kendra in Dausa parliamentary constituency, Rajasthan, to a suitable place in the constituency.
- (3) Shri Rodmal Nagar regarding need to develop Mohanpura dam in Madhya Pradesh as a tourist place.
- (4) Shri S. Muniswamy regarding need to include Kolar parliamentary constituency in Jal Shakti Abhiyan Project.
- (5) Shri Jamyang Tsering Namgyal regarding shortage of officers and staff in Union Territory of Ladakh.
- (6) Shri L.S. Tejasvi Surya regarding need to ban organizations spreading terror in the country.
- (7) Shri Kunwar Pushpendra Singh Chandel regarding need to develop historical Charkhari fort in Bundelkhand region of Uttar Pradesh.
- (8) Shri Anurag Sharma regarding disposal of E-waste.
- (9) Shri Mukesh Rajput regarding need to increase annual cash withdrawal limit from banks for retail traders to Rs. 5 crore per year.
- (10) Smt. Mala Rajya Laxmi Shah regarding need to sanction funds for construction of railway line from Dehradun to Kalsi in Uttarakhand.
- (11) Shri Sushil Kumar Singh regarding need to restart Integrated Action Plan/Additional Central Assistance programme for Left Wing Extremism affected districts in the country.

- (12) Shri Rahul Kaswan regarding need to allocate Rajasthan its due share of water for Sidhmukh Nohar Irrigation Project.
- (13) Shri Mohan Mandavi regarding need to ensure participation of members of Parliament in decision making process for utilisation of funds collected under District Mineral Foundation for development works in Chhattisgarh.
- (14) Smt. Raksha Nikhil Khadse regarding need to extend benefit of Pradhan Mantri Gramin Awas Yojana to families found eligible in Jalgaon district, Maharashtra.
- (15) Ms. S. Jothi Mani regarding shortage of funds under MGNREGA.
- (16) Shri Rajmohan Unnithan regarding need to create post of clinical pharmacist for Pharm. D graduates.
- (17) Dr. T. Sumathy Thamizhachi Thangapandian regarding water problem of Tamil Nadu.
- (18) Shri Bellana Chandra Sekhar regarding need to increase pension amount under EPS 95.
- (19) Prof. Saugata Roy regarding Citizenship Amendment Act.
- (20) Shri Rahul Ramesh Shewale regarding need to formulate uniform policy addressing construction restrictions and buffer zones around Defence establishments.
- (21) Shri Kaushalendra Kumar regarding need to consider cultivation of betel leave as an agricultural activity and grant the status of 'farmer' to betel leave growers in Bihar.
- (22) Shri Bhartruhari Mahtab regarding need to amend rules for CAMPA Funds.
- (23) Dr. Gaddam Ranjith Reddy regarding need to promote poultry Industry.
- (24) Shri Chandan Singh regarding need to construct four lane road on National Highway 31 alongwith a Express highway from Rajauli to Bakhtiyarpur in Nawada parliamentary constituency, Bihar.

#### 1.32 P.M.

#### 7. Motion of Thanks on the President's Address

Time Recommended by BAC: 12 Hrs.

Time Taken: 4 Hrs. 29 Mts.

Balance: 7 Hrs. 31 Mts.

Shri Parvesh Sahib Singh Verma moved the following motion :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2020'."

Shri Ram Kripal Yadav seconded the motion.

#### 3.08 P.M.

Thereafter, the Chair made the following announcement:-

"Hon'ble Members whose amendments to the Motion of Thanks have been circulated, may, if they desire to move their amendments, send slips at the Table within 15 minutes indicating the serial numbers of the amendments they would like to move. Only those amendments, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of amendments treated as moved will be put up on the Notice Board shortly thereafter. In case Members find any discrepancy in the list, they may kindly bring it to the notice of the Officer at the Table immediately."

Ninety Nine (1–20, 31–38, 50–69, 90–99, 121–130, 134–140, 151–160 and 169–182) Amendments were moved.

#### 3.09 P.M.

The following members took part in the debate:-

- 1. Shri P.K. Kunhalikutty
- 2. Shri Gaurav Gogoi
- 3. Shri T.R. Baalu
- 4. Ms. Mahua Moitra
- 5. Shri P.V. Midhun Reddy
- 6. Shri Vinayak Bhaurao Raut
- 7. Shri Pinaki Misra
- 8. Shri Ritesh Pandey
- 9. Shri Jasbir Singh Gill
- 10. Shri Tatkare Sunil Dattatray
- 11. Shri Ajay Misra Teni
- 12. Shri S. Jagathrakshakan
- 13. Adv. A.M. Ariff
- 14. Shri Malook Nagar

The discussion was not concluded.

#### 6.01 P.M.

(Lok Sabha adjourned till 11 A.M., Tuesday, the 4<sup>th</sup> February, 2020)

SNEHLATA SHRIVASTAVA
Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

**Tuesday, February 4, 2020/Magha 15, 1941 (Saka)** 

No. 61

#### 11.00 A.M.

## 1. Obituary References

The Speaker made references to the passing away of His Masjesty Sultan Qaboos Bin Said Al Said (Sultan of Oman); Shri N. Selvaraju, member of the Seventh Lok Sabha; Shri Rampal Singh, member of the Tenth, Twelfth and Thirteenth Lok Sabhas; Shri Y.V. Rao, member of the Thirteenth Lok Sabha; Shri Chander Pal Singh, member of the Sixth and Seventh Lok Sabhas; Shri Chunni Lal Bhau Thakur, member of the Thirteenth Lok Sabha; Shri P.H. Pandian, member of the Thirteenth Lok Sabha; and Shri Kamal Singh, Member of the First and Second Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 11.05 A.M.

# 2. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 21–40 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 231–460 would be printed in the Official Report for the day.

# (Due to interruptions, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 12.00 Noon)

#### 12.00 Noon

### 3. Papers laid on the Table

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) on behalf of the Minister of Home Affairs (Shri Amit Shah) laid on the Table a copy of the Citizenship (Registration of Citizens and Issue of National Identity Cards) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.586(E) in Gazette of India dated 21<sup>st</sup> August, 2019 under sub-section (4) of Section 18 of the Citizenship Act, 1955.

The Minister of Agriculture and Farmers Welfare; Minister of Rural Development; and Minister of Panchayati Raj (Shri Narendra Singh Tomar) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Agriculture and Farmers Welfare for the year 2020-2021.
- (2) Detailed Demands for Grants of the Ministry of Panchayati Raj for the year 2020-2021.
- (3) Output-Outcome Monitoring Framework (for the Schemes with Financial Outlays less than 500 crore), Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare, for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Fertilizer and Chemicals Travancore Limited, for the year 2018-2019.
  - (ii) Annual Report of the Fertilizer and Chemicals Travancore Limited, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Madras Fertilizer Limited, Chennai, for the year 2018-2019.
  - (ii) Annual Report of the Madras Fertilizer Limited, Chennai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the

- working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2018-2019.
- (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2018-2019.
  - (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited,New Delhi, for the year 2018-2019, alongwith Audited

- Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Fertilizer Corporation of India Limited,
    New Delhi, for the year 2018-2019, alongwith Audited
    Accounts and comments of the Comptroller and Auditor
    General thereon.
- (i) (i) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2018-2019.
  - (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Ahmedabad, for the year 2018-2019.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Guwahati, for the year 2017-2018, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Drugs and Pharmaceutical Limited for the years 2016-2017 and 2017-2018 within the stipulated period of nine months after the close of the accounting year.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2018-2019.
- (2) Annual Report of the HMT Limited, Bangalore, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - The Minister of State in the Ministry of Social Justice and Empowerment (Shri Krishan PaL) laid on the Table:-
- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2018-2019.
  - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General

thereon.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Seva Sangh, Parbhani, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Seva Sangh, Parbhani, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Pahel (Viklang Punarwas Kendra Samiti), Kanpur, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pahel (Viklang Punarwas Kendra Samiti), Kanpur, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Priyadarsini Service Organisation, Visakhapatnam, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Priyadarsini Service Organisation, Visakhapatnam, for the year 2018-2019.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Development and Welfare Association of the Blind, Nalgonda, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Development and Welfare Association of the Blind, Nalgonda, for the year 2018-2019.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sweekaar Academy of Rehabilitation Sciences, Secunderabad, Telengana, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Sweekaar Academy of Rehabilitation Sciences, Secunderabad, Telengana, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sweekaar Academy of Rehabilitation Sciences, Secunderabad, Telengana, for the year 2018-2019.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Raosaheb Dadarao Danve) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2018-2019.
- (2) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid on the Table:-

(1) A copy of the Chandigarh Poisons Possession and Sale Rules, 2015 published in Notification No. 1706/FII(6)/2015/4727 in Chandigarh

Administration Gazette dated 21<sup>st</sup> May, 2015 (in English version) and dated 7<sup>th</sup> June, 2019 (in Hindi version) under sub-section (5) of Section 8 of the Poisons Act, 1919.

- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 2017-2018, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Port Blair Municipal Council, Port Blair, for the year 2017-2018.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Kollam, for the year 2018-2019.
  - (ii) Annual Report of the Rehabilitation Plantations Limited, Kollam, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Notification No. S.O.1395(E) (Hindi and English versions) published in Gazette of India dated 3<sup>rd</sup> May, 2017 directing that the powers of the appropriate Government under the Real Estate (Regulation and Development) Act, 2016 shall, subject to the control of the President and until further orders, be exercised, in relation to the National

Capital Territory of Delhi by the Lieutenant Governor issued under clause (1) of Article 239 of the Constitution.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurugram, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurugram, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the

- year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2018-2019.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2016-2017.
  - (ii) Annual Report of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Kerala Agro Industries Development Corporation Limited, Trivandrum, for the year 2013-2014.
  - (ii) Annual Report of the Kerala Agro Industries Development Corporation Limited, Trivandrum, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Multi-State Co-operative Societies (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.931(E)

in Gazette of India dated 16<sup>th</sup> December, 2019 under sub-section (3) of Section 124 of the Multi State Cooperative Societies Act, 2002.

The Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2018-2019.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri Sanjeev Kumar Balyan) laid on the Table a copy of the Indian Veterinary Council (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.888(E) in Gazette of India dated 2<sup>nd</sup>

December, 2019 under sub-section (2) of Section 64 of the Indian Veterinary Council Act, 1984.

## 4. Reports of Public Accounts Committee

Shri Adhir Ranjan Chowdhury presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2019-20):-

- (1) 4<sup>th</sup> Report on 'Excesses Over Voted Grants and Charged Appropriations (2016-17)'.
- (2) 5<sup>th</sup> Report on 'Implementation of Recommendations of PAC by Ministries of Finance, Defence and Women and Child Development'.
- (3) 6<sup>th</sup> Report on Action taken by the Government on the Observations/
  Recommendations of the Committee contained in 88<sup>th</sup> Report of PAC
  (16<sup>th</sup> Lok Sabha) on 'Excesses Over Voted Grants and Charged
  Appropriations (2015-16)'.
- (4) 7<sup>th</sup> Report on Action Taken by the Government on the Observations/
  Recommendations contained in 90<sup>th</sup> Report of PAC (15<sup>th</sup> Lok Sabha)
  on 'Activities of Atomic Energy Regulatory Board'.
- (5) 8<sup>th</sup> Report on Action Taken by the Government on the Observations/ Recommendations contained in 109<sup>th</sup> Report of PAC (16<sup>th</sup> Lok Sabha) on 'Accounting of Projects in Indian Railways'.

#### 12.06 P.M.

# 5. Statement by Minister

The Minister of Agriculture and farmers Welfare; Minister of Rural Development; and Minister of Panchayati Raj (Shri Narendra Singh Tomar) laid a statement (Hindi and English versions) regarding the status of

implementation of the recommendations/ observations contained in the 51<sup>st</sup> Report of the Standing Committee on Agriculture on 'Variance in cost and quality of agricultural tools and implements being provided to the farmers under Rashtriya Krishi Vikas Yojana (RKVY) and problems being faced by the farmers due to imported Power Tillers-a Review' pertaining to the Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare.

#### 6. Motion

Shri Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on 3<sup>rd</sup> February, 2020."

The motion was adopted.

### 12.07 P.M.

#### 7. Government Bill – Introduced

The Aircraft (Amendment) Bill, 2020

#### \*12.25 P.M.

## 8. Submission by Members

(i) Sarvashri Nihal Chand, Rahul Kaswan and Hanuman Beniwal made submission regarding Locust menace in Rajasthan:-

Sarvashri Devji M. Patel, Dushyant Singh and Dr. Kirit P. Solanki associated.

\*Shri Arjun Ram Meghwal responded.

#### 12.47 P.M.

(ii) Sarvashri T.N. Prathapan and N.K. Premachandran made submission regarding alarming situation arising out of outbreak of Corona virus throughout the country, especially in Kerala.

Dr. DNV Senthilkumar associated.

\*Shri Arjun Ram Meghwal responded.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.03 P.M.)

<sup>\*</sup>From 12.08 P.M. to 1.14 P.M., Members raised matters of urgent public importance.

# The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises

#### 2.03 P.M.

#### 9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ashok Mahadeorao Nete regarding need to establish one more Krishi Vigyan Kendra in Chamorshi Tehsil, Gadchiroli district, Maharashtra.
- (2) Shri Ajay Nishad regarding need to repair Muzaffarpur-Janakpur road and construct a bridge on river Bagmati in Bihar.
- (3) Shri Nitesh Ganga Deb regarding setting up of a satellite centre of AIIMS at Sambalpur in Odisha.
- (4) Shri Manoj Kotak regarding problems faced by Divyang Commuters in Mumbai local trains.
- (5) Shri P. C. Gaddigoudar regarding granting of UNESCO tag to Aihole and Badami temples in Karnataka.
- (6) Shri Vishnu Dayal Ram regarding need to construct a bridge over Sone River between Srinagar (Jharkhand) and Paduka (Bihar).
- (7) Dr. Nishikant Dubey regarding inclusion of Deoghar in Amritsar-Delhi-Kolkata Industrial Corridor.
- (8) Shri Ashok Kumar Rawat regarding need to ensure compliance of guidelines of District Development Coordination and Monitoring Committee (DISHA) by district authorities particularly in Sitapur district, Uttar Pradesh.

- (9) Shri Devji M. Patel regarding need to provide toll free number to farmers for Pradhan Mantri Fasal Bima Yojana.
- (10) Shri Sunil Kumar Singh regarding need to ensure timely completion of North Koel Reservoir Project in Bihar and Jharkhand.
- (11) Shri Khagen Murmu regarding need to implement Ayushman Bharat Yojana in West Bengal.
- (12) Shri Pankaj Chowdhary regarding need to provide a Sleeper Class Coach and Chair Car Coach in Train No. 12571/12572 (Anand Vihar Gorakhpur Humsafar Express).
- (13) Prof. (Dr.) Ram Shankar Katheria regarding railway connectivity in Etawah parliamentary constituency.
- (14) Shri Jugal Kishore Sharma regarding need to start additional railway service between Jammu and Chandigarh.
- (15) Shri Anto Antony regarding Citizenship Amendment Act, 2019.
- (16) Shri Kodikunnil Suresh regarding problems faced by residents of Munroe Islands in Kerala.
- (17) Shri Andimuthu Raja regarding land rights issue of cultivators in Gudalur and Pandalur Taluka of Nilgiris district in Tamil Nadu.
- (18) Smt. Aparupa Poddar regarding need to construct a new school building for Kendriya Vidyalaya Tarakeswar in Arambagh parliamentary constituency, West Bengal.
- (19) Shri Krupal Balaji Tumane regarding need to enhance the pension of EPF Pensioners.
- (20) Shri Mahabali Singh regarding need to construct an underpass (subway) at pillar no. 610/19A on railway line in Kaimur district, Bihar.

- (21) Shri Chandra Sekhar Sahu regarding need to reconsider decision to exclude Watershed projects from Central Assistance.
- (22) Shri Malook Nagar regarding need to enhance the sugarcane price.
- (23) Shri K. Navaskani regarding claims of crop insurance by farmers in Ramanathpuram Parliamentary constituency of Tamil Nadu.
- (24) Shri Srinivas Kesineni regarding alleged arbitrary usage of Section 144 in Andhra Pradesh.
- (25) Shri K. Subbarayan regarding need for national level policy for home based workers in the country.
- (26) Shri N.K. Premachandran regarding condition of National Highway 744 connecting Kollam and Kottavasall in Kerala.

#### 2.03 P.M.

#### 10. Motion of Thanks on the President's Address

Time Allotted: 12 Hrs.

Time Taken: 8 Hrs. 30 Mts. Balanced: 3 Hrs. 30 Mts.

Further consideration of the following motion moved by Shri Parvesh Sahib Singh Verma and seconded by Shri Ram Kripal Yadav on 3<sup>rd</sup> February, 2020, namely:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2020'."

The following members took part in the debate:-

- 1. Shri Dilip Ghosh
- 2. Shri Nama Nageswar Rao
- 3. Shri Rajiv Ranjan Singh alias Lalan Singh
- 4. Dr. Shashi Tharoor
- 5. Dr. Satyapal Singh
- 6. Shri Akhilesh Yadav
- 7. Shri Hasnain Masoodi
- 8. Shri Sunil Kumar Pintu
- 9. Shri Thol Thirumaavalavan
- 10. Shri Abdul Khaleque
- 11. Shri Nihal chand
- 12. Shri Gaddam Ranjith Reddy
- 13. Shri Asaduddin Owaisi

- 14. Shri N.K. Premachandran
- 15\* Shri Rakesh Singh
- 16\* Shri Naranbhai Kachhadiya
- 17\* Ms. Aparupa Poddar
- 18\* Shri Nayab Singh
- 19\* Dr. Subhash Bhamre Ramrao
- 20\* Adv. Adoor Prakash
- 21\* Smt. Rama Devi
- 22\* Shri Ganesh Singh
- 23\* Shri Saptagiri Sankar Ulaka
- 24\* Shri Talari Rangaiah
- 25\* Smt. Gitaben Vajesinghbhai Rathwa
- 26\* Smt. Ranjanben Dhananjay Bhatt
- 27\* Dr. Virendra Kumar
- 28\* Shri S.R. Parthiban
- 29. Shri D. Ravikumar
- 30. Shri Dilip Saikia
- 31. Kunwar Danish Ali
- 32. Shri K. Navaskani
- 33. Shri M. Selvaraj
- 34. Dr. Rajdeep Roy
- 35. Shri Balubhau alias Suresh Narayan Dhanorkar

#### 6.04 P.M.

(Lok Sabha adjourned till 11 A.M., Wednesday, the 5<sup>th</sup> February, 2020)

# SNEHLATA SHRIVASTAVA Secretary General

<sup>\*</sup>Written speeches were laid on the Table.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, February 5, 2020/Magha 16, 1941 (Saka)

No. 62

#### 11.00 A.M.

# 1. <sup>®</sup>Statement by the Prime Minister

The Prime Minister (Shri Narendra Modi) made a statement on detailed scheme for construction of a magnificent temple of Bhagwan Shri Ram at Ayodhya and other connected matters in accordance with directions of the Supreme Court.

#### 11.10 A.M.

# 2. Starred Questions

Member in whose name Starred Question No. 41 was listed, was absent. However, Minister concerned laid reply on the Table. Supplementary Question to Starred Question No. 41 was asked by the Member. Starred Question Nos. 42–48 were orally answered. Replies to Starred Question Nos. 49–60 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

@For details, please see the debate of the day.

#### 12.01 P.M.

### 4. Papers laid on the Table

The Minister of Law and Justice; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the Table a copy of the Conduct of Elections (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. S.O.3786(E) in Gazette of India dated 22<sup>nd</sup> October, 2019 under subsection (3) of Section 169 of the Representation of the People Act, 1951.

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) on behalf of The Minister of Petroleum and Natural Gas; and Minister of Steel (Shri Dharmendra Pradhan) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Petroleum and Natural Gas for the year 2020-2021.
- (2) Output Outcome Framework of the Ministry of Petroleum and Natural Gas for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Mines for the year 2020-2021.

(2) Detailed Demands for Grants of the Ministry of Coal for the year 2020-2021.

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; and Minister of State (Independent Charge) of the Ministry of Planning (Shri Rao Inderjit Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Labour Economics Research and Development, Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Labour Economics Research and Development, Delhi, for the year 2018-2019.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (a) (i) Review by the Government of the working of the Mishra Dhatu

- Nigam Limited, Hyderabad, for the year 2018-2019.
- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards for the year 2018-2019.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cantonment Boards for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2018-2019.

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Tata Memorial Centre, Mumbai, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2018-2019.
- (3) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Department of Space for the year 2020-2021.
  - (ii) Detailed Demands for Grants of the Department of Atomic Energy for the year 2020-2021.

- (4) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:-
  - (i) 69<sup>th</sup> Annual Report of the Union Public Service Commission, New Delhi, for the year 2018-2019.
  - (ii) Memorandum explaining reasons for non-acceptance of Commission's advice in respect of cases reported in Chapter 9 of the Report.
- (5) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Ministry of Personnel, Public Grievances & Pensions, Central Vigilance Commission and Union Public Service Commission for the year 2020-2021.
  - (ii) Output Outcome Monitoring Framework of the Ministry of Personnel, Public Grievances & Pensions for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2018-2019.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

- (i) S.O.2092(E) published in Gazette of India dated 25<sup>th</sup> June, 2019, regarding amendment in import policy of seeds of Peas.
- (ii) S.O.3112(E) published in Gazette of India dated 28<sup>th</sup> August, 2019, regarding amendment of import policy of polymethyl methacrylate under Exim code 39169032 of ITC (HS) 2017-Schedule-I (Import Policy).
- (iii) S.O.3111(E) published in Gazette of India dated 28<sup>th</sup> August, 2019, regarding Insertion of a new policy condition under Chapter 87 of ITC (HS), 2017-Schedule-I (Import Policy).
- (iv) S.O.3156(E) published in Gazette of India dated 31<sup>st</sup> August, 2019, regarding amendment of import policy of "Agarbatti" and other odoriferous preparations which operate by burning under Exim code 33074100 and 33074900 of ITC (HS) 2017-Schedule-I (Import Policy).
- (v) S.O.3214(E) published in Gazette of India dated 5<sup>th</sup> September, 2019, regarding amendment in import policy of Iron & Steel and incorporation of policy condition in Chapters 72, 73 and 86 of ITC (HS), 2017, Schedule-I (Import Policy).
- (vi) S.O.3213(E) published in Gazette of India dated 5<sup>th</sup> September, 2019, regarding amendment in import policy of Chlorotrif-luoroethene (CTFE) under HS Code 2903 77 90 of Chapter 29 of ITC (HS), 2017 Schedule-I (Import Policy).
- (vii) S.O.3492(E) published in Gazette of India dated 26<sup>th</sup> September, 2019, regarding amendment in import policy electronic cigarettes.

- (viii) S.O.3684(E) published in Gazette of India dated 11<sup>th</sup> October, 2019, regarding amendment in Import Policy Condition of Urea under Exim Code 31021000 in the ITC (HS) 2017, Schedule-I (Import Policy).
- (ix) S.O.3685(E) published in Gazette of India dated 11<sup>th</sup> October,
   2019, regarding amendment in import policy of Indian National Flag.
- (x) S.O.3841(E) published in Gazette of India dated 24<sup>th</sup> October, 2019, regarding amendment in import policy condition No. 2 of Chapter 39 of ITC (HS), 2017, Schedule-I (Import Policy).
- (xi) S.O.4066(E) published in Gazette of India dated 8<sup>th</sup> November, 2019, regarding amendment in Policy Condition No. 3 of Chapter 88 and incorporation of Policy Condition No. 3 in Chapter 95 of ITC (HS) 2017, Schedule-I (Import Policy).
- (xii) S.O.4096(E) published in Gazette of India dated 13<sup>th</sup> November, 2019, regarding amendment in import policy of Iron & Steel and incorporation of policy condition in chapter 72, 73 and 86 of ITC (HS), 2017, Schedule-I (Import Policy).
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2018-2019.

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Bharat Broadband Network Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Bharat Broadband Network Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
  - (i) The Telecommunication Interconnection Usage Charges (Fifteenth Amendment) Regulations, 2019 (10 of 2019) published in Notification No. F. No. 6-14/2019-BB&PA in Gazette of India dated 17<sup>th</sup> December, 2019.
  - (ii) The Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Second Amendment) Regula-

- tions, 2020 (1 of 2020) published in Notification No. F. No. 21-5/2019-B&CS in Gazette of India dated 1<sup>st</sup> January, 2020.
- (iii) The Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems) (Third Amendment) Regulations, 2020 (2 of 2020) published in Notification No. F. No. 21-4/2018-B&CS in Gazette of India dated 1<sup>st</sup> January, 2020.
- (3) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Ministry of Electronics and Information Technology for the year 2020-2021.
  - (ii) Output Outcome Monitoring Framework for Central Sector Schemes of the Ministry of Electronics and Information Technology for the year 2020-2021.
  - (iii) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications, for the year 2020-2021.
  - (iv) Output Outcome Monitoring Framework for Schemes of the Department of Telecommunications, Ministry of Communications, for the year 2020-2021.

The Minister of State in the Ministry of Railways (Shri Angadi Suresh Channabasappa) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development

Authority, New Delhi, for the year 2018-2019.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987:-
  - (i) The Railway Claims Tribunal (Procedure) Amendment Rules, 2019 published in Notification No. G.S.R.941(E) in Gazette of India dated 20<sup>th</sup> December, 2019.
  - (ii) The Railway Claims Tribunal (Procedure) Amendment Rules, 2020 published in Notification No. G.S.R.21(E) in Gazette of India dated 10<sup>th</sup> January, 2020.
- (4) A copy of the Rail Land Development Authority (Constitution) Amendment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.32(E) in Gazette of India dated 14<sup>th</sup> January, 2020 under Section 199 of the Railways Act, 1989.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Railways for the year 2020-2021.

# 5. Statement of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit P. Solanki laid on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter I of Twenty-third Report (16<sup>th</sup> Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Thirty-first Report (15<sup>th</sup>

Lok Sabha) on 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Ordnance Factory Board (OFB)' pertaining to the Ministry of Defence (Department of Defence Production).

## 6. Report of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh presented the Second Report\* (Hindi and English versions) of the Committee on Welfare of Other Backward Classes on 'Measures undertaken to secure representation of OBCs in admissions and employment in Kendriya Vidyalayas/ Navodaya Vidyalayas and Sainik Schools/Rashtriya Military Schools ' pertaining to the Ministry of Human Resource Development.

#### 12.04 P.M.

#### 7. Government Bill – Introduced

The Direct Tax Vivad Se Vishwas Bill, 2020

Shri Adhir Ranjan Chowdhury and Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

<sup>\*</sup> This Report was presented to Hon'ble Speaker, Lok Sabha on 30<sup>th</sup> December, 2019 under Direction 71A of the Directions by the Speaker, Lok Sabha. The Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

#### #12.53 P.M.

## 8. Submissions by Members

- (i) Shri Ramdas Chandrabhanji Tadas made submission regarding alleged burning of a woman Teacher in Wardha, Maharashtra.
- (ii) Shri Syed Imtiaz Jaleel made submission regarding alleged burning of a woman in Aurangabad, Maharashtra.

<sup>\$</sup>Shri Ravi Shankar Prasad responded to the submissions made by Shri Ramdas Chandrabhanji Tadas and Shri Syed Imtiaz Jaleel.

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.06 P.M.)

<sup>#</sup>From 12.15 P.M. to 1.16 P.M., Members raised matters of urgent public importance. \*Minister of Law and Justice; Minister of Communications; and Minister of Electronics and Information Technology

## 2.06 P.M.

#### 9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ajay Misra (Teni) regarding need to introduce double degree programme for students of IITs in the country.
- (2) Shri Gopal Chinayya Shetty regarding need to accord the status of Classical Language to Marathi language.
- (3) Shri Chunni Lal Sahu regarding need to commission a project for eradication of poverty and backwardness in Mahasamund, Gariaband and Dhamtari districts in Chhattisgarh.
- (4) Shri Janardan Singh Sigriwal regarding need to introduce PM National Dialysis Programme in Bihar particularly in Maharajganj parliamentary constituency in the State.
- (5) Shri Chandra Prakash Joshi regarding need to construct a by-pass road in Pratapgarh district, Rajasthan.
- (6) Shri Ramdas C. Tadas regarding need to expedite construction of Lower Wardha Irrigation Project in Maharashtra.
- (7) Shri Rajiv Pratap Rudy regarding conservation of bee species.
- (8) Shri Mansukhbhai D. Vasava regarding need to enact a law providing for adequate safety and security of labourers engaged in hazardous work.

- (9) Shri Jagdambika Pal regarding movement of commercial vehicles between India and Nepal and establishment of an immigration office at Kakarwaha.
- (10) Shri Kirti Vardhan Singh regarding need to make medical arrangements at all the airports in the country to screen in-bound passengers for Corona virus.
- (11) Shri Ravi Kishan regarding need to establish a Cancer Hospital in Gorakhpur, Uttar Pradesh.
- (12) Shri Ravindra Kushwaha regarding need to set up a agriculturebased micro and small industries in Salempur parliamentary constituency, Uttar Pradesh.
- (13) Smt. Darshana Vikram Jardosh regarding need to review the conditions of availing benefits under various schemes.
- (14) Shri Vinod Kumar Sonkar regarding need to rename all the Central Institutes and Organisations in Allahabad, Uttar Pradesh after 'Prayagraj'.
- (15) Shri Rebati Tripura regarding need to include Kokborok language of Tripura in the Eighth Schedule to the Constitution.
- (16) Shri Saptagiri Sankar Ulaka regarding compensation to family members of a Martyr of Indo-Pak War, 1965.
- (17) Shri V.K. Sreekandan regarding need to extend the services of Uday Express upto Palakkad.
- (18) Shri H. Vasantha Kumar regarding improvement of sports infrastructure in the country.

- (19) Dr. Kalanidhi Veeraswamy regarding relaying of sewage and water pipelines in North Chennai.
- (20) Shri Prataprao Jadhav regarding need to extend services of Akola-Purna (train no. 57581/82), Akola-Parli-Baijnath (train no. 57539/40) and Akola Purna (train no. 51583/84) upto Shegaon Railway Station in Buldhana parliamentary constituency, Maharashtra.
- (21) Shri Rajiv Ranjan Singh regarding need to include 'Thathera' caste of Bihar in the list of most backward castes.
- (22) Shri Mahesh Sahoo regarding revision of coal royalty rate.
- (23) Shri Kotha Prabhakar Reddy regarding need to undertake construction of various roads in Medak Parliamentary Constituency, Telangana.

## 2.07 P.M.

## 10. Motion of Thanks on the President's Address

Time Taken: 13 Hrs. 39 Mts.

Further consideration of the following motion moved by Shri Parvesh Sahib Singh Verma and seconded by Shri Ram Kripal Yadav on 3<sup>rd</sup> February, 2020, namely:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2020'."

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2\* Shri Jasvantsinh Sumanbhai Bhabhor
- 3\* Dr. Rajkumar Ranjan Singh
- 4\* Shri Bhartruhari Mahtab
- 5\* Smt. Shardaben Anilbhai Patel
- 6\* Shri Bidyut Baran Mahato
- 7\* Shri Vishnu Dayal Ram
- 8\* Shri Rahul Kaswan

<sup>\*</sup>Written speeches were laid on the Table.

- 9. Shri P.P. Chaudhary
- 10\* Shri H. Vasanthakumar
- 11\* Shri D.K. Suresh
- 12\* Shri Rajeshbhai Chudasama
- 13. Prof. Sougata Ray
- 14. Shri Jayadev Galla
- 15. Shri Hanuman Beniwal
- 16. Shri Achyutanand Samanta
- 17. Shri Kotagiri Sridhar
- 18\* Dr. Bharati Pravin Pawar
- 19. Smt. Supriya Sule
- 20. Shri Chirag Kumar Paswan
- 21. Shri Anupriya Patel
- 22. Shri Khagen Murmu
- 23\* Dr. Kirit P. Solanki
- 24. Maulana Badruddin Ajmal
- 25\* Dr. T. Sumathy alias Thamizhachi
- 26. Shri Mohan S. Delkar
- 27. Shri P. Raveendranath Kumar
- 28\* Adv. Dean Kuriakose
- 29. Ms. Pratima Bhoumik
- 30. Shri Thomas Chazhikadan
- 31\* Smt. Raksha Nikhil Khadse
- 32. Shri Shrirang Appa Barne
- 33. Shri Tejasvi Surya
- 34. Shri K. Sudhakaran
- 35. Shri S. Venkatesan

<sup>\*</sup>Written speeches were laid on the Table.

- 36. Smt. Sangeeta Azad
- 37. Shri K. Subbarayan
- 38. Shri Jugal Kishore Sharma
- 39. Shri Kotha Prabhakar Reddy
- 40 Mohammad Akbar Lone
- 41. Dr. Shafiqur Rehman Barq
- 42. Shri DNV Senthilkumar S.
- 43. Shri Raju Bista
- 44 Shri Ajay Bhatt
- 45\* Shri Haji Fazlur Rehman
- 46\* Shri Ram Shiromani Verma
- 47\* Smt. Darshana Vikram Jardosh
- 48\* Dr. Bharatiben D. Shiyal
- 49\* Shri Parbatbhai Savabhai Patel
- 50\* Shri Ramcharan Bohra
- 51\* Smt. Riti Pathak
- 52\* Smt. Rita Bahuguna Joshi
- 53\* Shri Kapil Moreshwar Patil

The discussion was not concluded.

#### 7.16 P.M.

(Lok Sabha adjourned till 11 A.M., Thursday, the 6<sup>th</sup> February, 2020)

SNEHLATA SHRIVASTAVA
Secretary General

\*Written speeches were laid on the Table.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, February 6, 2020/Magha 17, 1941 (Saka)

No. 63

#### 11.00 A.M.

# 1. Starred Questions

Starred Question Nos. 61–66 were orally answered. Replies to Starred Question Nos. 67–80 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

## 12.00 Noon

# 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affiars (Shri Kiren Rijiju) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2017-2018.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2018-2019.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Power System Operation Corporation Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Power System Operation Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power System Operation Corporation Limited and the Ministry of Power for the year 2019-2020.
- (4) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Ministry of Power for the year 2020-2021.
  - (ii) Output Outcome Monitoring Framework of the Ministry of Power for the year 2020-2021.
  - (iii) Detailed Demands for Grants of the Ministry of New and Renewable Energy for the year 2020-2021.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2018-2019.
  - (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the NBCC (India) Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the NBCC (India) Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of

- the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Air India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (c) of (1) above.
- (3) A copy of the Central Government General Pool Residential Accommodation (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.883(E) in Gazette of India dated 29<sup>th</sup> November, 2019 under article 309 of the Constitution of India.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table a copy each of the following Notifications (Hindi and English versions) under subsection (4) of Section 124 of the Major Port Trusts Act, 1963:-

(1) G.S.R.06(E) published in Gazette of India dated 2<sup>nd</sup> January, 2020, approving the Kandla Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2020.

(2) G.S.R.27(E) published in Gazette of India dated 13<sup>th</sup> January, 2020, approving the Chennai Port Trust (General Provident Fund) Amendment Regulations, 2020.

The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affiars (Shri Kiren Rijiju) on behalf of the Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Department of Posts for the year 2020-2021.
- (2) Output Outcome Framework of the Department of Posts for the year 2020-2021.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following papers (Hindi and English versions):-
  - (1) Detailed Demands for Grants of the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, for the year 2020-2021.
  - (2) Output Outcome Monitoring Framework of the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, for the year 2020-2021.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri Pratap Chandra Sarangi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the

- year 2018-2019, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

# 4. Minutes of Committee on Absence of Members from the Sittings of the House

Dr. (Smt.) Kakoli Ghosh Dastidar laid on the Table the minutes (Hindi and English versions) of the First sitting of the Committee on Absence of Members from the sittings of the House held on 27.11.2019.

#### 12.02 P.M.

# **5.** Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid a statement regarding the status of implementation of the recommendations contained in the 25<sup>th</sup> Report of the Standing Committee on Urban Development (2018-19) on 'Solid Waste Management including Hazardous waste, Medical waste and E-waste' pertaining to the Ministry of Housing and Urban Affairs.

#### \*12.36 P.M

## 6. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Sangam Lal Gupta regarding need to construct a bigger underpass near level crossing no. 87C 2E between Chilbila and Jagesharganj railway stations in Pratapgarh parliamentary constituency, Uttar Pradesh.
- (2) Dr. Subhash Sarkar regarding need to set up an Integrated Textile Park in Bankura and Purulia districts of West Bengal.
- (3) Shri Nisith Pramanik regarding need to set up Jute textile cluster in Coochbehar, West Bengal.
- (4) Shri Kumbakudi Sudhakaran regarding rail connectivity for Kannur International Airport in Kerala.
- (5) Shri Deepak Baij regarding need to accord priority to local youths in recruitment in NMDC plant in Bastar and Dantewada districts of Chhattisgarh.
- (6) Shri A. Ganeshamurthi regarding revision of pension of BSNL employees.
- (7) Dr. B.V. Sathyavathi regarding need to set up a Kendriya Vidyalaya at Anakapalli in Andhra Pradesh.
- (8) Shri Magunta Sreenivasulu Reddy regarding need to provide two separate coaches in trains for differently-abled persons.

<sup>\*</sup>From 12.03 P.M. to 12.35 P.M., Members raised matters of urgent public importance.

- (9) Shri Shrirang Appa Barne regarding need to constitute a committee to look into various issues of small savings agents in the country.
- (10) Shri Anubhav Mohanty regarding need to expedite establishment of railway wagon manufacturing factory in Ganjam district of Odisha.

#### 12.37 P.M.

#### 7. Motion of Thanks on the President's Address

Time Taken: 15 Hrs. 21 Mts.

Further Consideration of the following motion moved by Shri Parvesh Sahib Singh Verma and seconded by Shri Ram Kripal Yadav on 3<sup>rd</sup> February, 2020, continued:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2020'."

The following members laid their written speeches on the Table:-

- 1. Shri Sunil Kumar Singh
- 2. Shri Anubhav Mohanty
- 3. Shri Tirath Singh Rawat
- 4. Dr. Heena Vijaykumar Gavit
- 5. Shri D.S. Rathod
- 6. Shri Vinod Lakhamashi Chavda

- 7. Shri Sudarshan Bhagat
- 8. Shri Dushyant Singh
- 9. Shri Vasava Parbhubhai Nagarbhai
- 10. Shri Devji M. Patel
- 11. Shri Chandra Prakash Joshi
- 12. Shri Patel Mitesh Rameshbhai
- 13. Smt. Poonamben Hematbhai Maadam
- 14. Shri VE. Vaithilingam
- 15. Dr. Kalanidhi Veeraswamy
- 16. Shri Vinod Kumar

Shri Narendra Modi replied to the debate.

All the amendments which were moved were put to vote and negatived.

The motion was adopted.

(Lok Sabha adjourned at 2.19 P.M. and re-assembled at 3.26 P.M.)

# 3.26 P.M.

# 8. The Union Budget – 2020-2021

Time Allotted: 12 Hrs. Time Taken: 2 Hrs. 39 Mts. Balance: 9 Hrs. 21 Mts.

General Discussion on the Union Budget for 2020-2021 commenced.

The following members took part in the debate:-

- 1. Shri Manish Tewari
- 2. Shri Jayant Sinha
- 3. Smt. Kanimozhi Karunanidhi
- 4. Shri Abhishek Banerjee
- 5. Shri Kanumuru Raghu Rama Krishna Raju
- 6. Shri Arvind Sawant

The discussion was not concluded.

## 6.05 P.M.

(Lok Sabha adjourned till 11 A.M., Friday, the 7<sup>th</sup> February, 2020)

SNEHLATA SHRIVASTAVA Secretary General

# **LOK SABHA**

# **BULLETIN – PART I**

(Brief Record of Proceedings)

Friday, February 7, 2020/Magha 18, 1941 (Saka)

No. 64

#### 11.00 A.M.

# 1. Starred Questions

Starred Question Nos. 81–87 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.52 A.M. and re-assembled at 1.00 P.M.)

Replies to Starred Question Nos. 88–100 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

## 1.01 P.M.

(Due to continued interruptions, Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.00 P.M.)

#### 2.02 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11 A.M., Monday, the 10<sup>th</sup> February, 2020)

SNEHLATA SHRIVASTAVA Secretary General

# **LOK SABHA**

# **BULLETIN – PART I**

(Brief Record of Proceedings)

Monday, February 10, 2020/Magha 21, 1941 (Saka)

No. 65

#### 11.00 A.M.

# 1. Starred Questions

Starred Question Nos. 101–107 were orally answered. Replies to Starred Question Nos. 108–120 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

## 12.01 P.M.

# 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) on behalf of the Minister of Home Affairs (Shri Raj Nath Singh) laid on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Defence for the year 2020-2021.

(2) Defence Services Estimates for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Agriculture and Farmers Welfare; Minister of Rural Development; and Minister of Panchayati Raj (Shri Narendra Singh Tomar) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2020-2021.

The Minister of External Affairs (Dr. Subrahmanyam Jaishankar) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2020-2021.

The Minister of Human Resource Development (Shri Ramesh Pokhriyal 'Nishank') laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Human Resource Development for the year 2020-2021.
- (2) Output Outcome Framework of the Ministry of Human Resource Development for the year 2020-2021.

The Minister of State in the Ministry of Tribal Affairs (Smt. Renuka Singh Saruta) on behalf of the Minister of Tribal Affairs (Shri Arjun Munda) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Tribal Affairs for the year 2020-2021.
- (2) Output Outcome Framework of the Ministry of Tribal Affairs for the year 2020-2021.

The Minister of Women and Child Development; and Minister of Textiles (Smt. Smriti Zubin Irani) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet

- Technology, Bhadohi, for the year 2018-2019.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2018-2019.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2018-2019.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2018-2019.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion

- Council, Chennai, for the year 2018-2019.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2018-2019.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2018-2019.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2018-2019.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2018-2019.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of

- the South India Textile Research Association, Coimbatore, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2018-2019.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 13 of the Central Silk Board Act, 1948:-
  - (i) S.O.3785(E) published in Gazette of India dated 22<sup>nd</sup> October, 2019 nominating Shri Sudhakar Xalxo, Director, Directorate or Rural Industries (Sericulture Sector) to serve as Member of the Central Silk Board for a period of three years from the date of this notification.
  - (ii) S.O.2802(E) published in Gazette of India dated 5<sup>th</sup> August, 2019 nominating members, mentioned therein, to serve as Member of the Central Silk Board for a period of three years from the date of this notification.
  - (iii) S.O.2859(E) published in Gazette of India dated 7<sup>th</sup> August, 2019 ceasing the membership of Shri Neeraj Shekhar, consequent upon resignation from the Member of Parliament in Rajya Sabh w.e.f. 15.07.2019 as member of the Central Silk Board.
- (15) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Ministry of Textiles for the year 2020-2021.
  - (ii) Detailed Demands for Grants of the Ministry of Women and Child Development for the year 2020-2021.

(iii) Output Outcome Framework of the Ministry of Women and Child Development for the year 2020-2021.

The Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bengaluru, for the year

- 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bengaluru, for the year 2018-2019.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2018-2019.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2018-2019.
- (7) (i) A copy of the Annual Report (Hindi and English versions of the Indian National Science Academy, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2018-2019.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of

- the Indian Science Congress Association, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2018-2019.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Prayagraj, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Prayagraj, for the year 2018-2019.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2018-2019.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2018-2019.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of

- the Bose Institute, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2018-2019.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation-India, Gandhinagar, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation-India, Gandhinagar, for the year 2018-2019.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science and Technology, Mohali, for the year 2018-2019.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2018-2019.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2018-2019, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2018-2019.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bengaluru, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bengaluru, for the year 2018-2019.
- (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Faridabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Faridabad, for the year 2018-2019.
- (19) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2019-2020.
  - (ii) Memorandum of Understanding between the Biotechnology Industry Research Assistance Council and the Department of Biotechnology, Ministry of Science and Technology, for the year 2019-2020.

- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2018-2019.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following papers (Hindi and English versions):-

- (iv) Detailed Demands for Grants of the Ministry of Science and Technology for the year 2020-2021.
- (v) Output Outcome Framework of the Ministry of Science and Technology for the year 2020-2021.
- (vi) Detailed Demands for Grants of the Ministry of Health and Family Welfare for the year 2020-2021.
- (vii) Output Outcome Monitoring Framework of the Ministry of Health and Family Welfare for the year 2020-2021.

The Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Babul Supriyo) on behalf of the Minister of Environment, Forest and Climate Change; Minister of Information and Broadcasting; and Minister of Heavy Industries and Public Enterprises (Shri Prakash Javadekar) laid on the Table:-

- (1) A copy of the Prasar Bharati (Audience Research Posts) Recruitment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.866(E) in Gazette of India dated 21<sup>st</sup> November, 2019 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.
  - (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
    - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2018-2019.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Information and Broadcasting for the year 2020-2021.
- (ii) Output Outcome Monitoring Framework of the Ministry of Information and Broadcasting for the year 2020-2021.

The Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), Nagpur, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), Nagpur, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Employment for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; and Minister of State (Independent Charge) of the Ministry of Planning (Shri Rao Inderjit Singh) laid on the Table a copy of the Output Outcome

Framework (Hindi and English versions) of the Ministry of Planning for the year 2020-2021.

The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Indian Medicine Central Council Act, 1970:-
  - (i) The Establishment of New Medical College, Opening of New or Higher Course of Study or Training and Increase of Admission Capacity by a Medical College Regulations, 2019 published in Notification No. F. No. 3-16/2018-Regulation (13A) in Gazette of India dated 18<sup>th</sup> July, 2019.
  - (ii) The Indian Medicine Central Council (Post Graduate Ayurveda Education) Amendment Regulations, 2019 published in Notification No. F. No. 4-90/2018-P.G.Regulation (Ayurved) in Gazette of India dated 29<sup>th</sup> July, 2019.
- (2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2018-2019:-
  - (i) Central Council for Research in Ayurvedic Sciences, New Delhi
  - (ii) National Institute of Ayurveda, Jaipur
  - (iii) Post Graduate Teaching & Research in Ayurveda, Jamnagar
  - (iv) National Academy of Ayurveda , New Delhi

- (v) National Institute of Homoeopathy, Kolkata
- (vi) Indian Medicines Pharmaceutical Corporation Ltd., Mohan(Alomora)
- (vii) Pharmacopoiea commission of Indian medicine & Homoeopathy gaziabad
- (viii) North Eastern Institute of Folk Medicine, Pasighat
- (ix) North Eastern Institute of Ayurveda and Homoeopathy, Shillong (NEIAH)
- (x) All India Institute of Ayurveda, New Delhi
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2018-2019.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the years 2016-2017 and 2017-2018, alongwith

- Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the years 2016-2017 and 2017-2018.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2018-2019.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2018-2019.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2018-2019.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2018-2019.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2018-2019.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

The Minister of State (Independent Charge) in the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Minority Affairs for the year 2020-2021.
- (2) Output Outcome Framework of the Ministry of Minority Affairs for the year 2020-2021.

The Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State (Independent Charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Ministry of Tourism for the year 2020-2021.
  - (ii) Output Outcome Framework of the Ministry of Tourism for the year 2020-2021.
- (i) A copy of the Annual Report (Hindi and English versions) of the
   (2) Vrindavan Research Institute, Vrindavan, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Research Institute, Vrindavan, for the year 2018-2019.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the years 2017-2018 and 2018-2019.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of

Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Housing and Urban Affairs for the year 2020-2021.
- (2) Output Outcome Framework of the Ministry of Housing and Urban Affairs for the year 2020-2021.

The Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the HLL Medipark Limited, Thiruvananthapuram, for the year 2018-2019.
  - (ii) Annual Report of the HLL Medipark Limited, Thiruvananthapuram, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the HLL Mother and Child Hospital Limited, Lucknow, for the year 2018-2019.
  - (ii) Annual Report of the HLL Mother and Child Hospital Limited, Lucknow, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2018-2019.
  - (ii) Annual Report of the HLL Lifecare Limited,
    Thiruvananthapuram, for the year 2018-2019, alongwith
    Audited Accounts and comments of the Comptroller and

- Auditor General thereon.
- (d) (i) Review by the Government of the working of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2018-2019.
  - (ii) Annual Report of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the HLL Biotech Limited, Thiruvananthapuram, for the year 2018-2019.
  - (ii) Annual Report of the HLL Biotech Limited,
    Thiruvananthapuram, for the year 2018-2019, alongwith
    Audited Accounts and comments of the Comptroller and
    Auditor General thereon.
- (f) (i) Review by the Government of the working of the HLL Infra Tech Services Limited, Thiruvananthapuram, for the year 2018-2019.
  - (ii) Annual Report of the HLL Infra Tech Services Limited,
    Thiruvananthapuram, alongwith Audited Accounts and
    comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of

- Medical Sciences and Kasturba Hospital, Wardha, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Governors in Supersession of Medical Council of India, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Board of Governors in Supersession of Medical Council of India, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Governors in Supersession of Medical Council of India, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2018-2019.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the year 2018-2019.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2018-2019.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2018-2019.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2018-2019.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2018-2019.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2018-2019.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2018-2019.
- (12) A copy of the Notification No. G.S.R.633(E) (Hindi and English versions) published in Gazette of India dated 5<sup>th</sup> September, 2019 granting recognition to the three National Tobacco Testing Laboratories, mentioned therein, under sub-section (3) of Section 31 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

- (i) The Drugs and Cosmetics (Twelfth Amendment) Rules, 2019 published in Notification No. G.S.R.653(E) in Gazette of India dated 13<sup>th</sup> September, 2019.
- (ii) The Drugs and Cosmetics (Thirteenth Amendment) Rules, 2019 published in Notification No. G.S.R.828(E) in Gazette of India dated 6<sup>th</sup> November, 2019.
- (iii) The Drugs and Cosmetics (Tenth Amendment) Rules, 2019 published in Notification No. G.S.R.317(E) in Gazette of India dated 22<sup>nd</sup> April, 2019.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 18 of the Pharmacy Act, 1948:-
  - (i) The Pharm.D. Regulations, 2008 published in Notification No. 14-126/2007-PCI/1756-57 in weekly Gazette of India dated 16<sup>th</sup> May, 2008.
  - (ii) The Pharmcy Council of India Regulations on Curbing the Menance of Ragging in Pharmacy Colleges, 2012 published in Notification No. 14-1/11-PCI-Pt-I in weekly Gazette of India dated 31<sup>st</sup> August, 2012.
  - (iii) The Education Regulations, 1991 published in Notification No. 14-55/87 (Part)-PCI/2484-2887 in weekly Gazette of India dated 11<sup>th</sup> July, 1992.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the National Medical Commission Act, 2019:-
  - (i) The National Medical Commission (Manner of Appointment and Nomination of Members, their Salary, Allowances and Terms and Conditions of Service and Declaration of Assets, Profes-

- sional and Commercial Engagement) Rules, 2019 published in Notification No. G.S.R.650(E) in Gazette of India dated 13<sup>th</sup> September, 2019.
- (ii) The National Medical Commission (Annual Statement of Accounts, Submission of Annual Report and Other Reports and Statements) Rules, 2019 published in Notification No. G.S.R.660(E) in Gazette of India dated 16<sup>th</sup> September, 2019.
- (iii) The National Medical Commission, Autonomous Boards (Manner of Appointment of Fourth Member and the Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements of President and Members) Rules, 2019 published in Notification No. G.S.R.647(E) in Gazette of India dated 13<sup>th</sup> September, 2019.
- (iv) The National Medical Commission, Medical Advisory Council (Qualification and Experience of Residuary Member) Rules, 2019 published in Notification No. G.S.R.648(E) in Gazette of India dated 13<sup>th</sup> September, 2019.
- (v) The National Medical Commission (Submission of List of Medical Professionals) Rules, 2019 published in Notification No.
   G.S.R.649(E) in Gazette of India dated 13<sup>th</sup> September, 2019.
- (vi) S.O.3162(E) published in Gazette of India dated 2<sup>nd</sup> September, 2019, bringing certain provisions, mentioned therein, of the Act into force *w.e.f.* 2<sup>nd</sup> day of September, 2019.
- (vii) S.O.3842(E) published in Gazette of India dated 24<sup>th</sup> October, 2019, inserting further representatives in Medical Advisory Council.

- (viii) S.O.3677(E) to S.O.3682(E) published in Gazette of India dated 11<sup>th</sup> October, 2019, inserting further representatives in Medical Advisory Council.
- (ix) S.O.3696(E) published in Gazette of India dated 11<sup>th</sup> October,
   2019, containing corrigendum to the Notification No.
   S.O.3569(E) dated 10<sup>th</sup> October, 2019.
- (x) S.O.3659(E) published in Gazette of India dated 10<sup>th</sup> October, 2019, constituting the Medical Advisory Council.
- (16) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2018-2019:-
  - (i) Rashtriya Arogya Nidhi, New Delhi
  - (ii) Indian Council of Medical Research, New Delhi
  - (iii) CNCI, Kolkata
  - (iv) National Population Stabilization Fund, New Delhi
  - (v) National Institute of Health & Family Welfare, New Delhi
  - (vi) Central Medical Services Society, New Delhi
  - (vii) JIPMER, Puducherry
  - (viii) Post graduate Institute of Medical Education & Research, Chandigarh
  - (ix) All India Institute of Medical Sciences, New Delhi
  - (x) All India Institute of Medical Sciences, Bhubneshwar
  - (xi) All India Institute of Medical Sciences, Patna.
  - (xii) All India Institute of Medical Sciences, Bhopal.

- (xiii) All India Institute of Medical Sciences, Raipur.
- (xiv) All India Institute of Medical Sciences, Jodhpur
- (xv) All India Institute of Medical Sciences, Kalyani
- (xvi) All India Institute of Medical Sciences, Mangalagiri
- (xvii) All India Institute of Medical Sciences, Raebareli
- (xviii) All India Institute of Medical Sciences, Nagpur
- (xix) Indian Pharmacopoeia Commission, Ghaziabad
- (xx) Food Safety and Standard Authority of India, New Delhi
- (xxi) National Institute of Mental Health & Neuro Sciences, Bangaluru
- (xxii) International Institute of Population Sciences, Mumbai.
- (xxiii) Population Research Centre, Udaipur.
- (xxiv)Population Research Centre, Bhubneshwar.
- (xxv) Population Research Centre, Tamil Nadu (Gandhi Gram)
- (xxvi)Population Research Centre, Lucknow
- (xxvii) Population Research Centre, Sagar, MP.
- (17) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Red Cross Society, New Delhi, for the years 2017-2018 and 2018-2019 within the stipulated period of nine months after the close of the respective accounting years.
- (18) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh (National Population Stabilization Fund), New Delhi, for the year 2018-2019, alongwith Audited Accounts.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy (Hindi and English versions) of the Public Enterprises Survey, 2018-2019 (Volume I & II).

The Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Babul Supriyo) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2018-2019.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Environment (Protection) Act, 1986:-
  - (i) S.O.2522(E) published in Gazette of India dated 15<sup>th</sup> July, 2019 making certain amendments in Notification No. S.O.5120(E) dated 3<sup>rd</sup> October, 2018.
  - (ii) S.O.3023(E) published in Gazette of India dated 22<sup>nd</sup> August, 2019 relating to certifying instruments and equipments for monitoring air quality.
  - (iii) S.O.2502(E) published in Gazette of India dated 12<sup>th</sup> July, 2019 regarding Blue Flag Certification of twelve beaches.
  - (iv) S.O.3248(E) published in Gazette of India dated 11<sup>th</sup> September, 2019 regarding reconstitution of Gujarat Coastal Zone Management Authority.

- (v) S.O.3903(E) published in Gazette of India dated 30<sup>th</sup> October, 2019 regarding reconstitution of Kerala Coastal Zone Management Authority.
- (vi) S.O.5768(E) published in Gazette of India dated 16<sup>th</sup> November, 2018 regarding extension/renewal of the tenure to the private environmental laboratories.
- (vii) S.O.3744(E) published in Gazette of India dated 16<sup>th</sup> November, 2018 regarding extension/renewal of the tenure to the private environmental laboratories.
- (3) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Ministry of Environment, Forest and Climate Change for the year 2020-2021.
  - (ii) Output Outcome Monitoring Framework of the Ministry of Environment, Forest and Climate Change for the year 2020-2021.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2017-2018.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2018-2019.
  - (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Patna, Patna, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
  - (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2018-2019.
    - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for

- the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2018-2019.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2018-2019.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2018-2019.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2018-2019.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Kurukshetra, Kurukshetra, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Kurukshetra, Kurukshetra, for the year 2018-2019.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2018-2019.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Delhi, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Delhi, New Delhi, for the year 2017-2018.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2017-2018.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Patna, Patna, for the year 2016-2017.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Patna, Patna, for the year 2016-2017, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Patna, Patna, for the year 2016-2017.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Sikkim, Ravangla, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of

Technology Sikkim, Ravangla, for the year 2017-2018.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shikshana Karnataka, Bengaluru, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Samagra Shikshana Karnataka, Bengaluru, for the year 2018-2019.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2017-2018, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2017-2018.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2018-2019.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2017-2018.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2017-2018.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kurnool, for the year 2017-2018.
  - A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kurnool, for the year 2017-2018, together with Audit Report thereon.
    - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Information Technology, Design and Manufacturing, Kurnool, for the year

## 2017-2018.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Ghani Khan Choudhury Institute of Engineering and Technology, Malda, for the year 2012-2013, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ghani Khan Choudhury Institute of Engineering and Technology, Malda, for the year 2012-2013.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
  - (39) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2018-2019, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2018-2019.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
  - (41) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2018-2019, alongwith Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2018-2019.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
  - (43) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2018-2019, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2018-2019.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
  - (45) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2018-2019, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2018-2019.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
  - (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and

- Manufacturing, Kancheepuram, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2017-2018.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
  - (49) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education, Jaipur, for the year 2017-2018, alongwith Audited Accounts.
    - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education, Jaipur, for the year 2017-2018.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
  - (51) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Secondary Education, Jaipur, for the years 2014-2015 and 2015-2016, alongwith Audited Accounts.
    - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Secondary Education, Jaipur, for the years 2014-2015 and

## 2015-2016.

- (52) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Indian Institute of Information Technology (Public-Private Partnership) Act, 2017:-
  - (i) S.O.3810(E) published in Gazette of India dated 23<sup>rd</sup> October,
     2019 regarding ordinances framed for the Indian Institute of Information Technology (Public-Private Partnership), Lucknow .
  - (ii) S.O.3811(E) published in Gazette of India dated 23<sup>rd</sup> October,
     2019 regarding ordinances framed for the Indian Institute of Information Technology (Public-Private Partnership), Ranchi .
  - (iii) S.O.3812(E) published in Gazette of India dated 23<sup>rd</sup> October, 2019 regarding ordinances framed for the Indian Institute of Information Technology (Public-Private Partnership), Pune .
  - (iv) S.O.3813(E) published in Gazette of India dated 23<sup>rd</sup> October, 2019 regarding ordinances framed for the Indian Institute of Information Technology (Public-Private Partnership), Tiruchirappalli .
  - (v) S.O.3814(E) published in Gazette of India dated 23<sup>rd</sup> October,
     2019 regarding ordinances framed for the Indian Institute of Information Technology (Public-Private Partnership), Kalyani .
  - (vi) S.O.3815(E) published in Gazette of India dated 23<sup>rd</sup> October, 2019 regarding ordinances framed for the Indian Institute of Information Technology (Public-Private Partnership), Una.

- (vii) S.O.3816(E) published in Gazette of India dated 23<sup>rd</sup> October,
   2019 regarding ordinances framed for the Indian Institute of Information Technology (Public-Private Partnership), Sonepat .
- (viii) S.O.3817(E) published in Gazette of India dated 23<sup>rd</sup> October, 2019 regarding ordinances framed for the Indian Institute of Information Technology (Public-Private Partnership), Dharwad .
- (ix) S.O.3818(E) published in Gazette of India dated 23<sup>rd</sup> October, 2019 regarding ordinances framed for the Indian Institute of Information Technology (Public-Private Partnership), Kottayam
- (x) S.O.3819(E) published in Gazette of India dated 23<sup>rd</sup> October, 2019 regarding ordinances framed for the Indian Institute of Information Technology (Public-Private Partnership), Sricity Chittoor.
- (xi) S.O.3820(E) published in Gazette of India dated 23<sup>rd</sup> October,
   2019 regarding ordinances framed for the Indian Institute of Information Technology (Public-Private Partnership), Nagpur .
- (xii) S.O.3821(E) published in Gazette of India dated 23<sup>rd</sup> October, 2019 regarding ordinances framed for the Indian Institute of Information Technology (Public-Private Partnership), Guwahati
- (xiii) S.O.3822(E) published in Gazette of India dated 23<sup>rd</sup> October, 2019 regarding ordinances framed for the Indian Institute of Information Technology (Public-Private Partnership), Vododara

.

- (xiv) S.O.3823(E) published in Gazette of India dated 23<sup>rd</sup> October, 2019 regarding ordinances framed for the Indian Institute of Information Technology (Public-Private Partnership), Kota .
- (xv) S.O.3824(E) published in Gazette of India dated 23<sup>rd</sup> October,
   2019 regarding ordinances framed for the Indian Institute of Information Technology (Public-Private Partnership), Senapati.

The Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Ministry of Corporate Affairs for the year 2020-2021.
  - (ii) Output Outcome Framework of the Ministry of Corporate Affairs for the year 2020-2021.
  - (iii) Detailed Demands for Grants of the Parliament, Secretariats of the President and Vice-President for the year 2020-2021.
  - (iv) Detailed Demands for Grants of the Ministry of Finance for the year 2020-2021.
  - (v) Output Outcome Monitoring Framework of the Ministry of Finance for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2018-

2019.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2018-2019.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2018-2019, together with Audit Report thereon.
- (5) A copy of the Annual Report (Hindi and English versions) of the Nagaland Rural Bank, Kohima, for the year 2018-2019, alongwith Audited Accounts.
- (6) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the Regional Rural Banks for the year 2018-2019.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Financial Management, Faridabad, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Pension Fund Regulatory and Development Authority (Retirement Adviser) (Fifth Amendment) Regulations, 2019 published in

Notification No. PFRDA/12/RGL/139/10 in Gazette of India dated 3<sup>rd</sup> December, 2019 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.

- (10) A copy of the Securities and Exchange Board of India (Delisting of Equity Shares) (Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2019/25 in Gazette of India dated 29<sup>th</sup> July, 2019 under Section 31 of the Securities and Exchange Board of India Act, 1992.
- (11) A copy of the Notification No. S.O.4644(E) (Hindi and English versions) published in Gazette of India dated 27<sup>th</sup> December, 2019 to explicitly explain the provisions of the aforesaid Notification No. S.O.870(E) dated 27.03.2015 under sub-section (3) of Section 114 of the Insurance Act, 1938.
- (12) A copy of the Insurance Regulatory and Development Authority of India (Third Party Administrators-Health Services) (Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. F. No. IRDAI/Reg/15/166/2019 in Gazette of India dated 4<sup>th</sup> December, 2019 under Section 114A of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority Act, 1999.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-
  - (i) The Coinage of Two Hundred and Fifty Rupees to commemorate the occasion of 250<sup>th</sup> Session of Rajya Sabha Rules, 2019 published in Notification No. G.S.R.829(E) in Gazette of India dated 8<sup>th</sup> November, 2019.

- (ii) The Coinage (Issue of Commemorative Coin on the occasion of the 550<sup>th</sup> Prakash Utsav of Shri Guru Nanak Dev Ji) Amendment Rules, 2019 published in Notification No. G.S.R.791(E) in Gazette of India dated 16<sup>th</sup> October, 2019.
- (iii) The Coinage of One Hundred Fifty Rupees Coin to commemorate the occasion of 150<sup>th</sup> Birth Anniversary of Mahatma Gandhi Rules, 2019 published in Notification No. G.S.R.592(E) in Gazette of India dated 22<sup>nd</sup> August, 2019.
- (14) A copy each of the following Notifications (Hindi and English versions) under Section 3A of the Government Savings Promotion Act, 1873:-
  - (i) G.S.R.913(E) published in Gazette of India dated 12<sup>th</sup> December, 2019, rescinding Notification No. G.S.R.1136(E) dated 15<sup>th</sup> June, 1968.
  - (ii) The Sukanya Samriddhi Account Scheme, 2019 published in Notification No. G.S.R.914(E) in Gazette of India dated 12<sup>th</sup> December, 2019.
  - (iii) The Public Provident Fund Scheme, 2019 published in Notification No. G.S.R.915(E) in Gazette of India dated 12<sup>th</sup> December, 2019.
  - (iv) The Senior Citizen's Savings Scheme, 2019 published in Notification No. G.S.R.916(E) in Gazette of India dated 12<sup>th</sup> December, 2019.
  - (v) The National Savings (Monthly Income Account) Scheme, 2019 published in Notification No. G.S.R.917(E) in Gazette of India dated 12<sup>th</sup> December, 2019.

- (vi) The National Savings Recurring Deposit Scheme, 2019 published in Notification No. G.S.R.918(E) in Gazette of India dated 12<sup>th</sup> December, 2019.
- (vii) The National Savings Certificates (VIII Issue) Scheme, 2019 published in Notification No. G.S.R.919(E) in Gazette of India dated 12<sup>th</sup> December, 2019.
- (viii) The Kisan Vikas Patra Scheme, 2019 published in Notification No. G.S.R.920(E) in Gazette of India dated 12<sup>th</sup> December, 2019.
- (ix) The Post Office Savings Account Scheme, 2019 published in Notification No. G.S.R.921(E) in Gazette of India dated 12<sup>th</sup> December, 2019.
- (x) The National Savings Time Deposit Scheme, 2019 published in Notification No. G.S.R.922(E) in Gazette of India dated 12<sup>th</sup> December, 2019.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
  - (i) The Income-tax (8<sup>th</sup> Amendment) Rules, 2019 published in Notification No. G.S.R.662(E) in Gazette of India dated 17<sup>th</sup> September, 2019, together with an explanatory memorandum.
  - (ii) The Income-tax (13<sup>th</sup> Amendment) Rules, 2019 published in Notification No. G.S.R.836(E) in Gazette of India dated 11<sup>th</sup> November, 2019, together with an explanatory memorandum.
- (16) A copy of the Prohibition of Benami Property Transactions (1<sup>st</sup> Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.885(E) in Gazette of India dated 29<sup>th</sup> November,

- 2019 under Section 69 of the Benami Transactions (Prohibition) Amendment Act, 2006, together with an explanatory memorandum.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2A) of Section 76 of the Indian Stamp Act, 1899:-
  - (i) The Indian Stamp (Collection of Stamp-Duty through Stock Exchanges, Clearing Corporations and Depositories) Rules, 2019 published in Notification No. G.S.R.901(E) in Gazette of India dated 10<sup>th</sup> December, 2019.
  - (ii) The Indian Stamp (Collection of Stamp-Duty through Stock Exchanges, Clearing Corporations and Depositories) (Amendment) Rules, 2020 published in Notification No. G.S.R.19(E) in Gazette of India dated 8<sup>th</sup> January, 2020.
- (18) A copy of the Notification No. G.S.R.28(E) (Hindi and English versions) published in Gazette of India dated 13<sup>th</sup> January, 2020, together with an explanatory memorandum seeking to appoint Revisional Authority under CGST Act, 2017 under Section 166 of the Central Goods and Service Tax Act, 2017.
- (19) A copy of the Notification No. G.S.R.948(E) (Hindi and English versions) published in Gazette of India dated 24<sup>th</sup> December, 2019, together with an explanatory memorandum making certain amendments in Notification No. 14/2018-Union Territory Tax, dated 8<sup>th</sup> October, 2018 under Section 166 of the Central Goods and Service Tax Act, 2017 and Section 24 of the Union Territory Goods and Service Tax Act, 2017.
- (20) A copy of the Notification No. 1-CA(5)/70A/2019 (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> November, 2019, containing corrigendum to the Notification No. 1-CA(5)/70/2019 dated 30<sup>th</sup>

September, 2019 under Section 30B of the Chartered Accountants Act, 1949.

- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) to Section 23A of the Regional Rural Banks Act, 1976:-
  - (i) S.O.4106(E) published in Gazette of India dated 14<sup>th</sup> November, 2019, regarding dissolution of Madhya Bihar Gramin Bank and Bihar Gramin Bank by reason of amalgamation.
  - (ii) S.O.4107(E) published in Gazette of India dated 14<sup>th</sup> November, 2019, regarding dissolution of Narmada Jhabua Gramin Bank and Central Madhya Pradesh Gramin Bank by reason of amalgamation.
  - (iii) S.O.4108(E) published in Gazette of India dated 14<sup>th</sup> November, 2019, regarding dissolution of Sarva UP Gramin Bank and Prathama Bank by reason of amalgamation.
  - (iv) S.O.4109(E) published in Gazette of India dated 14<sup>th</sup> November, 2019, regarding dissolution of Gramin Bank of Aryavart and Allahabad UP Gramin Bank by reason of amalgamation.
  - (v) S.O.4110(E) published in Gazette of India dated 14<sup>th</sup> November, 2019, regarding dissolution of Pragathi Krishna Gramin Bank and Kaveri Grameena Bank by reason of amalgamation.
  - (vi) S.O.4111(E) published in Gazette of India dated 14<sup>th</sup> November, 2019, regarding dissolution of Vananchal Gramin Bank and Jharkhand Gramin Bank by reason of amalgamation.

- (vii) S.O.4112(E) published in Gazette of India dated 14<sup>th</sup> November, 2019, regarding dissolution of Pallavan Grama Gramin Bank and Pandyan Grama Bank by reason of amalgamation.
- (viii) S.O.4113(E) published in Gazette of India dated 14<sup>th</sup> November, 2019, regarding dissolution of Baroda Gujarat Gramin Bank and Dena Gujarat Gramin Bank by reason of amalgamation.
- (ix) S.O.4114(E) published in Gazette of India dated 14<sup>th</sup> November, 2019, regarding dissolution of Punjab Gramin Bank, Malwa Gramin Bank and Sutlej Gramin Bank by reason of amalgamation.
- (x) S.O.4115(E) published in Gazette of India dated 14<sup>th</sup> November, 2019, regarding dissolution of Assam Gramin Vikash Bank and Langpi Dehangi Rural Bank by reason of amalgamation.
- (22) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) G.S.R.61(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum seeking to amend notification No.50/2017-Customs dated 30<sup>th</sup> June, 2017.
  - (ii) G.S.R.62(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum seeking to amend notification No. 57/2017-Customs, dated the 30<sup>th</sup> June, 2017.
  - (iii) G.S.R.63(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum seeking to amend notification No. 19/2019-Customs, dated the 06<sup>th</sup> July, 2019.

- (iv) G.S.R.64(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum seeking to amend notification No. 148/1994-Customs, dated the 13<sup>th</sup> July, 1994.
- (v) G.S.R.65(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum seeking amend notification No. 25/1999-Customs, dated the 28<sup>th</sup> February, 1999.
- (vi) G.S.R.66(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum seeking to amend notification No. 24/2005-Customs, dated the 01<sup>st</sup> March, 2005.
- (vii) G.S.R.67(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum seeking to amend notification No. 25/2005-Customs, dated the 1<sup>st</sup> March, 2005.
- (viii) G.S.R.68(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum seeking exempt specified goods from Health Cess imposed on the medical devices falling under heading 9018 to 9022 in terms of clause 139 of the Finance Bill, 2020.
- (ix) G.S.R.69(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum seeking to amend notification No. 11/2018-Customs, dated the 2<sup>nd</sup> February, 2018 in order to revise the levy of Social Welfare Surcharge on specified goods.

- (x) G.S.R.70(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum seeking to amend notifications mentioned in the Column (2) of the Table of the notification No. 10/2020-Customs, dated the 2<sup>nd</sup> February, 2020.
- (xi) G.S.R.71(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum seeking to amend notification No. 82/2017-Customs dated the 27<sup>th</sup> October, 2017.
- (xii) G.S.R.72(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum seeking rescind certain customs notifications which have become redundant or entries in these notifications are being merged with other similar notifications granting exemptions.
  - (xiii) The Transhipment of Cargo to Nepal under Electronic Cargo Tracking System Regulations, 2019 published in Notification No. G.S.R.704(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum.
  - (xiv) The Manufacture and other Operations in Warehouse (No. 2) Regulations, 2019 published in Notification No. G.S.R.754(E) published in Gazette of India dated 1<sup>st</sup> October, 2019, together with an explanatory memorandum.
  - (xv) The Warehouse (Custody and Handling of Goods) Amendment Regulations, 2019 published in Notification No. G.S.R.755(E) published in Gazette of India dated 1<sup>st</sup> October, 2019, together with an explanatory memorandum.

- (xvi) The Warehouse Goods (Removal) Amendment Regulations, 2019 published in Notification No. G.S.R.756(E) published in Gazette of India dated 1<sup>st</sup> October, 2019, together with an explanatory memorandum.
- (23) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the Customs Tariff Act, 1975:-
  - (i) The Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Amendment Rules, 2020 published in Notification No. G.S.R.73(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum.
  - (ii) The Customs Tariff (Identification, Assessment and Collection of Countervailing Duty on Subsidised Articles and for Determination of Injury) Amendment Rules, 2020 published in Notification No. G.S.R.74(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
  - (i) G.S.R.75(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum seeking to amend notification No. 1/2018-Customs (SG), dated the 30<sup>th</sup> July, 2018.
  - (ii) G.S.R.76(E) published in Gazette of India dated 2<sup>nd</sup> February, 2020, together with an explanatory memorandum seeking to revoke the Anti-dumping duty imposed on Purified Terephthalic Acid and for this purpose, rescinds the notifications No.

28/2016-Customs (ADD), dated the  $5^{th}$  July, 2016 and No. 28/2019-Customs (ADD), dated the  $24^{th}$  July, 2019.

- (25) A copy of the Order (Hindi and English versions) issued by the Central Board of Direct Taxes, Department of Revenue, Ministry of Finance under Section 119(2)(c) of the Income-tax Act, 1961.
- (26) A copy of the Notification No. G.S.R.912(E) (Hindi and English versions) published in Gazette of India dated 12<sup>th</sup> December, 2019, rescinding notifications, mentioned therein under sub-section (3) of Section 15 of the Government Savings Promotion Act, 1873.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Drinking Water and Sanitation, Ministry of Jal Shakti for the year 2020-2021.

The Minister of State in the Ministry of Women and Child Development (Sushri Debasree Chaudhuri) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2018-2019, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Central Adoption Resource Authority, New Delhi, for the year 2018-2019.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2018-2019.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Childline India Foundation, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Childline India Foundation, Mumbai, for the year 2018-2019.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Central Social Welfare Board, New Delhi, for the year 2018-2019.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the following papers (Hindi and English versions) under Section 14 of the National Commission for Women Act, 1990:-
  - (i) Annual Report of the National Commission for Women, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2018-2019.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

#### 4. Message from Rajya Sabha

Secretary-General repored a message from Rajya Sabha that at its sitting held on the 4<sup>th</sup> December, 2019, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the unexpired portion of the term of Committee vice Shri Bhubaneswar Kalita retired from the Rajya Sabha and also communicated the name of Shri P. Bhattacharya, Member of Rajya Sabha, who had been elected to the said Committee

#### 5. Report of Business Advisory Committee

Shri Pralhad Joshi presented the Thirteenth Report of the Business Advisory Committee.

#### 12.07 P.M.

#### 6. Statements by Ministers

(1) The Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) made a statement regarding the Response of Government of India to Novel Coronavirus Outbreak in China.

#### 12.22 P.M.

- (2) The Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid a Statement (Hindi and English versions) correcting the Hindi reply to Unstarred Question No. 2261 given on 2 December, 2019 asked by Shri Deepak Baij and Shri Subbarayan K., MPs regarding 'Demonetisation'.
- (3) The Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 106<sup>th</sup> and 112<sup>th</sup> & 107<sup>th</sup> and 113<sup>th</sup> Reports of the Standing Committee on Health and Family Welfare on Demands for Grants 2018-19 pertaining to the Department of Health and Family Welfare and Department of Health Research respectively, Ministry of Health and Family Welfare.

(4)<sup>&</sup> The Minister of Social Justice and Empowerment made a statement regarding reservation for Scheduled Castes and Scheduled Tribes in promotions.

#### 12.24 P.M.

#### 7. Government Bill – Introduced

The Institute of Teaching and Research in Ayurveda Bill, 2020

Prof. Saugata Roy and Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

#### \*12.31 P.M.

#### 8. Submissions by Members

The following members made submissions regarding recent Supreme Court judgement on reservation for SCs/STs:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Shri Chirag Kumar Paswan
- 3. Shri Kalyan Banerjee
- 4. Shri A. Raja
- 5. Shri Rajiv Ranjan Singh alias Lalan Singh
- 6. Shri Ritesh Pandey
- 7. Smt. Anupriya Patel
- 8. Shri E.T. Mohammed Basheer
- 9. Smt. Supriya Sule

<sup>&</sup>lt;sup>&</sup> Made at 2.24 P.M. For details, kindly see the debates of the day.

Dr. Kirit P. Solanki, Shri Prince Raj and Shri Malook Nagar associated.

#### ^9. Observation by the Speaker

The Speaker made an observation to the effect that bringing and showing posters/placards in the House is not permissible.

#### <sup>®</sup>10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ramcharan Bohra regarding need to review the decision to phase out IASE, CTE and DIET from 1 April, 2020.
- (2) Smt. Raksha Nikhil Khadse regarding need to fix the norms for banana crop under Pradhan Mantri Fasal Bima Yojana.
- (3) Dr. Subhas Sarkar regarding economic condition of weavers in Bankura Parliamentary Constituency, West Bengal.
- (4) Shri Kunwar Pushpendra Singh Chandel regarding need to set up a committee to review the NCERT history books.

<sup>\*</sup>Shri Pralhad Joshi responded.

<sup>&</sup>quot;Shri Arjun Ram Meghwal and Shri Raj Nath Singh also responded."

<sup>\*</sup>From 12.31 P.M. to 12.54 p.m., Members raised matters of urgent public importance.

<sup>#</sup> Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises

Minister of Defence

<sup>^</sup> Made at 12.25 P.M. Original in Hindi. For details, Kindly see the debate of the day.

- (5) Shri Pashupati Nath Singh regarding need to construct a bye-pass road in Dhanbad city, Jharkhand.
- (6) Shri Raju Bista regarding need to set up a Central University in Darjeeling, West Bengal.
- (7) Shri Sumedhanand Saraswati regarding need to correct the land records in Sikar and other districts of Rajasthan.
- (8) Shri S. Muniswamy regarding setting up of a Passport Seva Kendra in Kolar, Karnataka.
- (9) Smt. Rama Devi regarding need to provide money through DBT to school children for Mid-day Meal.

#### @At 12.47 P.M.

- (10) Shri Janardan Singh Sigriwal regarding need to provide a rake point near Maharajganj and Chainwa Railway Stations in Maharajganj parliamentary constituency, Bihar.
- (11) Shri Ajay Misra Teni regarding need to review the functioning of Cattle Breeding Farm, Andeshnagar , Lakhimpur Kheri district, Uttar Pradesh.
- (12) Shri Sudarshan Bhagat regarding need to connect Gumla district in Jharkhand with rail services.
- (13) Smt. Gitaben Vajesingbhai Rathva regarding need to improve internet services in Chhota Udaipur parliamentary constituency, Gujarat.
- (14) Smt. Jaskaur Meena regarding need to include Dausa district in Rajasthan in Aspirational Districts.

- (15) Shri V.K. Sreekandan regarding disinvestment of Bharat Earth Movers Limited.
- (16) Shri Adhir Ranjan Chowdhury regarding East Kolkata Wetland.
- (17) Shri Komati Reddy Venkat Reddy regarding need to upgrade state roads in Telangana as National Highways.
- (18) Shri D. Ravikumar regarding setting up of an IT park at Viluppuram in Tamil Nadu.
- (19) Dr. B.V. Satyavathi regarding PMGSY in Andhra Pradesh.
- (20) Prof. Saugata Roy regarding financial condition of Life Insurance Corporation.
- (21) Shri Arvind Ganpat Sawant regarding outstanding dues to be paid to Maharashtra.
- (22) Shri Santosh Kumar regarding need to provide compensation to maize farmers in Purnia parliamentary constituency, Bihar.
- (23) Shri Anubhav Mohanty regarding exemption to Defence personnel at Toll Gates.
- (24) Shri Malook Nagar regarding need to expand the capacity of Ganga Kisan Sahkari Chini Mills Limited, Morna in Uttar Pradesh and also ensure its proper maintenance.
- (25) Dr. G. Ranjith Reddy regarding need to set up the National Police University within the precincts of Sardar Vallabhbhai Patel National Police Academy, Hyderabad.
- (26) Smt. Supriya Sule regarding 'Merit-cum-Means' Scholarship.
- (27) Shri K. Ram Mohan Naidu regarding need to provide legal assistance to an Indian national arrested by Egyptian Coast Guard.

(Lok Sabha adjourned at 12.54 P.M. and re-assembled at 2.03 P.M.)

#### 2.03 P.M.

#### 11. The Union Budget -2020-2021

Time Allotted: 12 Hrs.

Time Taken: 10 Hrs. 42 Mts.

Balance: 1 Hr. 18 Mts.

Further General Discussion on the Union Budget for 2020-2021 continued.

The following members took part in the debate:-

- 1. Shri Ramprit Mandal
- 2. Shri Bhartruhari Mahtab
- 3. Shri Girish Chandra
- 4\* Dr. Rajkumar Ranjan Singh
- 5\* Shri Kundariya Mohanbhai
- 6\* Smt. Shardaben Anilbhai Patel
- 7\* Shri Kaushalendra Kumar
- 8. Smt. Supriya Sule
- 9\* Shri Vishnu Dayal Ram
- 10\* Smt. Rama Devi
- 11. Shri Dayanidhi Maran
- 12\* Shri Ajay Misra Teni
- 13\* Smt. Gitaben Vajesinhbhai Rathva

<sup>\*</sup>Written speeches were laid on the Table.

64

- 14. Shri Gopal Shetty
- 15\* Shri Akshaibar Lal
- 16\* Shri A. Ganeshamurthi
- 17\* Shri Sanjay Seth
- 18\* Shri Vasanthakumar H.
- 19. Smt. Preneet Kaur
- 20. Smt. Aparajita Sarangi
- 21. Shri Hasnain Masoodi
- 22\* Shri Ramcharan Bohra
- 23\* Shri Bidyut Baran Mahato
- 24\* Shri Sudarshan Bhagat
- 25\* Shri Parthiban S.R.
- 26\* Shri Dinesh Chandra Yadav
- 27. Dr. Alok Kumar Suman
- 28\* Dr. Sujay Radhakrishna Vikhe Patil
- 29. Smt. Sunita Duggal
- 30. Shri Gajanan Kirtikar
- 31\* Shri Rajesh Chudasama
- 32\* Dr. Bharatiben D. Shiyal
- 33. Adv. A.M. Ariff
- 34\* Shri P.P. Chaudhary
- 35\* Dr. Virendra Kumar
- 36. Shri Brijbhushan Sharan Singh
- 37\* Shri Vasava Parbhubhai Nagarbhai

<sup>\*</sup>Written speeches were laid on the Table.

65

- 38\* Smt. Ranjanben Dhananjay Bhatt
- 39\* Smt. Aparupa Poddar
- 40\* Shri Raju Bista
- 41. Shri Lavu Sri Krishna Devarayalu
- 42. Shri Nama Nageswar Rao
- 43\* Dr. Bharati Pravin Pawar
- 44\* Shri Kuldeep Rai Sharma
- 45. Shri E.T. Mohammed Basheer
- 46. Shri Nand Kumar Singh Chauhan
- 47\* Shri Rakesh Singh
- 48\* Adv. Adoor Prakash
- 49. Shri Ram Mohan Naidu Kinjarapu
- 50\* Shri P.R. Natarajan
- 51. Shri Asaduddin Owaisi
- 52. Dr. K. Jayakumar
- 53. Shri Anubhav Mohanty
- 54\* Shri Mitesh Rameshbhai Patel
- 55. Shri Arjun Singh
- 56. Shri M. Selvaraj
- 57\* Shri Jasbir Singh Gill
- 58. Shri Prince Raj
- 59. Dr. Sanghmitra Maurya
- 60\* Shri Jasvantsinh Sumanbhai Bhabhor
- 61\* Adv. Dean Kuriakose

<sup>\*</sup>Written speeches were laid on the Table.

62. Shri Shiromani Ram Verma

66

- 63. Shri Margani Ram Bharat
- 64\* Shri S. Gnanthiraviam
- 65. Shri Ravikumar D.
- 66. Shri Thol Thirumaavalavan
- 67\* Dr. T. Sumathy(a) Thamizhachi
- 68. Shri Sunil Kumar Pintu
- 69. Shri N.K. Premachandran
- 70\* Dr. Kalanidhi Veeraswamy
- 71. Shri Hanuman Beniwal
- 72\* Smt. Vanga Geetha Viswanath
- 73\* Shri Rahul Kaswan
- 74. Shri Jagdambika Pal
- 75. Shri Benny Behanan
- 76\* Smt. Sangeeta Kumar Singh Deo
- 77. Smt. Hema Malini
- 78\* Shri Mansukhbhai Dhanjibhai Vasava
- 79. Dr. Gaddam Ranjith Reddy
- 80. Ms. Locket Chatterjee
- 81. Shri Thomas Chazhikadan
- 82. Shri P. Raveendranath Kumar
- 83. Dr. Kirit P. Solanki
- 84. Shri Saptagiri Sankar Ulaka
- 85. Shri Shyam Singh Yadav

<sup>\*</sup>Written speeches were laid on the Table.

- 86. Ms. S. Jothimani
- 87. Smt. Rita Bahuguna Joshi
- 88. Shri K. Navaskani
- 89. Shri DNV Senthilkumar S.
- 90. Shri Ramesh Bidhuri
- 91. Dr. Beesetti Venkata Satyavathi
- 92. Dr. Subhas Sarkar
- 93\* Shri Ajay Bhatt
- 94. Shri Achyutananda Samanta
- 95<sup>#</sup> Smt. Smriti Zubin Irani
- 96. Shri Talari Rangaiah
- 97. Shri Malook Nagar
- 98. Shri Sushil Kumar Singh

The discussion was not concluded.

#### 10.08 P.M.

(Lok Sabha adjourned till 11 A.M., Tuesday, the 11th February, 2020.)

## SNEHLATA SHRIVASTAVA Secretary General

<sup>\*</sup>Written speech was laid on the Table.

#Minister of Women and Child Development; and Minister of Textiles

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Tuesday, February 11, 2020/Magha 22, 1941 (Saka)

No. 66

#### 11.00 A.M.

#### 1. Starred Questions

Member in whose name Starred Question No. 121 was listed, was absent. However, Minister concerned laid reply on the Table. Supplementary Questions to Starred Question No. 121 were asked by the Members. Starred Question Nos. 122, 123 (clubbed with 129), 124–126 were orally answered. Replies to Starred Question Nos. 127, 128 and 130–140 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

#### 12.01 P.M.

#### 3. Papers laid on the Table

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) on behalf of the Minister of Home Affairs (Shri Amit Shah) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Home Affairs (Volume I) for the year 2020-2021.
- (2) Detailed Demands for Grants of the Ministry of Home Affairs (Union Territories)(Volume II) for the year 2020-2021.
- (3) Output Outcome Monitoring Framework of the Ministry of Home Affairs for the year 2020-2021.

The Minister of Social Justice and Empowerment (Shri Thaawar Chand Gehlot) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Social Justice and Empowerment for the year 2020-2021.
- (2) Output Outcome Monitoring Framework of the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment for the year 2020-2021.
- (3) Output Outcome Monitoring Framework of the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment for the year 2020-2021.

The Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences(Dr. Harsh Vardhan) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Earth Sciences for the year 2020-2021.
- (2) Output Outcome Monitoring Framework of the Ministry of Earth Sciences for the year 2020-2021.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying(Shri Pratap Chandra Sarangi) on behalf of the Minister of Fisheries, Animal Husbandry and Dairying (Shri Giriraj Singh) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Fisheries, Animal Husbandry and Dairying for the year 2020-2021.

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; and Minister of State (Independent Charge) of the Ministry of Planning (Shri Rao Inderjit Singh) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2020-2021.

The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mountaineering and Allied Sports, Dirang, for

- the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions):-
  - (1) Detailed Demands for Grants of the Ministry of AYUSH for the year 2020-2021.
  - (2) Output Outcome Monitoring Framework of the Ministry of AYUSH for the year 2020-2021.

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra

Singh) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Development of North Eastern Region for the year 2020-2021.
- (2) Output Outcome Monitoring Framework of the Ministry of Development of North Eastern Region for the year 2020-2021.

The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2018-2019.
- (2) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State (Independent Charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Culture for the year 2020-2021.
- (2) Output Outcome Monitoring Framework of the Ministry of Culture for the year 2020-2021.

The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2020-2021.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
  - **2.** A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce and Industry for the year 2020-2021.

The Minister of State (Independent Charge) of the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Chemicals and Fertilizers for the year 2020-2021.
- (2) Output Outcome Framework of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2020-2021.
- (3) Output Outcome Framework of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2020-2021.
- (4) Detailed Demands for Grants of the Ministry of Shipping for the year 2020-2021.

The Minister of State in the Ministry of Steel (Shri Faggansingh Kulaste) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Steel for the year 2020-2021.
- (2) Output Outcome Monitoring Framework of the Ministry of Steel for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2020-2021.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2018-2019.
- (ii) Annual Report of the Engineering Projects (India) Limited,
  New Delhi, for the year 2018-2019, alongwith Audited
  Accounts and comments of the Comptroller and Auditor
  General thereon.

The Minister of State in the Ministry of Road Transport and Highways [General (Retd.) V. K. Singh] laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Road Transport and Highways for the year 2020-2021.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2020-2021.
- (2) Output Outcome Framework of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2020-2021.
- (3) Output Outcome Framework of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2020-2021.

The Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of

the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Infrastructure Development Agency, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Infrastructure Development Agency, New Delhi, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2017-2018, together with Audit Report thereon. (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) to lay on the Table a copy of the Central Reserve Police Force, Assistant Sub-Inspector (Pharmacist), Combatised Para Medical Post, Recruitment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.366 in weekly Gazette of India dated 28<sup>th</sup> December, 2019 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

The Minister of State in the Ministry of Food Processing Industries (Shri Rameswar Teli) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2020-2021.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri Pratap Chandra Sarang)I laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Micro, Small and Medium Enterprises for the year 2020-2021.
- (2) Output Outcome Framework of the Ministry of Micro, Small and Medium Enterprises for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Law and Justice; Minister of Communications; and Minister of Electronics and Information

Technology (Shri Ravi Shankar Prasad) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for the year 2020-2021.

#### 4. Report of Standing Committee on Labour

Shri Bhartruhari Mahtab presented the Fourth Report (Hindi and English versions) of the Standing Committee on Labour on 'The Occupational Safety, Health and Working Conditions Code, 2019' pertaining to the Ministry of Labour & Employment.

#### 5. Statement by Minister

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 217<sup>th</sup> Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/observations contained in 209<sup>th</sup> Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Home Affairs.

#### 6. Motion

Shri Pralhad Joshi moved the following motion :-

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on  $10^{th}$  February, 2020."

The motion was adopted.

#### \*12.08 P.M.

#### 7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ravi Kishan regarding need to develop Gorakhpur in Uttar Pradesh as a tourist destination and also provide a special package for the purpose.
- (2) Shri Rakesh Singh regarding need to introduce NCERT curriculum in all CBSE affiliated schools in the country.
- (3) Dr. (Prof.) Kirit P. Solanki regarding treatment of rare diseases.
- (4) Dr. Umesh G. Jadhav regarding need to establish an AIIMS like medical institute at ESIC, Kalaburagi in Karnataka.
- (5) Shri Rajendra Agrawal regarding need to grant the status of Central University to Chaudhary Charan Singh University, Meerut, Uttar Pradesh.

<sup>\*</sup>From 12.08 P.M. to 12.14 P.M., Members raised matters of urgent public importance.

- (6) Shri Jagdambika Pal regarding need to ban the organization Popular Front of India.
- (7) Shri Ashok Mahadeorao Nete regarding need to construct barrage on Wainganga river and dams on its tributaries in Gadchiroli district, Maharashtra.
- (8) Dr. Virendra Kumar regarding need to rejuvenate the temples of archeological importance in Achatt village in Chhattarpur parliamentary constituency, Madhya Pradesh.
- (9) Shri Basanta Kumar Panda regarding need to restore the rights of scheduled tribes on forest land.
- (10) Dr. Sanjay Jaiswal regarding need to provide a rapid diagnostic kit for detection of Corona virus in suspected patients in the country and impose immediate temporary ban on import of sea-food and meat from China.
- (11) Shri Devji M. Patel regarding need to introduce a train from Gandhidham to Delhi via Jalore.
- (12) Shri Vishnu Dayal Ram regarding need to shut down illegal mica mines in Bihar and Jharkhand.
- (13) Shri Anumula Revanth Reddy regarding political representation to Third Gender Community.
- (14) Shri T.N. Prathapan regarding need to set up an Advanced Institute of Virology in Kerala.
- (15) Shri (Adv.) Adoor Prakash regarding need to protect Varkala cliffs, a geological monument in coastal Kerala.

- (16) Shri Gautham Sigamani Pon regarding 3 percent refund scheme of nationalized banks.
- (17) Shri C.N. Annadurai regarding setting up of a Herbal-cum-Eco part at Meichangam, Tiruvannmalai district, Tamil Nadu.
- (18) Shri Lavu Sri Krishna Devarayalu regarding exempting wood pulp from GST and ensuring its fair price.
- (19) Shri Shrirang Appa Barne regarding need to grant heritage status to British era Central Railway Institute building in Lonavala in Maval parliamentary constituency, Maharashtra.
- (20) Dr. Alok Kumar Suman regarding need to start construction of flyover in Gopalganj town in Gopalganj district, Bihar.
- (21) Shri (Adv.) A. M. Ariff regarding need to review decision of disinvestment of Life Insurance Corporation of India.
- (22) Shri K. Subbarayan regarding enacting a law for domestic workers.
- (23) Shri N. K. Premachandran regarding denial of referral speciality treatment.

#### 12.14 P.M.

#### 8. The Union Budget – 2020-2021

Time Taken: 11 Hrs. 51 Mts.

Further General Discussion on the Union Budget for 2020-2021 continued.

The following members laid their written speeches on the Table:-

- 1. Shri Pashupati Nath Singh
- 2. Shri Nihal Chand
- 3. Smt. Anupriya Patel
- 4. Shri Rajendra D. Gavit
- 5. Shri M.K. Raghavan
- 6. Shri Anto Antony
- 7. Shri Shrirang Appa Barne
- 8. Dr. Sanjay Jaiswal
- 9. Smt. Queen Ojha
- 10. Smt. Riti Pathak
- 11. Shri Balashowry Vallabhaneni
- 12. Shri Gautham Sigamani Pon
- 13. Smt. Darshana Vikram Jardosh
- 14. Shri Naranbhai Kachhadiya
- 15. Shri Ashok Kumar Rawat
- 16. Shri Janardan Singh Sigriwal
- 17. Shri Kapil Moreshwar Patil
- 18. Shri Ajay Tamta
- 19. Shri Sunil Kumar Singh

- 20. Shri D.S. Rathod
- 21. Smt. Shobha Karandlaje
- 22. Shri Jugal Kishore
- 23. Ms Diya Kumari
- 24. Shri Vinod Kumar Sonkar
- 25. Smt. Poonamben Hematbhai Maadam
- 26. Dr. Heena Vijaykumar Gavit
- 27. Shri Sudhakar Tukaram Shrangare

Smt. Nirmala Sitharaman replied to the debate.

The discussion was concluded.

(Lok Sabha adjourned at 1.23 P.M. and re-assembled at 2.32 P.M.)

#### 2.32 P.M.

# 9. Motion regarding appointment of Members of Lok Sabha to the Joint Committee on the Personal Data Protection Bill, 2019

Shri Pralhad Joshi moved the following motion:-

"That this House do appoint Ms. Mahua Moitra and Shri Manish Tewari to serve as members of the Joint Committee on the Personal Data Protection Bill, 2019 in the vacancies caused by the resignation of Prof. Saugata Roy and Ms. S. Jothi Mani from the Joint Committee.

The motion was adopted.

#### 2.34 P.M.

#### 10. Government Bill – Passed

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019, as passed by Rajya Sabha

Time Taken: 1 Hr. 22 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Munda.

The following members took part in the debate:-

- 1. Shri Kodikunnil Suresh
- 2. Shri Prathap Simha
- 3. Prof. Saugata Roy
- 4. Shri Arvind Sawant
- 5. Shri N. Reddappa
- 6. Dr. DNV Senthilkumar S.
- 7. Smt. Supriya Sule
- 8. Shri Nishikant Dubey

- 9. Shri Saptagiri Sankar Ulaka
- 10. Shri N.K. Premachandran
- 11. Shri Ravinder Kushwaha
- 12. Kunwar Danish Ali
- 13. Shri Thirunavukkarasar S.U.
- 14. Shri Suresh Kumar Kashyap
- 15. Shri Anubhav Mohanty
- 16. Shri Ranjeetsinha Hindurao Nail Nimbalkar
- 17. Shri Adhir Ranjan Chowdhury
- 18. Shri Dharmendra Kashyap
- 19. Shri Abdul Khaleque

Shri Arjun Munda replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arjun Munda.

The motion was adopted and the Bill, as amended, was passed.

#### 3.56 P.M.

#### 11. Statement by Minister

The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) correcting the answer to Parts (c) and (d) of Unstarred Question No. 619 given in Lok Sabha on 5<sup>th</sup> February, 2020, regarding railway accidents.

#### 3.58 P.M.

### 12. %Announcement by the Speaker

The Speaker informed the House regarding the message received from the Hon'ble President.

#### 3.59 P.M.

(Lok Sabha adjourned till 11 A.M., Monday, the 2<sup>nd</sup> March, 2020.)

SNEHLATA SHRIVASTAVA Secretary General

%Original in Hindi. For details, kindly see the debates of the day.

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Monday, March 2, 2020/Phalguna 12, 1941 (Saka)

No. 67

#### 11.00 A.M.

#### 1. Obituary Reference

The Speaker made reference to the passing away of Shri Baidyanath Prasad Mahto, sitting member of the Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

(Lok Sabha adjourned at 11.02 A.M. and re-assembled at 2.00 P.M.)

#### 2.00 P.M.

#### 2. Questions

As the House adjourned till 2.00 P.M. after making Obituary Reference, Starred Questions could not be called for oral answers. Starred Question Nos. 141-160 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1611–1840 would be printed in the official report for the day.

#### 2.01 P.M.

#### 3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Petroleum and Natural Gas; and Minister of Steel (Shri Dharmendra Pradhan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, Noida, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Finance (Shri Anurag Singh Thakur) laid on the Table:-

- (1) A copy of the Securities and Exchange Board of India (Foreign Portfolio Investors)(Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2019/44 in Gazette of India dated 19<sup>th</sup> December, 2019 under section 31 of the Securities and Exchange Board of India Act, 1992.
- (2) A copy of the Obligatory Cession for the financial year 2020-21 (Hindi and English versions) published in Notification No. IRDAI/RI/1/167/2020 in Gazette of India dated 5<sup>th</sup> February, 2020 under Section 114A of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority Act, 1999.
- (3) A copy of the Life Insurance Corporation (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.96(E) in Gazette of India dated 10<sup>th</sup> February, 2020 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) Notification No. 85/2019-Customs (N.T.) dated 21<sup>st</sup> November, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
  - (ii) S.O.4309(E) published in Gazette of India dated 29<sup>th</sup> November, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

- (iii) Notification No. 88/2019-Customs (N.T.) dated 5<sup>th</sup> December, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (iv) S.O.4460(E) published in Gazette of India dated 13<sup>th</sup> December, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (v) Notification No. 91/2019-Customs (N.T.) dated 19<sup>th</sup> December, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (vi) S.O.4723(E) published in Gazette of India dated 31<sup>st</sup> December, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (vii) Notification No. 01/2020-Customs (N.T.) dated 2<sup>nd</sup> January, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (viii) S.O.210(E) published in Gazette of India dated 15<sup>th</sup> January, 2020, together with an explanatory memorandum regarding

- revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (ix) Notification No. 05/2020-Customs (N.T.) dated 16<sup>th</sup> January, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (x) S.O.485(E) published in Gazette of India dated 31<sup>st</sup> January, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xi) Notification No. 11/2020-Customs (N.T.) dated 6<sup>th</sup> February, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (5) A copy of Notification No. G.S.R.55(E) (Hindi and English versions) published in Gazette of India dated 28<sup>th</sup> January, 2020, together with an explanatory memorandum notifying the All Industry Rates of Drawback and these rates are average rates allowed for rebate of customs and central excise duties, suffered on imported or excisable materials respectively, used as inputs in the manufacture of export goods and the notification is effective from 04.02.2020 under Section 159 of the Customs Act, 1962 and Section 37 of the Central Excise Act, 1944.

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
  - (i) G.S.R.50(E) published in Gazette of India dated 24<sup>th</sup> January, 2020, together with an explanatory memorandum seeking to amend Notification No. 40/2017-Customs (ADD) dated 25<sup>th</sup> August, 2017 in pursuance of final findings of anti-dumping Sunset Review investigation concerning imports of 'Sodium Nitrite' originating in or exported from China PR, in pursuance of a CESTAT order.
  - (ii) G.S.R.58(E) published in Gazette of India dated 30<sup>th</sup> January, 2020, together with an explanatory memorandum seeking to impose provisional Anti-dumping duty on imports of 'Digital Offset Printing Plates', originating in, or exported from China PR, Japan, Korea RP, Taiwan and Vietnam for a period of six months in the manner prescribed, pursuant to the preliminary findings of the Designated Authority, Directorate General of Trade Remedies.
  - (iii) G.S.R.99(E) published in Gazette of India dated 10<sup>th</sup> February, 2020, together with an explanatory memorandum seeking to extend the levy of Anti-dumping duty on imports of 'Acetone' originating in or exported from Korea RP upto and inclusive of the 15<sup>th</sup> April, 2020, in pursuance of the review initiated by the Designated Authority.

- (7) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
  - (i) G.S.R.82(E) published in Gazette of India dated 3<sup>rd</sup> February, 2020, together with an explanatory memorandum seeking to extend the last date for furnishing of annual return/reconciliation statement in FORM GSTR-9/FORM GSTR-9C for the period from 01.07.2017 to 31.03.2018.
  - (ii) G.S.R.83(E) published in Gazette of India dated 3<sup>rd</sup> February, 2020, together with an explanatory memorandum seeking to prescribe due dates for filing of return in FORM GSTR-3B in a staggered manner.

## 4. Report of Standing Committee on Railways

Shri Radha Mohan Singh presented the Third Report (Hindi and English versions) of the Standing Committee on Railways (2019-20) on "Demands for Grants (2020-21) of the Ministry of Railways".

### 5. Motions for election to Committees

(i) Shri Girish Bhalchandra Bapat moved the following motion:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term beginning on the 1<sup>st</sup> May, 2020 and ending on the 30<sup>th</sup> April, 2021."

The motion was adopted.

## (ii) Dr. Satya Pal Singh moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1<sup>st</sup> May, 2020 and ending on the 30<sup>th</sup> April, 2021."

The motion was adopted.

## (iii) Dr. Satya Pal Singh moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1<sup>st</sup> May, 2020 and ending on the 30<sup>th</sup> April, 2021 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

## (iv) Smt. Meenakashi Lekhi moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1<sup>st</sup> May, 2020 and ending on the 30<sup>th</sup> April, 2021." The motion was adopted.

### (v) Smt. Meenakashi Lekhi moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1<sup>st</sup> May, 2020 and ending on the 30<sup>th</sup> April, 2021 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

## (vi) Dr. (Prof.) Kirit P. Solanki moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1<sup>st</sup> May, 2020 and ending on the 30<sup>th</sup> April, 2021."

The motion was adopted.

## (vii) Dr. (Prof.) Kirit P. Solanki moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1<sup>st</sup> May, 2020 and ending on the 30<sup>th</sup>

April, 2021 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

### 2.10 P.M.

### 6. Government Bills – Introduced

- (i) The Medical Termination of Pregnancy (Amendment) Bill, 2020
- (ii) The Mineral Laws (Amendment) Bill, 2020

## 7. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Mineral Laws (Amendment) Ordinance, 2020 (No. 1 of 2020) was laid on the Table.

### 2.13 P.M.

### 8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Devusinh Jesinghbhai Chauhan regarding setting up of FM Radio station in Kheda, Gujarat.
- (2) Dr. Sujay Radhakrishna Vikhepatil regarding need to review the ban imposed on onion export.
- (3) Shri Anurag Sharma regarding need to develop places of historical importance in Jhansi parliamentary constituency, Uttar Pradesh under Swadesh Darshan Scheme.

- (4) Shri Rajveer Diler regarding need to address the acute shortage of drinking water in Hathras parliamentary constituency, Uttar Pradesh.
- (5) Shri Ramdas C. Tadas regarding need to construct a Foot-over bridge at level crossing No. 100 on Wardha-Nagpur railway line in Wardha parliamentary constituency, Maharashtra.
- (6) Shri S. Muniswamy regarding linking of Palar-Pennar and Krishan river basins.
- (7) Dr. Nishikant Dubey regarding need to set up Kendriya Vidyalayas at Jarmundi, Deoghar and Mahagama in Jharkhand.
- (8) Shri Sudhakar Tukaram Shrangre regarding need to permit treatment of all diseases under Pradhan Mantri Ayushman Bharat Yojana.
- (9) Shri Unmesh Bhaiyyasaheb Patil regarding Seven Balloons Barrage Project on river Girna in Maharashtra.
- (10) Shri Chunni Lal Sahu regarding need to conserve and utilize waters of small reservoirs for irrigation purpose in Mahasamund parliamentary constituency, Chhattisgarh.
- (11) Smt. Sangeeta Kumari Singh Deo regarding need to take steps to eradicate malnutrition in Odisha.
- (12) Dr. Subhash Ramrao Bhamre regarding stem cell therapy procedure.
- (13) Shri K. Muraleedharan regarding need for new railway line from Thalassery to Mysore via Manathavady.
- (14) Dr. DNV Senthilkumar. S regarding construction of dam on river Palar at Thoni Maduvu in Tamil Nadu.
- (15) Smt. Vanga Geetha Viswanath regarding need to expedite the process of "Assent to Andhra Pradesh Disha Bill, 2019".

- (16) Prof. Saugata Roy regarding need to prevent recurrence of alleged communal violence in Delhi.
- (17) Shri Sanjay Haribhau Jadhav regarding need to set up a Cotton University and Cotton Processing Industry in Parbhani parliamentary constituency, Maharashtra.
- (18) Shri Mahabali Singh regarding need to construct a bridge over Punpun river in Karakat parliamentary constituency, Bihar.
- (19) Shri Bhartruhari Mahtab regarding Central assistance for procurement of Modern vehicles for strengthening of fire service in Odisha.
- (20) Shri Malook Nagar regarding need to hike sugarcane procurement price.
- (21) Shri Kotha Prabhakar Reddy regarding development of Greenfield satellite Railway Terminal at Nagulapalli in Medak district of Telangana.
- (22) Shri (Adv.) A. M. Ariff regarding need to provide central assistance to Kerala affected by two floods.

## 9. \*\*Observation by the Speaker

The Speaker made observation<sup>\$</sup> on notices of Adjournment Motion regarding recent riots in Delhi.

### 2.14 P.M.

### 10. Government Bill – Under Consideration

The Direct Tax Vivad Se Vishwas Bill, 2020

Time Allotted: 2 Hrs. Time Taken: 17 Mts Balance: 1 Hr. 43 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

Dr. Sanjay Jaiswal took part in the debate and his speech was unfinished.

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned at 2.31 P.M. and re-assembled at 3.00 P.M.)

### 3.00 P.M.

(Due to continued interruptions, Lok Sabha adjourned at 3.01 P.M. and re-assembled at 4.00 P.M.)

### 4.00 P.M.

(Due to continued interruptions, Lok Sabha adjourned at 4.01 P.M. and re-assembled at 4.30 P.M.)

### 4.30 P.M.

## 11. \*\*Observation by the Speaker

The Speaker emphasized the need to maintain the dignity of the House.

(Due to continued interruptions, Lok Sabha adjourned till 11 A.M., Tuesday, the 3<sup>rd</sup> March, 2020)

4.32 P.M.

SNEHLATA SHRIVASTAVA Secretary General

<sup>%</sup>Original in Hindi. For details kindly see the debates of the day.

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

**Tuesday, March 3, 2020/Phalguna 13, 1941 (Saka)** 

No. 68

### 11.00 A.M.

### 1. Starred Questions

Starred Question No. 161 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.11 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 162–180 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

## 3. \*Observation by the Speaker regarding display of placards

### 12.00 Noon

(Due to continued interruptions, Lok Sabha adjourned at 12.01 P.M. and re-assembled at 2.00 P.M.)

<sup>\*</sup>Original in Hindi. For details kindly see the debates of the day.

### 2.00 P.M.

## 4. Papers laid on the Table

The Minister of Fisheries, Animal Husbandry and Dairying (Shri Giriraj Singh) laid on the Table a copy of the Output Outcome (Hindi and English versions) of the Ministry of Fisheries, Animal Husbandry and Dairying for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the Bridge and Roof Company (India)
    Limited, Kolkata, for the year 2018-2019, alongwith Audited
    Accounts and comments of the Comptroller and Auditor
    General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the NEPA Limited, Nepanagar, for the year 2018-2019.
  - (ii) Annual Report of the NEPA Limited, Nepanagar, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (b) of (1) above.

The Minister of State in the Ministry of Consumer Affairs Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy of the Notification No. S.O.4616(E) published in Gazette of India dated 26<sup>th</sup> December, 2019 making certain amendments in the Notification No. S.O.371(E) dated 8<sup>th</sup> February, 2017 under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.
- (2) A copy of the Bureau of Indian Standards (Recruitment to Scientific Cadre) Regulations, 2019 (Hindi and English versions) published in Notification No. F. No. BS/11/07/2019 in Gazette of India dated 23<sup>rd</sup> December, 2019 under sub-section (2) of Section 40 of the Bureau of Indian Standards Act, 2016.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Essential Commodities Act, 1955:-
  - (i) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Third Amendment) Order, 2019 published in Notification No. S.O.4298(E) in Gazette of India dated 28<sup>th</sup> November, 2019.
  - (ii) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Fourth Amendment) Order, 2019 published in Notification No. S.O.4341(E) in Gazette of India dated 3<sup>rd</sup> December, 2019.

- (iii) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Fifth Amendment) Order, 2019 published in Notification No. S.O.4417(E) in Gazette of India dated 10<sup>th</sup> December, 2019.
- (iv) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Sixth Amendment) Order, 2019 published in Notification No. S.O.4471(E) in Gazette of India dated 16<sup>th</sup> December, 2019.

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid on the Table:-

- (1) A copy of the Notification No. S.O.1394(E) (Hindi and English versions) published in Gazette of India dated 3<sup>rd</sup> May, 2017 regarding delegation of powers and functions of the appropriate Government to Administrator/Lieutenant Governor of the Union Territories of Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Daman and Diu and Lakshadweep under sub-section (1) of Section 86 of the Real Estate (Regulation and Development) Act, 2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2018-2019.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri Sanjeev Kumar Balyan) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2018-2019.
- (2) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) The Border Security Force Combatised Para-Medical Staff Recruitment (Amendment) Rules, 2019 published in Notification No. G.S.R.17(E) in Gazette of India dated 8<sup>th</sup> January, 2020.
- (ii) The Border Security Force Combatised Para-Medical Staff Recruitment (Amendment) Rules, 2019 published in Notification No. G.S.R.25(E) in Gazette of India dated 10<sup>th</sup> January, 2020.
- (4) A copy of the Notification No. S.O.781(E) (Hindi and English versions) published in Gazette of India dated 11<sup>th</sup> February, 2019 declaring Dera Baba Nanak Land Check Post of Punjab State as an authorized Immigration Check Post for the purpose of Passport (Entry into India) Rules, 1950 issued under sub-section (5) of Section 3 of the Passport (Entry into India) Act, 1920.
- (5) A copy of the Notification No. S.O.782(E) (Hindi and English versions) published in Gazette of India dated 11<sup>th</sup> February, 2019 appointing Chief Immigration Officer, BoI Dera Babha Nanak as the 'Civil Authority' *w.e.f.* 11.02.2019 for the purpose of the Foreigners Order, 1948 issued under sub-section (2) of Section 3(A) of the Foreigners Act, 1946.

The Minister of State in the Ministry of Jal Shakti and Minister of State in the Ministry of Parliamentary Affairs (Shri Rattan Lal Kataria) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2018-2019.
- (2) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2018-2019, alongwith

Audited Accounts and comments of the Comptroller and Auditor General thereon.

## 5. Report of Business Advisory Committee

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi presented the Fourteenth Report of the Business Advisory Committee.

## **6.** Reports of Standing Committee on Agriculture

Shri P.C. Gaddigoudar presented the following Reports (Hindi and English versions) (Seventeenth Lok Sabha) of Standing Committee on Agriculture (2019-20):

- 9<sup>th</sup> Report on 'Demands for Grants (2020-21)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (2) 10<sup>th</sup> Report on 'Demands for Grants (2020-21)' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

## 7. Report of Committee on External Affairs

Shri P.P. Chaudhary presented the Second Report (English and Hindi versions) of the Committee on External Affairs on Demands for Grants of the Ministry of External Affairs for the year 2020-21.

## 8. Report of Standing Committee on Urban Development

Shri Jagdambika Pal presented the Second Report (Hindi and English versions) of the Standing Committee on Urban Development (2019-20) of

Seventeenth Lok Sabha on 'Demands for Grants (2020-21) of Ministry of Housing and Urban Affairs'.

## 9. Reports of Standing Committee on Rural Development

Shri Prataprao Jadhav presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Fourth Report on 'Demands for Grants (2020-21)' of the Ministry of Rural Development (Department of Rural Development).
- (2) Fifth Report on 'Demands for Grants (2020-21)' of the Ministry of Rural Development (Department of Land Resources).
- (3) Sixth Report on 'Demands for Grants (2020-21)' of the Ministry of Panchayati Raj.

## 10. Reports of Standing Committee on Social Justice and Empowerment

Shrimati Rama Devi presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2019-20):-

- (1) Sixth Report on 'Demands for Grants (2020-21)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (2) Seventh Report on 'Demands for Grants (2020-21)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

### 11. Reports of Standing Committee on Industry

Shri Bidyut Baran Mahato laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 297<sup>th</sup> Report on Demands for Grants (2020-21) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) 298<sup>th</sup> Report on Demands for Grants (2020-21) pertaining to the Department of Public Enterprises (Ministry of Heavy Industries and Public Enterprises).
- (3) 299<sup>th</sup> Report on Demands for Grants (2020-21) pertaining to the Department of Heavy Industry (Ministry of Heavy Industries and Public Enterprises).

## 12. Report of Standing Committee on Transport, Tourism and Culture

Shri Dushyant Singh laid on the Table the Two Hundred Seventy-fifth Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-21) of the Ministry of Tourism.

## 13. Reports of Standing Committee on Health and Family Welfare

Dr. Pritam Gopinath Munde laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 118<sup>th</sup> Report on Demands for Grants (2020-21) of the Department of Health and Family Welfare, Ministry of Health and Family Welfare.
- (2) 119<sup>th</sup> Report on Demands for Grants (2020-21) of the Department of Health Research, Ministry of Health and Family Welfare.

## 14. Statements by Ministers

- (1) The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid a statement regarding the status of implementation of the 212<sup>th</sup> Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/observations contained in 204<sup>th</sup> Report of the Committee on Administration and Development of Union Territory of Lakshadweep pertaining to the Ministry of Home Affairs.
- (2) The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid the following statements regarding:-
  - (i) the status of implementation of the recommendations/ observations contained in the 214<sup>th</sup> Report of the Standing Committee on Home Affairs on 'Working Conditions in Border Guarding Central Armed Police Forces (Border Security Force, Indo-Tibetan Border Police, Sashastra Seema Bal & Assam Rifles)' pertaining to the Ministry of Home Affairs.
  - (ii) the status of implementation of the recommendations/ observations contained in the 215<sup>th</sup> Report of the Standing Committee on Home Affairs on 'Working Conditions in Non-Border Guarding Central Armed Police Forces (Central Reserve

Police Force, Central Industrial Security Force and National Security Guard)' pertaining to the Ministry of Home Affairs.

### 2.07 P.M.

### 15. Government Bill – Introduced

The Banking Regulation (Amendment) Bill, 2020

### 2.14 P.M.

### 16. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ramesh Chander Kaushik regarding need to expedite construction of NH-1(44) from Mukarba Chowk in Sonipat to Panipat in Haryana.
- (2) Shri Sudheer Gupta regarding changing the nomenclature of Awas Yojana in Madhya Pradesh.
- (3) Shri Sumedhanand Saraswati regarding need to ease the conditions of loan scheme under Kisan Credit Card.
- (4) Shri Gopal Chinayya Shetty regarding transfer of immovable property of immigrants.
- (5) Shri Ajay Nishad regarding need to provide a wagon in Pawan Express (train no. 11062) for transportation of Litchee from Muzaffarpur, Bihar to Mumbai.
- (6) Smt. Raksha Nikhil Khadse regarding need to mitigate the sufferings of banana growers in Jalgaon district, Maharashtra.

- (7) Ms. Pratima Bhoumik regarding need to declare certain state roads in Tripura as National Highways.
- (8) Shri Ashok Kumar Rawat regarding need to reopen the Weaving Mill in Sandila Tehsil in Misrikh parliamentary constituency, Uttar Pradesh.
- (9) Dr. (Prof.) Kirit P. Solanki regarding overuse of antibiotics.
- (10) Smt. Rita Bahuguna Joshi regarding need to link Prayagraj in Uttar Pradesh with upcoming Defence Industrial Corridor in Uttar Pradesh.
- (11) Shri Rebati Tripura regarding need to set up a Academy of Tribal Culture in Tripura East parliamentary in Tripura.
- (12) Shri Bhanu Pratap Singh Verma regarding need to provide centres of various entrance examinations conducted by SSC and UPSC in Jalaun district, Uttar Pradesh.
- (13) Shri Sanjay (Kaka) Ramchandra Patil regarding need to honour Vitthal Sakharam Page, freedom fighter of Maharashtra with Padma Award posthumously.
- (14) Ms. S. Jothi Mani regarding need to improve the infrastructure at Employees' State Insurance Hospital, Karur in Kerala.
- (15) Smt. Ramya Haridas regarding need to ensure sale of original organic products.
- (16) Shri V.K. Sreekandan regarding need for parking and resting facilities for truck drivers plying on Hosur-Salem-Kochi stretch of National Highway.
- (17) Shri S. Gnanathiraviam regarding need to recruit adequate local manpower in ISRO Propulsion Complex in Tamil Nadu.

- (18) Dr. T.R. Paarivendhar regarding considering genuine needs of differently-abled sports persons.
- (19) Shri Kanumuru Raghu Rama Krishna Raju regarding setting up of AIIMS in Andhra Pradesh.
- (20) Smt. Pratima Mondal regarding need to lay a new railway line from Joynagar to Moipith in West Bengal.
- (21) Shri Prataprao Jadhav regarding need to release the share of Central Government for payment of compensation to farmers in Buldhana parliamentary constituency, Maharashtra.
- (22) Shri Kaushalendra Kumar regarding need to include certain castes as proposed by Government of Bihar in the list of Scheduled Tribes.
- (23) Shri Kunwar Danish Ali regarding need to run a superfast train from Moradabad to Mumbai with the stoppage of the train also at Amroha in Uttar Pradesh.
- (24) Shri K. Ram Mohan Naidu regarding need to constitute a Fishermen Welfare Fund.
- (25) Shri N.K. Premachandran regarding need to sanction additional new batch for academic year 2020-2021 in Kendriya Vidyalaya at Kollam in Kerala.
- (26) Shri Mohanbhai Delkar regarding problem of teachers in Dadra and Nagar Haveli.

### 2.15 P.M.

### 17. Government Bill – Under Consideration

The Direct Tax Vivad Se Vishwas Bill, 2020

Time Allotted: 2 Hrs. Time Taken: 23 Mts Balance: 1 Hr. 37 Mts.

Further discussion on the motion for consideration of the Bill moved by Smt. Nirmala Sitharaman, continued :-

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clause 5 was adopted, as amended.

Clause 6 was adopted.

Clause-by-clause consideration of the Bill was not concluded.

(Due to interruptions, Lok Sabha adjourned till 11 A.M., Wednesday, the 4<sup>th</sup> March, 2020)

2.21 P.M.

SNEHLATA SHRIVASTAVA Secretary General

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Wednesday, March 4, 2020/Phalguna 14, 1941 (Saka)

No. 69

### 11.00 A.M.

### 1. Starred Questions

Starred Question Nos. 181 and 182 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 183–200 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 2071–2300 were laid on the Table.

### 12.00 Noon

(Due to continued interruptions, Lok Sabha adjourned at 12.01 P.M. and re-assembled at 2.00 P.M.)

### 2.01 P.M.

## 3. Papers laid on the Table

The Minister of Parliamentary Affairs, Minister of Coal and Minister of Mines (Shri Pralhad Joshi) laid on the Table:-

- (1) A copy of the Output Outcome Framework (Hindi and English versions) of the Ministry of Coal for the year 2020-2021.
- (2) A copy of the Notification No. G.S.R.864(E) (Hindi and English versions) published in Gazette of India dated 20<sup>th</sup> November, 2019, notifying Tamil Nadu Minerals Limited, Tamil Nadu Magnetic Limited, Tamil Nadu Cements Corporation Limited and NLC India Limited for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957 under sub-section (1) of Section 28 of the said Act.

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region, Minister of State in the Prime Minister's Office, Minister of State in the Ministry of Personnel, Public Grievances and Pensions, Minister of State in the Department of Atomic Energy and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Antrix Corporation Limited, Bengaluru, for the year 2018-2019.
  - (ii) Annual Report of the Antrix Corporation Limited, Bengaluru, for the year 2018-2019, alongwith Audited Accounts and

- comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2018-2019.
  - (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (a) & (c) of (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs, Minister of State (Independent Charge) of the Ministry of Civil Aviation and Minister of State in

the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade

Information, New Delhi, for the year 2018-2019.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Commerce and Industry for the year 2020-2021.

The Minister of State in the Ministry of Human Resource Development, Minister of State in the Ministry of Communications and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) (i) Review by the Government of the working of the ITI Limited, Bengaluru, for the year 2018-2019.
- (2) (ii) Annual Report of the ITI Limited, Bengaluru, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

## 4. Report of Standing Committee on Finance

Shri Jayant Sinha presented the 6th Report (Hindi and English versions) of the Standing Committee on Finance on 'Insolvency and Bankruptcy Code (second Amendment) Bill 2019'.

### 5. Motion

Shri Pralhad Joshi moved the following motion :-

"That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on 3<sup>rd</sup> March, 2020."

The motion was adopted.

### \*6. Government Bill – Introduced

The Indian Institutes of Information Technology Laws (Amendment) Bill, 2020

### 2.04 P.M.

### 7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- 1) Shri Ajay Kumar Mishra 'Teni' regarding need to include all public sector hospitals in Ayushman Bharat Yojana.
- 2) Shri Nihal Chand Chauhan regarding increasing pollution in Indira Gandhi Canal.
- 3) Shri Janardan Singh Sigriwal regarding need to set up Gramin haat bazaar in Maharajganj parliamentary constituency, Bihar.
- 4) Shri Jugal Kishore Sharma regarding need to widen and convert Joriya- Pallanwala road in Jammu & Kashmir into double lane.

<sup>\*</sup>At 2.09 P.M.

- 5) Shri Kanakmal Katara regarding need to lay a new railway line on Ratlam-Banswara-Dungarpur section.
- 6) Shri Rajesh Verma regarding need to construct a railway over bridge on level crossing in Sitapur parliamentary constituency, Uttar Pradesh.
- 7) Shri Sushil Kumar Singh regarding need to undertake development and management of places of pre-historic importance in Aurangabad district, Bihar.
- 8) Shri Bidyut Baran Mahato regarding need to set up an Airport in Dhalbhumgarh in Jhamshedpur Parliamentary Constituency, Jharkhand.
- 9) Shri Dushyant Singh regarding Parwan Dam Project in Baran district of Rajasthan.
- 10) Shri Manoj Kotak regarding need to include spiritual circuit of Ashtavinayak temples in Maharashtra under Swadesh Darshan Scheme.
- 11) Shri Ashok Mahadeorao Nete regarding need to take measures for conversion of Gadchiroli-Vadsa railway line into broadgauge in Maharashtra.
- 12) Shri Vishnu Dayal Ram regarding need to set up coal, lime stone and graphite based industries in Palamu parliamentary constituency, Jharkhand.
- 13) Shri Jagdambika Pal regarding need to provide better road and air connectivity to Buddhist sites.

- 14) Shri Komati Reddy Venkat Reddy regarding need to relocate the proposed Pharma Cluster from Hyderabad.
- 15) Shri Anumula Revanth Reddy regarding need to shift headquarters of Indian Army's Southern Command to Secunderabad.
- 16) Shri Benny Behanan regarding need to include four tourist places in Ernakulam under PRASAD Scheme.
- 17) Dr. Sumathy (A) Thamizhachi Thangapandian regarding changing the name of Indus Valley Civilisation.
- 18) Shri A. Ganeshamurthi regarding need to provide compensation to farmers affected by construction of high power transmission towers in Tamil Nadu.
- 19) Shri Magunta Sreenivasulu Reddy regarding need to declare Prakasam district of Andhra Pradesh as a backward district.
- 20) Dr. Alok Kumar Suman regarding need to start flight services from Sabaiya Airport in Gopalganj Parliamentary Constituency, Bihar.

### 2.04 P.M.

### 8. Government Bill – Passed

The Direct Tax Vivad Se Vishwas Bill, 2020

Time Taken: 30 Mts

Clause-by-clause consideration of the Bill continued.

Clause 7 was adopted, as amended.

Clause 8 was adopted.

Clause 9 was adopted, as amended.

Clauses 10 and 11 were adopted.

Clause 12 was adopted, as amended.

Clause 1 was adopted.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

(Due to interruptions, Lok Sabha adjourned till 11 A.M., Thursday, the 5<sup>th</sup> March, 2020)

2.11 P.M.

SNEHLATA SHRIVASTAVA Secretary General

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Thursday, March 5, 2020/Phalguna 15, 1941 (Saka)

No. 70

### 11.00 A.M.

### 1. Starred Questions

Starred Question Nos. 201, 203 were orally answered. Member in whose name Starred Question No. 202 was listed, was absent. However, Minister concerned laid reply on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.15 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 204–220 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

### 12.00 Noon

## 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2020-2021.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Noida Metro Rail Limited, Noida, for the year 2018-2019.
- (ii) Annual Report of the Noida Metro Rail Limited, Noida, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019 (Hindi and English versions) published in Notification No. G.S.R.814(E) in Gazette of India dated 29<sup>th</sup> October, 2019, under Section 58 of the Delhi Development Act, 1957.

The Minister of State in the Ministry of Road Transport and Highways [General (Retd.) V. K. Singh] laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O.4456(E) published in Gazette of India dated 13<sup>th</sup> December, 2019, regarding rates of fees to be recovered from the users of National Highway No. 7 (New NH Nos. 30 & 34)(Jabalpur-Lakhnadon Section) in the State of Madhya Pradesh on EPC mode.
- (ii) S.O.4457(E) published in Gazette of India dated 13<sup>th</sup> December, 2019, regarding rates of fees to be recovered from the users of National Highway No. 75 (Ranchi-Piska More-Bijupara Section) in the State of Jharkhand on EPC mode.
- (iii) S.O.4458(E) published in Gazette of India dated 13<sup>th</sup> December, 2019, regarding rates of fees to be recovered from the users of National Highway No. 361 (Tuljapur-Ausa (including Tuljapur Bypass) in the State of Maharashtra under NHDP-IV on Hybrid Annuity Mode.
- (iv) S.O.4527(E) published in Gazette of India dated 18<sup>th</sup> December,
   2019, making certain amendments in the Notification No.
   S.O.1952(E) dated 20<sup>th</sup> June, 2017.
- (v) S.O.108(E) published in Gazette of India dated 7<sup>th</sup> January, 2020, making certain amendments in the Notification No. S.O.2299(E) dated 6<sup>th</sup> June, 2018.
- (vi) S.O.109(E) published in Gazette of India dated 7<sup>th</sup> January, 2020, regarding rates of fees to be recovered from the users of National Highway No. 31C (Bijni to West Bengal/Assam Border Section) and National Highway No. 31 (Guwahati to Nalbri-Bijni Section) in the State of Assam as Public Funded Project.

- (vii) S.O.384(E) (in Hindi version only) published in Gazette of India dated 27<sup>th</sup> January, 2020, containing corrigendum to the Notification No. S.O.3433(E) dated 23<sup>rd</sup> September, 2019.
- (2) A copy of the National Highway Fee (Determination of Rates and Collection) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.942(E) in Gazette of India dated 20<sup>th</sup> December, 2019 under sub-section (3) of Section 9 of the National Highways Act, 1956.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2017-2018.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the years 2015-2016 and 2016-2017.
  - (ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the years 2015-2016 and 2016-2017,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri Pratap Chandra Sarangi) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2018-2019.
  - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2018-2019.
  - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2018-2019, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

(2) Two statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

### 4. Reports of Standing Committee on Water Resources

Dr. Sanjay Jaiswal presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources:-

- (1) Third Report (Hindi and English versions) on 'Demands for Grants' (2020-21) of the Ministry of Jal Shakti Department of Water Resources, River Development & Ganga Rejuvenation.
- (2) Fourth Report (Hindi and English versions) on 'Demands for Grants' (2020-21) of the Ministry of Jal Shakti - Department of Drinking Water and Sanitation.
- (3) Fifth Report (Hindi and English versions) on Action Taken by Government on Observations/Recommendations contained in the Twenty-third Report (Sixteenth Lok Sabha) on the subject 'Socioeconomic impact of commercial exploitation of water by industries'.

# 5. Reports of Standing Committee on Human Resource Development

Dr. Dhal Singh Bisen laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

(1) 312<sup>th</sup> Report on the Demands for Grants 2020-21 (Demand no. 58) of the Department of School Education and Literacy.

(2) 313<sup>th</sup> Report on the Demands for Grants 2020-21 (Demand no. 59) of the Department of Higher Education.

# 6. Reports of Standing Committee on Home Affairs

Shri Dayanidhi Maran laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 223<sup>rd</sup> Report on 'The Constitution (One Hundred and Twenty-Fifth Amendment) Bill, 2019'.
- (2) 224<sup>th</sup> Report on 'The Demands for Grants (2020-21) of the Ministry of Home Affairs'.
- (3) 225<sup>th</sup> Report on 'The Demands for Grants (2020-21) of the Ministry of Development of North Eastern Region'.

### 7. Motion for election of two Members to the Coir Board

Shri Pratap Chandra Sarangi on behalf of Shri Nitin Gadkari to move the following: -

"That in pursuance of clause(e) of sub-rule (1) of the rule 4 and sub-rule(1) of rule 5 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coir Board, for a term to be specified by the Central Government".

The motion was adopted.

# 8. Motion for election of two Members to the Advisory Council of the Delhi Development Authority

Shri Hardeep Singh Puri moved the following motion :-

"That in pursuance of clause (h) of sub-section (2) and sub-section(4) of section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Advisory Council of the Delhi Development Authority for a term of four years, subject to the other provisions of the said Act".

The motion was adopted.

#### 12.05 P.M.

### 9. Statement by the Minister

The Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) made a statement regarding situation arising out of spread of Novel Coronavirus (COVID-19) and the steps taken by the Government of India.

With the permission of the Chair, the following members also made submissions:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Smt. Kanimozhi Karunanidhi
- 3. Prof. Saugata Roy
- 4. Shri Arvind Sawant
- 5. Shri Kanumuru Raghu Rama Krishna Raju
- 6. Shri Kaushalendra Kumar

- 7. Shri Bhatruhari Mahtab
- 8. Shri Ritesh Pandey
- 9. Shri Nama Nageswar Rao
- 10. Shri Akhilesh Yadav
- 11. Smt. Supriya Sule
- 12. Shri Hasnain Masoodi
- 13. Shri Jayadev Galla
- 14. Smt. Navneet Ravi Rana
- 15. Adv. A.M. Ariff
- 16. Shri E.T. Mohammed Basheer
- 17. Shri N.K. Premachandran
- 18. Shri Hanuman Beniwal

(Due to interruptions, Lok sabha adjourned at 12.57 P.M. and re-assembled at 2.00 P.M.)

### 2.00 P.M.

#### 10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Bhagirath Chaudhary regarding need to expedite construction of Railway Overbridge on level crossing no. 18-B on Nasirabad-Beawar road in Ajmer parliamentary constituency, Rajasthan.
- (2) Shri Ramapati Ram Tripathi regarding faculty and facilities in AIIMS like Institutes in the country.
- (3) Shri Ravi Kishan regarding need to set up a modern Trauma Centre in Gorakhpur, Uttar Pradesh.
- (4) Shri Ravindra Kushwaha regarding need to appoint skilled technicians for maintenance of water tanks under 'Har Ghar Nal Se Jal' scheme.
- (5) Shri Mansukhbhai D. Vasava regarding need to provide employment to people of Narmada district in Gujarat.
- (6) Smt. Darshana Vikram Jardosh regarding need to impart technical training to women to improve their skills.
- (7) Shri Anto Antony regarding need to review the move to privatise and disinvest Public Sector Undertakings.
- (8) Shri Abdul Khaleque regarding need to construct RCC bridge across river Jaljali in Assam.
- (9) Shri K. Shanmuga Sundaram regarding need to review the decision regarding shifting of Pollachi Head Post sorting office in Tamil Nadu.

#### 2.01 P.M.

# #11. Statutory Resolution – Negatived

Time Allotted: 3 Hrs. Time Taken: 4 Mts. Balance: 2 Hrs. 56 Mts.

Shri N.K. Premachandran moved the following resolution:-

"That this House disapproves of the Mineral Laws (Amendment) Ordinance, 2020 (Ordinance No.1 of 2020) promulgated by the President on 10 January, 2020".

The Resolution was put to vote and negatived.

### **#12.** Government Bill – Under Consideration

The Mineral Laws (Amendment) Bill, 2020

The motion for consideration of the Bill was moved by Shri Pralhad Joshi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 put to vote and adopted.

Clause-by-clause consideration of the Bill was not concluded.

(Due to interruptions, Lok Sabha adjourned at 2.05 P.M. and re-assembled at 3.00 P.M.)

#Taken up together.

#### 3.00 P.M.

# 13. Suspension of Members from the service of the House under Rule 374

The Chair named the following Members Under Rule 374 of the Rules of Procedure and Conduct of Business in Lok Sabha for gross misconduct:-

- 1. Shri Gaurav Gogoi
- 2. Shri T.N. Prathapan
- 3. Adv. Dean Kuriakose
- 4. Shri Rajmohan Unnithan
- 5. Shri Benny Behanan
- 6. Shri Manickam Tagore B.
- 7. Shri Gurjeet Singh Aujla

Thereafter, the Minister of Parliamentary Affairs, Minister of Coal and Minister of Mines (Shri Pralhad Joshi) moved the following motion:-

"That this House having taken serious note of the gross misconduct of Shri Gaurav Gogoi, Shri T.N. Prathapan, Adv. Dean Kuriakose, Shri Benny Behanan, Shri Manickam B. Tagore, Shri Rajmohan Unnithan and Shri Gurjeet Singh Aujla in utter disregard to the House and authority of the Chair and having been named by the Chair, resolve that Shri Gaurav Gogoi, Shri T.N. Prathapan, Adv. Dean Kuriakose, Shri Benny Behanan, Shri Manickam Tagore B., Shri Rajmohan Unnithan and Shri Gurjeet Singh Aujla be suspended from the service of the House for the remainder of the Session."

The motion was put to vote and adopted.

(Due to interruptions, Lok Sabha adjourned till 11 A.M., Friday, the 6<sup>th</sup> March, 2020)

3.03 P.M.

SNEHLATA SHRIVASTAVA
Secretary General

# **LOK SABHA**

# **BULLETIN – PART I**

(Brief Record of Proceedings)

Friday, March 6, 2020/Phalguna 16, 1941 (Saka)

No. 71

#### 11.00 A.M.

### 1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos.221-240 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2531–2760 (except Question Nos. 2567, 2638, 2661, 2662 and 2750 which were deleted due to suspension of the members under Rule 374 of 'Rules of Procedure and Conduct of Business in Lok Sabha' whose names the Questions stand) would be printed in the official report of the day.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon)

### 12.00 Noon

### 2. Papers laid on the Table

The Minister of Women and Child Development; and Minister of Textiles (Shrimati Smriti Zubin Irani) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 13B of the Central Silk Board Act, 1948:-
  - (i) S.O.1555(E) published in Gazette of India dated 28<sup>th</sup> August, 2019, notifying the minimum quality standards and conditions for

- notified kind or varieties of silkworm seed on the recommendation of Central Silkworm Seed Committee for regulating the quality of silkworm seed as per provisions of Section 8(c) of the said Act.
- (ii) S.O.2801(E) published in Gazette of India dated 5<sup>th</sup> August, 2019, nominating members from State Governments on the recommendations of the respective states to serve as member of the Central Silk Board for a period of three years *w.e.f.* date of notification, subject to the provisions of sub-section (3) of Section 4 of the said Act.
- (iii) S.O.3713(E) published in Gazette of India dated 15<sup>th</sup> October, 2019, nominating Director, Directorate of Sericulture, Government of Uttarakhand, Premnagar, Dehradun on the recommendation of Government of Uttarakhand to serve as a member of the CSB for a period of three years w.e.f. from the date of notification, issued under sub-section (3) of Section 4 of the said Act.
- (iv) S.O.4707(E) published in Gazette of India dated 30<sup>th</sup> December, 2019, making certain amendments in the Notification No. S.O.2801(E) dated 5<sup>th</sup> August, 2019.
- (v) S.O.4589(E) published in Gazette of India dated 23<sup>rd</sup> December, 2019, nominating Shri Sanjay Singh, Member of Parliament (Rajya Sabha) duly elected by the House on 06.12.2019 to serve as member of the CBS for a period of three years w.e.f. 06.12.2019 issued under sub-section (3)(c) of Section 4 of the said Act.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (1) above.

The Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table a copy of the Science and Engineering Research Board (Recruitment, Salaries and other Terms and Conditions of Service of Group 'A' and Group 'B' Posts Administrative and Non-Technical) (Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. SERB/RR-Admn/02/2018(E) in Gazette of India dated 22<sup>nd</sup> January, 2020 under subsection (3) of Section 4 of the Science and Engineering Research Board Act, 2008.

#### \*12.15 P.M.

The Minister of Environment, Forest and Climate Change; Minister of Information and Broadcasting, and Minister of Heavy Industries and Public Enterprises (Shri Prakash Javadekar) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-
  - (i) The Prasar Bharati (Broadcasting Corporation of India) Establishment of Recruitment Board Rules, 2020 published in Notification No. G.S.R.107(E) in Gazette of India dated 12<sup>th</sup> February, 2020.

<sup>\*</sup>From 12.01 P. M. to 12.14 P.M., Members made submission. Please see serial No. 3.

- (ii) The Prasar Bharati (Broadcasting Corporation of India) Stenographer Posts Recruitment Rules, 2019 published in Notification No. G.S.R.897(E) in Gazette of India dated 6<sup>th</sup> December, 2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (ii) of (1) above.

The Minister of State (Independent Charge)of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2018-2019.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2018-2019, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the

- year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2018-2019.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2018-2019.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

The Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980:-

(1) The Amalgamation of Oriental Bank of Commerce and United Bank of India into Punjab National Bank Scheme, 2020 published in Notification No. G.S.R.153(E) in Gazette of India dated 4<sup>th</sup> March, 2020.

- (2) The Amalgamation of Andhra Bank and Corporation Bank into Union Bank of India Scheme, 2020 published in Notification No. G.S.R.154(E) in Gazette of India dated 4<sup>th</sup> March, 2020.
- (3) The Amalgamation of Syndicate Bank into Canara Bank Scheme, 2020 published in Notification No. G.S.R.155(E) in Gazette of India dated 4<sup>th</sup> March, 2020.
- (4) The Amalgamation of Allahabad Bank into Indian Bank Scheme, 2020 published in Notification No. G.S.R.156(E) in Gazette of India dated 4<sup>th</sup> March, 2020.

The Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Babul Supriyo) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

# **&3.** Submission by Members

The following members made submission regarding suspension of members from the House:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Shri Sudip Bandyopadhyay
- 3. Shri Dayanidhi Maran
- 4. Smt. Supriya Sule
- 5. Shri Rajiv Ranjan Singh alias Lalan Singh
- 6. Dr. Nishikant Dubey

\*Shri Pralhad Joshi responded.

#### 12.22 P.M.

# 4. Announcement by Chair

The Chair announced<sup>%</sup> the formation of a Committee to inquire into the incidents that took place in the House between 2<sup>nd</sup> March, 2020 and 5<sup>th</sup> March 2020.

# 5. Reports of Committee on Petitions

Dr. Virendra Kumar presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

(1) First Report on the Representation of Dr. Amit Kansal regarding alleged violation of Fundamental Right to Education *vis-a-vis* Indira Gandhi National Open University (IGNOU) Act, 1985 and other important issues related therewith.

<sup>&</sup>lt;sup>&</sup>From 12.01 P.M. to 12.14 P.M.

<sup>\*</sup>Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

<sup>&</sup>lt;sup>%</sup>Original in Hindi. For details, kindly see the debates of the day.

- (2) Second Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Forty-eighth Report on the Representation of Shri D. Shivamurti forwarded by Shri Suresh C. Angadi, M.P., Lok Sabha alleging violation of Department of Personnel & Training/ Department of Public Enterprises (DoPT/DPE) Guidelines by the Hindustan Aeronautics Limited.
- (3) Third Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Fifty-seventh Report on the Representation of Shri Madhuban Yadav and others and forwarded by Shri Ram Tahal Choudhary, M.P., Lok Sabha regarding non-payment of arrears to the retired employees of Heavy Engineering Corporation Limited (HECL), Ranchi.
- (4) Fourth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Fifty-ninth Report on the Representation of Ms. Nisha Kamath and other office bearers of Nainital Bank Officers' Association regarding proposed sale of Nainital Bank Limited a subsidiary of the Bank of Baroda, in the guise of Digital Venture.

# 6. Report of Standing Committee on Petroleum and Natural Gas

Shri Ramesh Bidhuri presented the Second Report (Hindi and English versions) on 'Demands for Grants (2020-21)' of the Ministry of Petroleum and Natural Gas.

# 7. Reports of Standing Committee on Human Resource Development

Dr. Dhal Singh Bisen laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 314<sup>th</sup> Report on Demands for Grants 2020-21 (Demand No.100 ) of the Ministry of Women & Child Development.
- (2) 315<sup>th</sup> Report on Demands for Grants 2020-21 (Demand No. 101) of the Ministry of Youth Affairs & Sports.

# 8. Reports of Standing Committee on Science & Technology, Environment, Forests and Climate Change

Shri Guharam Ajgalley laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment, Forests and Climate Change:-

- (1) Three Hundred Twenty-sixth Report on Demands for Grants (2020-2021) of the Department of Atomic Energy.
- (2) Three Hundred Twenty-seventh Report on Demands for Grants (2020-2021) of the Department of Biotechnology.
- (3) Three Hundred Twenty-eighth Report on Demands for Grants (2020-2021) of the Department of Scientific and Industrial Research.
- (4) Three Hundred Twenty-ninth Report on Demands for Grants (2020-21) of the Department of Science and Technology.
- (5) Three Hundred Thirtieth Report on Demands for Grants (2020-2021) of the Department of Space.
- (6) Three Hundred Thirty-first Report on Demands for Grants (2020-2021) of the Ministry of Environment, Forest and Climate Change.

(7) Three Hundred Thirty-second Report on Demands for Grants (2020-2021) of the Ministry of Earth Sciences.

### 9. Report of Standing Committee on Health and Family Welfare

Dr. Subhas Sarkar laid on the Table the 120<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Demands for Grants (2020-21) of the Ministry of AYUSH.

# 10. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Suresh Pujari laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) One Hundredth Report on Demands for Grants (2020-21) of Ministry of Personnel, Public Grievances and Pensions.
- (2) One Hundred-first Report on Demands for Grants (2020-21) of Ministry of Law and Justice.

# 11. Motion for Elections to the All India Institutes of Medical Sciences at Bathinda, Bibinagar, Bilaspur, Deoghar, Gorakhpur, Guwahati, Rajkot and Vijaypur

Dr. Harsh Vardhan moved the following:-

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences (AIIMS) Act, 1956 read with Section 6 of the AIIMS (Amendment) Act, 2012, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to each of the eight All India Institutes of Medical

Sciences (AIIMS) at Bathinda, Bibinagar, Bilaspur, Deoghar, Gorakhpur, Guwahati, Rajkot and Vijaypur, subject to the other provisions of the said Act."

The motion was adopted.

# 12. Statement by Minister of State in the Ministry of Parliamentary Affairs

Shri Arjun Ram Meghwal made a statement regarding Government Business during the week commencing Wednesday, the 11<sup>th</sup> March, 2020.

### 13. Supplementary Demands for Grants

Shri Anurag Singh Thakur on behalf of Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants - Second Batch for 2019-20.

### 14. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri H. Vasantha Kumar regarding need to set up a Navodaya Vidyalaya in Kanyakumari, Tamil Nadu.
- (2) Shri S. R. Parthiban regarding need to reopen Tamil Nadu Magnesite Limited in Salem Parliamentary Constituency of Tamil Nadu.

#### 12.29 P.M.

### 15. Government Bill - Passed

The Mineral Laws (Amendment) Bill, 2020

Time Taken: 9 Mts

Clause-by-clause consideration of the Bill continued.

Clause 3 was adopted.

Clause 4 was adopted.

Clauses 5 to 17 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pralhad Joshi.

The motion was adopted and the Bill was passed.

(Due to interruptions, Lok Sabha adjourned at 12.34 P.M. and re-assembled at 12.46 P.M.)

#### 12.46 P.M.

### **16.** (i) Statutory Resolution – Not Moved

(ii) The Insolvency and Bankruptcy Code (Second Amendment) Bill, 2019.

Time Taken: 9 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted, as amended,

Clause 6 was adopted.

Clauses 7 to 9 were adopted.

Clause 10 was adopted, as amended.

Clauses 11 and 13 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 13 to the Insolvency and Bankruptcy Code (Second Amendment) Bill, 2019 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 14 was adopted.

New Clause 14 was also adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

(Due to interruptions, Lok Sabha adjourned till 11 A.M., Wednesday, the 11<sup>th</sup> March, 2020)

12.55 P.M.

SNEHLATA SHRIVASTAVA
Secretary General

# **LOK SABHA**

# **BULLETIN – PART I**

(Brief Record of Proceedings)

Wednesday, March 11, 2020/Phalguna 21, 1941 (Saka)

No. 72

### 11.00 A.M.

### 1. Starred Questions

Starred Question Nos. 241–242 were orally answered. Replies to Starred Question Nos. 243–260 were laid on the Table except Question No. 251 which was deleted due to suspension of the member under Rule 374 of 'Rules of Procedure and Conduct of Business in Lok Sabha'.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table except Question Nos. 2818 and 2826 which were deleted due to suspension of the members under Rule 374 of 'Rules of Procedure and Conduct of Business in Lok Sabha'.

(Due to interruptions, Lok Sabha adjourned at 11.10 A.M. and re-assembled at 12.31 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 12.32 P.M. and re-assembled at 1.30 P.M.)

### 1.30 P.M.

### 3. Papers laid on the Table

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) on behalf of the Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid on the Table a copy of the Notification No. S.O.4477(E) (Hindi and English versions) published in Gazette of India dated 17<sup>th</sup> December, 2019, making certain amendments in the Notification No. G.S.R.3245(E) dated 19<sup>th</sup> December, 2014 under sub-section (3) of Section 31 of the Coal Mines (Special Provisions) Act, 2015.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kollam, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kollam, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export

- Development Authority, New Delhi, for the year 2018-2019.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2018-2019, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 40 of the Bureau of Indian Standards Act, 2016:-

- (1) The Plugs and Socket-Outlets and Alternating Current Direct Connected Static Prepayment Meters for Active Energy (Quality Control) Order, 2019 published in Notification No. S.O.4353(E) in Gazette of India dated 5<sup>th</sup> December, 2019.
- (2) The Air Conditioner and its related Parts, Hermetic Compressor and Temperature Sensing Controls (Quality Control) Order,

- 2019 published in Notification No. S.O.4354(E) in Gazette of India dated 5<sup>th</sup> December, 2019.
- (3) The Aluminium Foil (Quality Control) Order, 2020 published in Notification No. S.O.687(E) in Gazette of India dated 13<sup>th</sup> February, 2020.
- (4) The Cables (Quality Control) Order, 2020 published in Notification No. S.O.280(E) in Gazette of India dated 21<sup>st</sup> January, 2020.
- (5) The Steel Tubes (Quality Control) Order, 2020 published in Notification No. S.O.281(E) in Gazette of India dated 21<sup>st</sup> January, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2020-2021.

# 4. Reports of Standing Committee on Commerce

Shri D.M. Kathir Anand laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 152<sup>nd</sup> Report on the Demands for Grants 2020-21 (Demand No.10) of the Department of Commerce.
- (2) 153<sup>rd</sup> Report on the Demands for Grants 2020-21 (Demand No.11) of the Department for Promotion of Industry and Internal Trade.

#### 1.32 P.M.

### 5. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Gopal Chinayya Shetty regarding regularization of bad debt by public sector banks.
- (2) Shri Ajay Kumar Misra Teni regarding need to restore operation of rail services on Lakhimpur-Mailani-Bahraich railway line in Uttar Pradesh.
- (3) Shri Nayab Singh regarding need to construct a ring road in Kurukshetra, Haryana.
- (4) Shri Sunil Kumar Singh regarding need to categorise lac cultivation as an agricultural activity in Jharkhand.
- (5) Shri Unmesh Bhaiyyasaheb Patil regarding need to include Padalse Irrigation Project in Maharashtra under Pradhan Mantri Krishi Sinchayee Yojana.
- (6) Shri Rahul Kaswan regarding need to provide compensation to farmers in Churu parliamentary constituency, Rajasthan.
- (7) Shri Bhanu Pratap Singh Verma regarding need to provide adequate medical facilities in Government Medical College, Orai in Jalaun parliamentary constituency, Uttar Pradesh.
- (8) Shri Ashok Kumar Rawat regarding need to include Hatya Haran, a mythological place in Misrikh parliamentary constituency in Ramayana Circuit.

- (9) Shri Vishnu Dayal Ram regarding need to provide adequate compensation to people who suffered loss of crops, livestock, life and property due to heavy rains, hailstorms and lightning in Jharkhand.
- (10) Shri Arun Kumar Sagar regarding need to expedite the construction of an over bridge on level crossing at Hulas Nagla in Sahajahanpur parliamentary constituency, Uttar Pradesh.
- (11) Shri Subhash Chandra Baheria regarding payment of Kisan Samman Nidhi to farmers in Bhilwara parliamentary constituency, Rajasthan.
- (12) Smt. Annpurna Devi regarding need to run Mail express trains between Giridih and Ranchi.
- (13) Shri Devusinh Jesingbhai Chauhan regarding need to provide stoppage of Gandhidham Express (train No. 19336) Veraval Express (train no. 19320) at Dakor railway station in Gujarat.
- (14) Shri Kanakmal Katara regarding need to construct Bypass on NH 113 at Ghatol in Banswara parliamentary constituency, Rajasthan.
- (15) Shri M.K. Raghavan regarding need to address the problems being faced by Ambulance workers in the country.
- (16) Shri S. Ramalingam regarding restoration of train service between Mayiladuthurai and Tharangambady in Tamil Nadu.
- (17) Shri Kotagiri Sridhar regarding decline in export of human hair and articles of human hair.
- (18) Prof. Saugata Roy regarding need to take immediate precautionary steps to check Covid-19.
- (19) Shri Vinayak Raut regarding extension of benefits under the Pradhan Mantri Awaas Yojana.

- (20) Shri Kaushalendra Kumar regarding need to set up a modern Library in Nalanda University, Bihar.
- (21) Shri Shiromani Ram Verma regarding need to enhance the sugarcane price
- (22) Shri B.B. Patil regarding need to enhance the pension under EPS 95.
- (23) Shri K. Subbarayan regarding need to being a legislation to ban superstitions.
- (24) Shri N.K. Premchandran regarding development of Kollam Port in Kerala.

### 1.33 P.M.

# 6. Submission by Members regarding termination of Suspension of members from the service of the House under Rule 374

The following members made submission regarding suspension of members from the service of the House :-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Shri T.R. Baalu
- 3. Shri Pinaki Misra
- 4. Prof. Saugata Roy
- 5. Shri Rajiv Ranjan Singh alias Lalan Singh
- 6. Shri Kanumuru Raghu Rama Krishna raju
- 7. Shri Vinayak Bhaurao Raut
- 8. \*Shri Pralhad Joshi
- 9. Shri Nama Nageswar Rao
- 10. Shri Jayadev Galla
- 11. Dr. Nishikant Dubey
- 12. Shri Ritesh Pandey
- 13. Shri P.K. Kunhalikutty
- 14. Smt. Anupriya Patel
- 15. Shri Asaduddin Owaisi
- 16. Shri Bhagwant Mann
- 17. Shri N.K. Premachandran
- 18. Shri Mohan S. Delkar
- 19. Dr. S.T. Hasan
- 20. Adv. A.M. Ariff

The Speaker "emphasized the need to maintain the dignity of the House.

<sup>\*</sup> The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

<sup>%</sup>Original in Hindi. For details, kindly see the debates of the day.

Thereafter, the Minister of State in the Parliamentary Affairs (Shri Arjun Ram Meghwal) moved the following motion:-

"That this House resolves to terminate the suspension, under the *proviso* to Rule 374(2) of the Rules of Procedure and Conduct of Business in Lok Sabha, of Shri Gaurav Gogoi, Shri T.N. Prathapan, Adv. Dean Kuriakose, Shri Benny Behanan, Shri Manickam Tagore, Shri Rajmohan Unnithan and Shri Gurjeet Singh Aujla with immediate effect, who were suspended from the service of the House for the remainder of the Session on 5<sup>th</sup> March, 2020."

The motion was put to vote and adopted.

(Lok Sabha adjourned at 2.37 P.M. and re-assembled at 2.46 P.M.)

### 2.46 P.M.

### 7. Discussion Under Rule 193

Time Taken: 4 Hrs. 37 Mts.

Shri Adhir Ranjan Chowdhury raised discussion on the recent law and order situation in some parts of Delhi.

The following members took part in the debate:-

- 1. Smt. Meenakashi Lekhi
- 2. Shri T.R. Baalu
- 3. Prof. Saugata Roy
- 4. Smt. Vanga Geetha Viswanath
- 5. Shri Vinayak Bhaurao Raut
- 6. Shri Rajiv Ranjan Singh alias Lalan Singh
- 7. Shri Pinaki Misra
- 8. Shri Ritesh Pandey
- 9. Dr. Shafiqur Rehman Barq
- 10. Dr. Amol Ramsing Kolhe
- 11. Dr. Sanjay Jaiswal
- 12. Shri P.K. Kunhalikutty
- 13. Adv. A.M. Ariff
- 14. Shri Jayadev Galla
- 15. Shri Hasnain Masoodi
- 16. Shri Kanumuru Raghu Rama Krishna Raju
- 17. Shri K. Subbarayan
- 18. Shri Thomas Chazhikadan
- 19. Shri Bhagwant Mann

- 20. Shri Asaduddin Owaisi
- 21. Shri Nalin Kumar Kateel
- 22. Shri Vijay K. Hansdak
- 23. Shri N.K. Premachandran
- 24. Shri Tejasvi Surya

\*Shri Amit Shah replied to the debate.

The discussion was concluded.

(Lok Sabha adjourned till 11 A.M., Thursday, the 12<sup>th</sup> March, 2020)

7.23 P.M.

SNEHLATA SHRIVASTAVA Secretary General

<sup>\*</sup>Minister of Home Affairs.

# **LOK SABHA**

# **BULLETIN – PART I**

(Brief Record of Proceedings)

Thursday, March 12, 2020/Phalguna 22, 1941 (Saka)

No. 73

11.00 A.M.

### 1. Starred Questions

Starred Question Nos. 261–265 were orally answered. Replies to Starred Question Nos. 266–280 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

## 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table a copy of the Waqf Properties Lease (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.126(E) in Gazette of India dated 18<sup>th</sup> February, 2020 under sub-section (3) of Section 12 of the Waqf Act, 1995.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of

Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) A copy of the Notification No. G.S.R.10(E) (Hindi and English versions) published in Gazette of India dated 3<sup>rd</sup> January, 2020, notifying the pre-determined rates of premium chargeable for different uses/locations for the years 2017-18, 2018-19 and 2019-20, mentioned therein, under Section 57 of the Delhi Development Act, 1957.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-
  - (i) The Aircraft (Fourth Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.897(E) in Gazette of India dated 20<sup>th</sup> September, 2018, together with an explanatory note.
  - (ii) The Aircraft (Sixth Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1089(E) in Gazette of India dated 6<sup>th</sup> November, 2018, together with an explanatory note.
  - (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri Pratap Chandra Sarangi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (1) above.

### 4. Reports of Committee on Government Assurances

Shri Rajendra Agrawal presented the following Reports (Hindi and English versions):-

- (1) First Report (17<sup>th</sup> Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
- (2) Second Report (17<sup>th</sup> Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

### 5. Report of Committee on Subordinate Legislation

Shri Raghu Ramakrishna Raju Kanumuru presented the First Report (Hindi and English versions) of the Committee on Subordinate Legislation on the Action Taken by the Government on the observations/ recommendations contained in the 10<sup>th</sup> Report of the Committee (Sixteenth Lok Sabha).

# 6. Reports of Standing Committee on Energy

Shrimati Anupriya Patel presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2019-20):-

- (1) Third Report on Demands for Grants (2020-21) relating to the Ministry of New and Renewable Energy.
- (2) Fourth Report on Demands for Grants (2020-21) relating to the Ministry of Power.

(3) Fifth Report on Action Taken on the recommendations contained in the Thirty-ninth Report (16<sup>th</sup> Lok Sabha) on Demands for Grants (2018-19) of the Ministry of New and Renewable Energy.

### 7. Statements of Standing Committee on Energy

Shrimati Anupriya Patel laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy (2019-20):-

- (1) Action Taken by Government on the recommendations contained in Chapter – I of the Thirty-second Report (Sixteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Twenty-seventh Report (Sixteenth Lok Sabha) of the Committee on Demands for Grants (2017-18) of the Ministry of New and Renewable Energy.
- (2) Action Taken by Government on the recommendations contained in Chapter I of the Thirty-fifth Report (Sixteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Sixteenth Report (Sixteenth Lok Sabha) of the Committee on Demands for Grants (2016-17) of the Ministry of New and Renewable Energy.

# 8. Reports of Standing Committee on Finance

Shri Jayant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Seventh Report on Demands for Grants (2020-21) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Investment & Public Asset Management).
- (2) Eighth Report on Demands for Grants (2020-21) of the Ministry of Finance (Department of Revenue).
- (3) Ninth Report on Demands for Grants (2020-21) of the Ministry of Corporate Affairs.
- (4) Tenth Report on Demands for Grants (2020-21) of the Ministry of Planning.
- (5) Eleventh Report on Demands for Grants (2020-21) of the Ministry of Statistics and Programme Implementation.

### 9. Reports of Standing Committee on Coal And Steel

Shri Rakesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Sixth Report on 'Demands for Grants (2020-21)' pertaining to the Ministry of Coal.
- (2) Seventh Report on 'Demands for Grants (2020-21)' pertaining to the Ministry of Mines.
- (3) Eighth Report on 'Demands for Grants (2020-21)' pertaining to the Ministry of Steel.

# 10. Reports of Standing Committee on Transport, Tourism and Culture

Shri Rajiv Pratap Rudy laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Two Hundred Seventy-sixth Report on Demands for Grants (2020-21) of the Ministry of Civil Aviation.
- (2) Two Hundred Seventy-seventh Report on Demands for Grants (2020-21) of the Ministry of Culture.
- (3) Two Hundred Seventy-eighth Report on Demands for Grants (2020-21) of the Ministry of Road Transport & Highways.
- (4) Two Hundred Seventy-ninth Report on Demands for Grants (2020-21) of the Ministry of Shipping.

### 11. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid a statement (Hindi and English versions) regarding seeking exemption from framing of 2 rules under AERA Act, 2008 namely AERA (Performance Standards relating to quality, continuity and reliability of service for Major Airports) Rules and Airports Economic Regulatory Authority Appellate Tribunal (AERAAT) (Group A and B Posts) Recruitment Rules.

### 12.07 P.M.

### 12. Government Bill – Introduced

The Major Port Authorities Bill, 2020

Dr. Shashi Tharoor, Prof. Saugata Roy and Shri Hibi Eden opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State (Independent Charge) of the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) replied to the clarificatory questions asked by the Members.

The Speaker also made an \*observation on Rule 72.

Thereafter, the motion was adopted and the Bill was introduced.

### 12.21 P.M.

### 13. Statement by Minister

The Minister of External Affairs (Dr. Subrahmanyam Jaishankar) made a statement relating to Indian citizens stranded in Iran due to COVID-19 situation.

### 12.34 P.M.

# 14. Submission by Members

The following members made submission regarding corona virus threat in the country:-

- 1. Shri T.R. Baalu
- 2. Shri Anto Antony
- 3. Shri N.K. Premachandran
- 4. Prof. Saugata Roy
- 5. Shri Hasnain Masoodi
- 6. Shri Thomas Chazhikadan
- 7. Shri Asaduddin Owaisi
- 8. Shri Hibi Eden
- 9. Shri Bhartruhari Mahtab
- 10. Shri H. Vasanthakumar
- 11. Shri Bhagwant Mann
- 12. Smt. Kanimozhi Karunanidhi
- 13. Shri Adhir Ranjan Chowdhury
- 14. Shri Jayant Sinha
- 15. Shri Jasbir Singh Gill
- 16. Shri Manish Tewari
- 17. Adv. A.M. Ariff
- 18. Shri Malook Nagar

Shri Manickam Tagore associated.

<sup>&</sup>lt;sup>%</sup>Dr. Subrahmanyam Jaishankar responded.

<sup>&</sup>lt;sup>&</sup>Dr. Harsh Vardhan also responded.

Minister of External Affairs

<sup>&</sup>lt;sup>&</sup>Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences

### 1.14 P.M.

### 15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Chandra Sen Jadon regarding need to take necessary measures to prevent damage to crops by stray cattle and boars in Firozabad district, Uttar Pradesh.
- (2) Shri Arjunlal Meena regarding need to utilise CSR funds for welfare of people in Zawar, Rajasthan.
- (3) Shri Parbhatbhai Savabhai Patel regarding need to set up a FM Radio station in Tharad in Banaskantha parliamentary constituency, Gujarat.
- (4) Shri Anurag Sharma regarding introduction of training programmes in new trades in ITI, Jhansi, Uttar Pradesh.
- (5) Smt. Locket Chatterjee regarding alleged illegal sand mining in West Bengal.
- (6) Smt. Raksha Nikhil Khadse regarding need to accord approval to Shade Net House projects under National Horticulture Mission in Raver parliamentary constituency.
- (7) Shri Ajay Nishad regarding need to provide Kisan Credit Card to fishermen in a fast and hassle-free manner.
- (8) Smt. Meenakashi Lekhi regarding gender-based violence and discrimination against women.
- (9) Dr. Umesh G. Jadhav regarding drinking water problem of Kalaburgai in Karnataka.

- (10) Shri Mansukhbhai D. Vasava regarding need to provide AIIMS like medical facilities in Sayajirao hospital in Vadodara, Gujarat.
- (11) Shri Rajiv Pratap Rudy regarding setting up of harbour and fishing jellies on Gandak river in Bihar.
- (12) Shri Ramapati Ram Tripathi regarding setting up of an Agriculture University in Deoria parliamentary constituency, Uttar Pradesh.
- (13) Shri Raju Bista regarding need to confer Bharat Ratna Award on Tenzing Norgay Sherpa.
- (14) Shri L.S. Tejasvi Surya regarding need to merge CGHS with Ayushman Bharat Scheme.
- (15) Ms. S. Jothi Mani regarding need for urgent renovation of houses built under Indira Awas Yojana.
- (16) Shri Abdul Khaleque regarding Judicial enquiry into recent riots in Delhi by a sitting Supreme Court Judge.
- (17) Dr. DNV Senthilkumar S. regarding implementation of three water supply projects in Dharmapuri, Tamil Nadu.
- (18) Shri C.N. Annadurai regarding tribal inhabitants on Jawadhu Hill in Tiruvannamalai parliamentary constituency of Tamil Nadu.
- (19) Shri Raghu Ramakrishna Raju Kanumuru regarding recent revision of crop Insurance premium.
- (20) Smt. Pratima Mondal regarding construction of shed on canning railway platform in West Bengal.
- (21) Dr. Shrikant Eknathh Shinde regarding operationalisation of Post Office Passport Seva Kendra at Kalyan Parliamentary Constituency in Maharashtra.

- (22) Shri Malook Nagar regarding need to fill up backlog vacancies of SC/ST and OBC in government jobs.
- (23) Shri K. Navaskani regarding setting up of an industrial park in Ramanathapuram, Tamil Nadu.
- (24) Shri P.R. Natarajan regarding need to bring Paramilitary forces under old pension scheme.
- (25) Shri Hanuman Beniwal regarding need to provide compensation to farmers who suffered damage to crops due to unseasonal rains and hailstorm in Rajasthan.
- (26) Dr. (Prof.) Kirit P. Solanki regarding acute shortage of psychiatrists and trained mental health practitioners.

#### 1.15 P.M.

# 16. The Union Budget -2020-2021 - Demand for Grant

Time Taken: 10 Hrs. 42 Mts.

Discussion on the Demand for Grant No. 83 under the control of the Ministry of Railways commenced.

The Speaker made the #announcement relating to moving of cut motions.

52 cut motions (Nos. 1 to 10, 12 to 31, 40 to 49, and 60 to 71) relating to the Ministry of Railways were moved.

The following members took part in the debate:-

- 1. Shri M.K. Raghavan
- 2. Shri S.S.Palanimanickam
- 3. Shri Tapir Gao
- 4. Smt. Supriya Sule
- 5. Prof. Saugata Roy
- 6\* Shri P.R. Natarajan
- 7\* Shri Ashok Kumar Rawat
- 8\* Adv. Adoor Prakash
- 9. Shri Lavu Sri Krishna Devarayalu
- 10\* Dr. Subash Bhamre Ramrao
- 11. Shri Arvind Sawant
- 12. Shri Santosh Kumar
- 13. Shri Malook Nagar
- 14. Shri K. Muraleedharan
- 15\* Shri P.P. Chaudhary

<sup>#</sup>Original in Hindi. For details, kindly see the debates for the day.

<sup>\*</sup>Written speeches were laid on the Table.

- 16\* Shri Annasaheb Shankar Jolle
- 17. Shri Uday Pratap Singh
- 18\* Dr. Sanghmitra Maurya
- 19\* Ms. S. Jothimani
- 20\* Shri K. Shanmuga Sundaram K.
- 21. Dr. S.T. Hasan
- 22. Shri Nama Nageswar Rao
- 23\* Smt. Aparupa Poddar (Afrin Ali)
- 24. Dr. Virendra Kumar
- 25. Shri Benny Behanan
- 26\* Shri Rakesh Singh
- 27. Shri S. Ramalingam
- 28. Smt. Ranjanben Dhananjay Bhatt
- 29. Shri Hasnain Masoodi
- 30\* Shri Unmesh Bhaiyyasaheb Patil
- 31. Dr. Dhal Singh Bisen
- 32\* Shri Tirath Singh Rawat
- 33. Shri Omprakash Bhupalsinh alias Pawan Rajenimbalkar
- 34\* Adv. A.M. Ariff
- 35. Shri Kaushalendra Kumar
- 36\* Dr. Umesh G. Jadhav
- 37\* Shri S.R. Parthiban
- 38. Shri Naranbhai Kachhadiya
- 39\* Shri Kundariya Mohanbhai

<sup>\*</sup>Written speeches were laid on the Table.

- 40\* Shri Khagen Murmu
- 41\* Shri Suresh Pujari
- 42. Shri S. Venkatesan
- 43\* Ms. Gitaben Vajesinhbhai Rathva
- 44. Shri Bidyut Baran Mahto
- 45\* Dr. Bharati Pravin Pawar
- 46. Shri Girish Chandra
- 47. Shri Kapil Moreshwar Patil
- 48\* Shri Shrirang Appa Barne
- 49. Shri E.T. Mohammed Basheer
- 50. Shri Ramesh Bidhuri
- 51. Dr. Gaddam Ranjith Reddy
- 52\* Shri Subash Chandra Baheria
- 53\* Shri Ajay Misra Teni
- 54\* Shri Akshaibar Lal
- 55. Shri Bhola Singh
- 56. Shri Syed Imtiaz Jaleel
- 57\* Shri Mitesh Rameshbhai (Bakabhai) Patel
- 58\* Dr. M.K. Vishnu Prasad
- 59. Shri Hanuman Beniwal
- 60\* Smt. Darshana Jardosh
- 61. Shri N.K. Premachandran
- 62\* Shri Janardan Singh 'Sigriwal'
- 63. Shri Anubhav Mohanty

<sup>\*</sup>Written speeches were laid on the Table.

16

	10
64*	Shri Jasvantsinh Sumanbhai Bhabhor
65*	Shri Nalin Kumar Kateel
66*	Shri Sunil Kumar Singh
67.	Shri Queen Ojha
68*	Smt. Poonamben Hematbhai Maadam
69*	Smt. Shobha Karandlaje
70*	Shri Ajay Tamta
71.	Smt. Vanga Geetha Viswanath
72.	Ms. Pratima Bhoumik
73*	Dr. T. Sumathy alias Thamizhachi
74.	Shri Thomas Chazhikadam
75.	Shri Arjun Singh
76.	Shri Saptagiri Sankar Ulaka
77.	Shri Bhagwant Mann
78.	Shri Raksha Nikhil Khadse
79*	Shri Bhartruhari Mahtab
80.	Shri Hemant Godse
81*	Shri Ganesh Singh
82*	Shri Gopal Shetty

Smt. Rama Devi

Shri Raju Bista

Shri Thirumaavalavan Thol

Shri Parbatbhai S. Patel

Shri Dileshwar Kamat

83.

84.

85.

86\*

87.

<sup>88.</sup> Shri K. Ram Mohan Naidu89\* Shri Dushyant Singh

<sup>\*</sup>Written speeches were laid on the Table.

	17
90.	Shri Narendra Kumar
91*	Shri D.K. Suresh
92.	Smt. Sangeeta Azad
93.	Shri Mohammad Sadique
94*	Shri Rahul Kaswan
95.	Shri Dharmendra Kashyap
96.	Shri Afzal Ansari
97.	Shri Kanakmal Katara
98.	Shri Prathap Simha
99*	Shri Radha Mohan Singh
100 <sup>\$</sup>	Shri Suresh Angadi
101*	Shri Janardan Mishra
102.	Shri Vinayak Bhaurao Raut
103.	Shri Uttam Kumar Reddy Nalanada
104.	Shri Nishikant Dubey
105	Shri Raghu Ramakrishna Raju Kanumuru
106.	Shri D. Ravikumar
107.	Shri Rajveer Singh (Raju Bhaiya)
100	Kunuar Danich Ali

- Kunwar Danish Ali 108.
- 109. Smt. Hema Malini
- 110. Shri Abu Taher Khan
- 111. Shri H. Vasanthakumar
- 112. Shri Basanta Kumar Panda
- Shri K. Navaskani 113.
- Shri Jagannath Sarkar 114
- 115\* Dr. Satyapal Singh

<sup>\*</sup>Written speeches were laid on the Table. \$Minister of State in the Ministry of Railways.

18

- 116. Shri D.M. Kathir Anand
- 117\* Shri Vishnu Dayal Ram
- 118. Smt. Sunita Duggal
- 119. Shri Gurjeet Singh Aujla
- 120. Smt. Bharati Pravin Pawar
- 121. Dr. DNV Senthilkumar S.
- 122. Shri Ram Shiromani
- 123. Dr. Jayanta Kumar Roy
- 124. Dr. A. Chella Kumar
- 125. Shri Santosh Pandey
- 126. Shri Pradeep Kumar Singh
- 127. Shri Ve. Vaithilingam
- 128. Shri Sanjay Seth
- 129. Shri Shankar Lalwani
- 130. Adv. Dean Kuriakose
- 131. Dr. Pritam Gopinath Munde
- 132. Shri Sanjay Kaka Patil
- 133. Shri Abdul Khaleque
- 134. Shri Vijay Baghel
- 135. Shri R.K. Singh Patel
- 136. Shri Arun Sao
- 137. Shri Ajay Bhatt
- 138. Shri Jugal Kishore
- 139. Shri Ritesh Pandey
- 140. Shri Nayab Singh
- 141. Shri Mukesh Rajput

<sup>\*</sup>Written speeches were laid on the Table.

- 142. Shri Vivek Narayan Shejwalkar
- 143. Shri Gopal Jee Thakur
- 144. Shri Anil Firojiya
- 145. Shri Suresh Kodikunnil

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M., Friday, the 13<sup>th</sup> March, 2020)

11.57 P.M.

SNEHLATA SHRIVASTAVA Secretary General

<sup>\*</sup>Written speeches were laid on the Table.

# **LOK SABHA**

# **BULLETIN – PART I**

(Brief Record of Proceedings)

Friday, March 13, 2020/Phalguna 23, 1941 (Saka)

No. 74

### 11.00 A.M.

### 1. Starred Questions

Starred Question Nos. 281, 282, 283 (clubbed with 285), 287 (clubbed with 288,289 and 300) and 284 were orally answered. Replies to Starred Question Nos. 286 and 290–299 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

### 3. Papers laid on the Table

The Minister of Women and Child Development; and Minister of Textiles (Shrimati Smriti Zubin Irani) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development

and Export Promotion Council, Mumbai, for the year 2018-2019.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Output-Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Textiles for the year 2020-2021.

- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Jute Corporation of India Limited and the Ministry of Textiles for the year 2019-2020.
- (9) A copy of Notification No. S.O.4578(E) (Hindi and English versions) published in Gazette of India dated 20<sup>th</sup> December, 2019, specifying by order the commodities or class of commodities or such percentage thereof to be packed for the purpose of its supply or distribution in such jute packaging material, after considering the recommendations of the Standing Advisory Committee under sub-section (2) of Section 3 of the Jute Packing Material (Compulsory Use in Packing Commodities) Act, 1987.

The Minister of Environment, Forest and Climate Change; Minister of Information and Broadcasting, and Minister of Heavy Industries and Public Enterprises (Shri Prakash Javadekar) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2018-2019, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge)of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) on behalf of the Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the year 2018-2019, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the All India Institute of Medical Sciences, Jodhpur, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2018-2019, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2018-2019, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New

- Delhi, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2018-2019.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Central Mental Health Authority for the year 2018-2019 within the stipulated period of nine months after the close of the accounting year.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

- (i) The Drugs and Cosmetics (Amendment) Rules, 2020 published in Notification No. G.S.R.101(E) in Gazette of India dated 11<sup>th</sup> February, 2020.
- (ii) The Medical Devices (Amendment) Rules, 2020 published in Notification No. G.S.R.102(E) in Gazette of India dated 11<sup>th</sup> February, 2020.

# 4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 11<sup>th</sup> March, 2020, Rajya Sabha agreed to the amendments made by the Lok Sabha at its sitting held on the 11<sup>th</sup> February, 2020 in the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019.
- (ii) That at its sitting held on the 12<sup>th</sup> March, 2020, Rajya Sabha agreed without any amendment to the Insolvency and Bankruptcy Code (Amendment) Bill, 2020, as passed by the Lok Sabha.
- (iii) That at its sitting held on the 12<sup>th</sup> March, 2020, Rajya Sabha agreed without any amendment to the Mineral Laws (Amendment) Bill, 2020, as passed by the Lok Sabha.

## 5. Report of Committee on Subordinate Legislation

Shri Raghurama Krishnaraju Kanumuru presented the Second Report (Hindi and English versions) of the Committee on Subordinate Legislation based on examination of statutory orders notified by the Ministry of Finance and the Ministry of Human Resource Development under delegated legislation.

# **6.** Reports of Standing Committee on Agriculture

Shri P.C. Gaddigoudar presented the following Reports (Hindi and English versions) (Seventeenth Lok Sabha) of Standing Committee on Agriculture (2019-20):-

- (1) 11<sup>th</sup> Report on 'Demands for Grants (2020-21)' of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).
- (2) 12<sup>th</sup> Report on 'Demands for Grants (2020-21)' of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (3) 13<sup>th</sup> Report on 'Demands for Grants (2020-21)' of the Ministry of Food Processing Industries.

### 7. Reports of Standing Committee on Information Technology

Dr. Shashi Tharoor presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2019-20):-

- (1) Fifth Report on Demands for Grants (2020-21) relating to the Ministry of Electronics and Information Technology.
- (2) Sixth Report on Demands for Grants (2020-21) relating to the Ministry of Communications (Department of Telecommunications).
- (3) Seventh Report on Demands for Grants (2020-21) relating to the Ministry of Communications (Department of Posts).
- (4) Eighth Report on Demands for Grants (2020-21) relating to the Ministry of Information and Broadcasting.

### 8. Reports of Standing Committee on Defence

Shri Jual Oram presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Fifth Report of the Standing Committee on Defence (17th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2020-21 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Military Engineer Services, Directorate General Defence Estates, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen, Ex-Servicemen Contributory Health Scheme, Defence Pensions and Sainik Schools (Demand Nos. 18, 19, 20 and 21)'.
- (2) Sixth Report of the Standing Committee on Defence (17th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2020-21 on 'Army, Navy, Air Force and Joint Staff (Demand Nos. 19 and 20)'.
- (3) Seventh Report of the Standing Committee on Defence (17th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2020-21 on 'Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 20)'.
- (4) Eighth Report of the Standing Committee on Defence (17th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2020-21 on 'Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (Demand Nos. 19 and 20)'.

# 9. Report of Standing Committee on External Affairs

Shri P.P Chaudhary presented the Third Report (Hindi and English versions) of the Committee on External Affairs (2019-20) on 'The Registration of Marriage of Non-Resident Indian Bill, 2019' of the Ministry of External Affairs.

# 10. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Sudip Bandyopadhyay presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2019-2020):-

- (1) Third Report on Demands for Grants (2020-21) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Fourth Report on Demands for Grants (2020-21) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

# 11. Reports of Standing Committee on Labour

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Fifth Report on 'Demands for Grants (2020-21)' of the Ministry of Labour & Employment.
- (2) Sixth Report on 'Demands for Grants (2020-21)' of the Ministry of Textiles.

(3) Seventh Report on 'Demands for Grants (2020-21)' of the Ministry of Skill Development & Entrepreneurship.

## 12. Statement by Minister

The Minister of Health and Family Welfare; Minister of Science and Technology; and Minister of Earth Sciences (Dr. Harsh Vardhan) on behalf of the Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) made a Statement (i) correcting the reply given on 06.12.2019 to Unstarred Question No. 3009 (Hindi and English versions) by Shri Soyam Bapu Rao, Shri Selvam G. and Shri Dhanush M. Kumar, MPs regarding 'Failure of Immunization Programme' and (ii) giving reasons for delay in correcting the reply.

### 12.08 P.M.

# 13. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the week commencing the 16<sup>th</sup> March, 2020.

### 12.11 P.M.

### 14. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Smt. Rama Devi regarding need to include certain castes of Bihar in the list of Scheduled Tribes.
- (2) Smt. Sangeeta Kumari Singh Deo regarding allocation of more IPS officers to Odisha.
- (3) Shri Chunni Lal Sahu regarding need to provide the benefits of government welfare schemes to widowed, deserted, orphaned and destitute women in the country.
- (4) Shri Ramdas C. Tadas regarding need to undertake census of OBC castes in Census 2021.
- (5) Shri Jugal Kishore Sharma regarding need to develop Jammu as a Smart City.
- (6) Dr. Nishikant Dubey regarding laying of Deoghar-Pirpainti railway line.
- (7) Shri Chhatar Singh Darbar regarding need to set up Skill Development Centres at Block and Panchayat levels in Dhar parliamentary constituency, Madhya Pradesh.
- (8) Shri Tirath Singh Rawat regarding transfer of LPG gas connections in Uttarakhand.
- (9) Shri Khagen Murmu regarding need to check flood and land erosion caused by Ganga and Phulhar rivers in Maldaha Uttar parliamentary constituency, West Bengal.

- (10) Shri Dharambir Singh regarding alleged irregularities in payment of compensation to farmers under Pradhan Mantri Fasal Bima Yojana in Bhiwani-Mahendragrah parliamentary constituency, Haryana.
- (11) Shri Prabhubhai Nagarbhai Vasava regarding need to establish a Medical College in rural area of Bardoli parliamentary constituency, Gujarat.
- (12) Shri Rakesh Singh regarding expeditious implementation of Pradhan Mantri Awas Yojana in Jabalpur parliamentary constituency, Madhya Pradesh.
- (13) Shri Vivek Narayan Shejwalkar regarding expeditious disposal of petitions on Citizen Amendment Act by Supreme Court.
- (14) Shri Rajendra Agrawal regarding need to set up Oxygen Parks in Meerut, Uttar Pradesh under AMRUT Scheme.
- (15) Shri Sushil Kumar Singh regarding need to accelerate the pace of construction of Bihta-Aurangabad railway line in Bihar.
- (16) Shri Pankaj Chowdhary regarding need to provide stoppage of Gorakhpur-Gomatinagar Express (train no. 15009/10) at Brijmanganj railway station in Maharajganj district, Uttar Pradesh.
- (17) Shri Hibi Eden regarding inclusion of houses in Coastal Zone Regulation notification in Kerala.
- (18) Shri K. Muraleedharan regarding proposed changes in the labour law and labour code.
- (19) Dr. Gautham Sigamani Pon regarding the plight of farmers of Tamil Nadu.

- (20) Smt. Vanga Geetha Viswanath regarding problems being faced by orphaned in the country.
- (21) Shri Lavu Sri Krishna Devarayalu regarding setting up of villages secretariats in Andhra Pradesh.

### 12.12 P.M.

## 15. The Union Budget -2020-2021 - Demand for Grant

Time Taken: 12 Hrs. 31 Mts.

Further discussion on the Demand for Grant No. 83 under the control of the Ministry of Railways, continued.

Shri Adhir Ranjan Chowdhury took part in the debate.

The following members laid their written speeches on the Table:-

- 1. Smt. Riti Pathak
- 2. Dr. Krishna Pal Singh Yadav
- 3. Shri Mansukhbhai Dhanjibhai Vasava
- 4. Smt. Annpurna Devi
- 5. Shri Ramcharan Bohra
- 6. Shri Rajendra Agrawal
- 7. Shri Bhagirath Choudhary
- 8. Shri Suresh Kumar Kashyap
- 9. Smt. Sumalatha Ambareesh
- 10. Shri Sudarshan Bhagat
- 11. Shri Vinod Lakhamashi Chavda
- 12. Shri Arjun Lal Meena
- 13. Shri Jagdambika Pal
- 14. Shri Gautham Sigamani Pon

- 15. Shri Bhanu Pratap Singh Verma
- 16. Dr. Amol Ramsing Kolhe
- 17. Shri Chandra Prakash Joshi
- 18. Shri Sumedhanand Saraswati
- 19. Dr. Ramapati Ram Tripathi
- 20. Shri Rahul Ramesh Shewale
- 21. Shri Manickam Tagore B.
- 22. Dr. Subhas Sarkar
- 23. Shri Haji Fazlur Rehman
- 24. Shri Ramesh Chander Kaushik
- 25. Shri C.N. Annadurai
- 26. Shri Ramprit Mandal
- 27. Dr. Alok Kumar Suman
- 28. Shri Ashok Mahadeorao Nete
- 29. Shri Lorho S. Pfoze

Shri Piyush Goyal replied to the debate.

All the cut motions moved, were put to vote and negatived.

The Demand for Grant No. 83 (both Revenue Account and Capital Account) for which the Ministry of Railways is responsible for the amounts shown under column 3 of the printed list of Demands for Grants Budget (General) for 2020-2021 were voted in full.

#### 2.01 P.M.

## 16. The Union Budget -2020-2021 - Demand for Grant

Time Taken: 4 Hrs. 07 Mts.

Discussion on the Demands for Grants Nos. 92 and 93 under the control of the Ministry of Social Justice and Empowerment commenced.

The Speaker made the <sup>#</sup>announcement relating to moving of cut motions.

31 cut motions (Nos. 1 to 11, 15 to 27 and 30 to 36) relating to the Ministry of Social Justice and Empowerment were moved.

The following members took part in the debate:-

- 1. Shri Suresh Kodikunnil
- 2\* Shri Akshaibar Lal
- 3. Shri Ganesh Singh
- 4\* Adv. Dean Kuriakose
- 5\* Shri D.K. Suresh
- 6\* Shri P.R. Natarajan
- 7. Dr. T. Sumathy alias Thamizhachi
- 8. Smt. Pratima Mondal
- 9. Shri Achyutananda Samanta
- 10\* Smt. Supriya Sule
- 11\* Smt. Rama Devi
- 12\* Shri Bhartruhari Mahtab

<sup>#</sup>Original in Hindi. For details, kindly see the debates for the day.

<sup>\*</sup>Written speeches were laid on the Table.

17

- 13. Shri Kanumuru Raghu Rama Krishna Raju
- 14. Shri Dulal Chandra Goswami
- 15\* Smt. Sumalatha Ambareesh
- 16. Shri Girish Chandra
- 17\* Shri Anil Firojiya
- 18\* Shri Ashok Mahadeorao Nete
- 19\* Shri Raju Bista
- 20\* Dr. Virendra Kumar
- 21. Dr. Amol Ramsing Kolhe
- 22. Smt. Jaskaur Meena
- 23\* Shri Dushyant Singh
- 24\* Dr. Heena Vijaykumar Gavit
- 25. Dr. S.T. Hasan
- 26. Shri Hasnain Masoodi
- 27. Dr. Pritam Gopinath Munde
- 28. Shri Santokh Singh Chaudhary
- 29\* Shri Ashok Kumar Rawat
- 30. Shri E.T. Mohammed Basheer
- 31\* Shri Saptagiri Sankar Ulaka
- 32. Shri Syed Imtiaz Jaleel
- 33. Shri Vinod Kumar Sonkar
- 34\* Shri Rahul Kaswan
- 35. Shri Hanuman Beniwal
- 36. Shri N.K. Premachandran
- 37 Shri Nama Nageswara Rao
- 38 Shri Praveen Kumar Nishad

<sup>\*</sup>Written speeches were laid on the Table.

- 39. Shri Thirumaavalavan Thol
- 40\* Shri Jagdambika Pal
- 41. Shri Bhagwant Mann
- 42. Dr. Sanghmitra Maurya
- 43. Shri D. Ravikumar
- 44. Shri Malook Nagar
- 45. Dr. Bharti Pravin Pawar
- 46. Dr. K. Jayakumar
- 47. Shri DNV Senthilkumar S.
- 48. Shri Ramesh Bidhuri
- 49\* Shri P.P. Chaudhary

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M., Monday, the 16<sup>th</sup> March, 2020)

6.08 P.M.

SNEHLATA SHRIVASTAVA Secretary General

<sup>\*</sup>Written speeches were laid on the Table.

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Monday, March 16, 2020/Phalguna 26, 1941 (Saka)

No. 75

#### 11.00 A.M.

## 1. Obituary References

The Speaker made references to the passing away of Shri Ram Krishna Yadav, member of the Ninth Lok Sabha; Shri Tapas Paul, member of the Fifteenth and Sixteenth Lok Sabhas; and Smt. Krishna Bose, member of the Eleventh, Twelfth and Thirteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 11.04 A.M.

## 2. Starred Questions

Starred Question Nos. 301–305 were orally answered. Replies to Starred Question Nos. 306–320 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 3451–3680 were laid on the Table.

#### 12.00 Noon

### 4. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table a copy of the Employees' Pension (Amendment) Scheme, 2020 (Hindi and English versions) published in Notification No. G.S.R.132(E) in Gazette of India dated 20<sup>th</sup> February, 2020 under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952.

The Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State (Independent charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2017-2018.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Library of Tibetan Works and Archives, Dharamsala, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Library of Tibetan Works and Archives, Dharamsala, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2018-2019.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2018-2019.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2018-2019.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre,

Patiala, for the year 2018-2019.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2018-2019.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
  - (19) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2018-2019, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2018-2019.
  - (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the

- year 2018-2019.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kanpur, Kanpur, for the year 2018-2019.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2018-2019.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
  - (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2018-2019.
    - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for

- the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2018-2019.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2018-2019, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Ropar, for the year 2018-2019.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2018-2019.
- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhilai, Bhilai, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhilai, Bhilai, for the year 2018-2019.

- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Indian School of Mines), Dhanbad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Indian School of Mines), Dhanbad, for the year 2018-2019.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojna Parishad on Samagra Shiksha, Panchkula, for the year 2018-2019.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana School Shiksha Pariyojna Parishad on Samagra Shiksha, Panchkula, for the year 2018-2019.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2017-2018, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2017-2018.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2018-2019.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Puducherry, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Puducherry, for the year 2018-2019.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Himachal Pradesh, Shimla, for the year 2016-2017.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Sarva Shiksha Abhiyan Himachal Pradesh, Shimla, for the year 2016-2017.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2018-2019.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2018-2019.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2018-2019.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2018-2019.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Udaipur, Udaipur, for

- the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Udaipur, Udaipur, for the year 2018-2019.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2018-2019.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Visakhapatnam, Visakhapatnam, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Visakhapatnam, Visakhapatnam, for the year 2018-2019.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of

- the Indian Institute of Management Raipur, Raipur, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Raipur, Raipur, for the year 2018-2019.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2018-2019.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy of the Mahatma Gandhi Central University (Amendment) Statutes, 2019 (Hindi and English versions) published in Notification No. 51-1/MGCUB/GA/2016 in Gazette of India dated 20<sup>th</sup> January, 2020 under subsection (2) of Section 43 of the Central Universities Act, 2009.
- (46) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 40 of the Indira Gandhi National Open University Act, 1985:-

- (i) Notification No. IG/Admn.(G)/BM/2019/305 published in weekly Gazette of India dated the 10<sup>th</sup> January, 2020, making certain amendment to Statute 6A(1)(v) of the said Act.
- (ii) Notification No. IG/Admn.(G)FC/2012/227 published in weekly Gazette of India dated the 4<sup>th</sup> October, 2019, making certain amendment to Clause(1)(vi) of Statute 11 of the said Act.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bangalore, Bengaluru, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bangalore, Bengaluru, for the year 2018-2019.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kota, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kota, for the year 2017-2018.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of School Education, Jaipur, for the year 2018-2019.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of School Education, Jaipur, for the year 2018-2019.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Una, for the year 2015-2016, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Una, for the year 2015-2016.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Sirmaur, Sirmaur, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Sirmaur, Sirmaur, for the year 2017-2018.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Nagpur, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Indian Institute of Information Technology, Nagpur, for the year 2018-2019.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2017-2018.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Patna, Patna, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Patna, Patna, for the year 2017-2018.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2018-2019.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Durgapur, Durgapur, for the year 2018-2019.
- (64) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2016-2017.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2018-2019.

- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2018-2019.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2018-

2019.

- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2018-2019.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2018-2019.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.

- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2018-2019.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Central University Bihar, Motihari, for the years 2016-2017 to 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Central University Bihar, Motihari, for the years 2016-2017 to 2018-2019.
- (80) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill

- University, Shillong, for the year 2018-2019.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of South Bihar, Patna, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of South Bihar, Patna, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of South Bihar, Patna, for the year 2018-2019.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2018-2019.
- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.
- (87) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2018-2019, together with Audit Report thereon.

- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.
- (89) A copy of the Annual Accounts of the Indira Gandhi National Tribal University, Amarkantak, for the year 2018-2019, together with Audit Report thereon.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2018-2019, together with Audit Report thereon.
- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2018-2019.
- (94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.

- (95) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2017-2018, together with Audit Report thereon.
- (96) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (95) above.
- (97) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2018-2019, together with Audit Report thereon.
- (98) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (97) above.
- (99) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Guwahati, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Guwahati, for the year 2017-2018, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Guwahati, for the year 2017-2018.
- (100) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (99) above.
- (101) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Nagpur, for the years 2016-2017 and 2017-2018,

- alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Nagpur, for the years 2016-2017 and 2017-2018.
- (102) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (101) above.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2016-2017 and 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2016-2017 and 2017-2018, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Pune, for the year 2016-2017 and 2017-2018.
- (104) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (103) above.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Dharwad, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of

- Technology Patna, Dharwad, for the year 2017-2018.
- (106) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (105) above.
- (107) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jammu, Jammu, for the year 2018-2019.
- (108) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (107) above.
- (109) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan, Jaipur, for the year 2018-2019.
- (110) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (109) above.

- (111) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2018-2019, together with Audit Report thereon.
- (112) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (111) above.
- (113) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Shimla, for the year 2018-2019.
- (114) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (113) above.
- (115) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Dharwad, Dharwad, for the year 2017-2018, alongwith Audited Accounts.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Dharwad, Dharwad, for the year 2017-2018.
- (116) Two statements (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (115) above.

- (117) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2018-2019.
- (118) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (117) above.
- (119) (i) A copy of the Annual Report (Hindi and English versions) by the Government of the Indian Institute of Information Technology, Chittoor, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Chittoor, for the year 2018-2019.
- (120) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (119) above.
- (121) (i) A copy of the Annual Report (Hindi and English versions) by the Government of the Indian Institute of Information

- Technology, Kottayam, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kottayam, for the years 2016-2017 and 2017-2018.
- (122) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (121) above.
- (123) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Hamirpur, Hamirpur, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Hamirpur, Hamirpur, for the year 2017-2018.
- (124) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (123) above.
- (125) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Meghalaya, Shillong, for the year 2018-2019.
- (126) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (125) above.
- (127) (i) A copy of the Annual Report (Hindi and English versions) of

- the Goa Samagra Shiksha, Alto Betim, for the year 2018-2019.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Samagra Shiksha, Alto Betim, for the year 2018-2019.
- (128) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (127) above.
- (129) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Nagaland, Dimapur, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Nagaland, Dimapur, for the years 2017-2018 and 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Nagaland, Dimapur, for the year 2018-2019.
- (130) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (129) above.
  - (131) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2018-2019, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of

Technology Karnataka, Surathkal, for the year 2018-2019.

- (132) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (131) above.
- (133) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Srinagar, Hazratbal, for the year 2017-2018.
- (134) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (133) above.
- (135) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2018-2019.
- (136) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (135) above.
- (137) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2018-2019, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Institute of Technology, Allahabad, for the year 2018-2019.
- (138) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (137) above.
- (139) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2018-2019.
- (140) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (139) above.
- (141) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2018-2019.
- (142) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (141) above.
- (143) (i) A copy of the Annual Report (Hindi and English versions)

- of the Indian Institute of Technology Palakkad, Palakkad, for the year 2018-2019.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Palakkad, Palakkad, for the year 2018-2019.
- (144) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (143) above.
- (145) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2017-2018.
- (146) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (145) above.
- (147) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the All India Council for Technical Education Act, 1987:-
  - (i) The All India Council for Technical Education (Grant of Approvals for the Technical Institution) Regulations, 2020 published in Notification No. F. No. AB/AICTE/REG/2020 in Gazette of India dated 4<sup>th</sup> February, 2020.

- (ii) The All India Council for Technical Education (Recruitment Rules for the post of Deputy Director), 2020 published in Notification No. F.2-43/AICTE/Estt./RR of DD-2018 in Gazette of India dated 13<sup>th</sup> February, 2020.
- (148) A copy of the University Grants Commission (Online Courses or Programmes) Amendment Regulations, 2020 (Hindi and English versions) published in Notification No. F. No. 2-5/2019(OL) in Gazette of India dated 17<sup>th</sup> January, 2020 under Section 28 of the University Grants Commission Act, 1956.

The Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2017-2018.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter

- ended 31.12.2019.
- (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.12.2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2018-2019, together with Audit Report thereon.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002:-
  - (i) The Competition Commission of India (General) Amendment Regulations, 2019 published in Notification No. L-3(2)/Regln-Gen.(Amdt.)/2019/CCI in Gazette of India dated 20<sup>th</sup> November, 2019.
  - (ii) The Competition Commission of India (General) Amendment Regulations, 2020 published in Notification No. L-3(2)/RegIn-Gen.(Amdt.)/2020/CCI in Gazette of India dated 6<sup>th</sup> February, 2020.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
  - (i) The National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other

- Employees) Rules, 2020 published in Notification No. G.S.R.41(E) in Gazette of India dated 21<sup>st</sup> January, 2020.
- (ii) The National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020 published in Notification No. G.S.R.42(E) in Gazette of India dated 21<sup>st</sup> January, 2020.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-
  - (i) The Income-tax (13<sup>th</sup> Amendment) Rules, 2019 published in Notification No. G.S.R.836(E) in Gazette of India dated 11<sup>th</sup> November, 2019, together with an explanatory memorandum.
  - (ii) The Income-tax (4<sup>th</sup> Amendment) Rules, 2020 published in Notification No. G.S.R.110(E) in Gazette of India dated 12<sup>th</sup> February, 2020, together with an explanatory memorandum.
  - (iii) The Income-tax (5<sup>th</sup> Amendment) Rules, 2020 published in Notification No. G.S.R.112(E) in Gazette of India dated 13<sup>th</sup> February, 2020, together with an explanatory memorandum.
  - (iv) The Income-tax (6<sup>th</sup> Amendment) Rules, 2020 published in Notification No. G.S.R.124(E) in Gazette of India dated 17<sup>th</sup> February, 2020, together with an explanatory memorandum.
  - (v) The Income-tax (14<sup>th</sup> Amendment) Rules, 2019 published in Notification No. G.S.R.858(E) in Gazette of India dated 18<sup>th</sup> November, 2019, together with an explanatory memorandum.

- (vi) The Income-tax (2<sup>nd</sup> Amendment) Rules, 2020 published in Notification No. G.S.R.14(E) in Gazette of India dated 6<sup>th</sup> January, 2020, together with an explanatory memorandum.
- (vii) The Income-tax (16<sup>th</sup> Amendment) Rules, 2019 published in Notification No. G.S.R.960(E) in Gazette of India dated 30<sup>th</sup> December, 2019, together with an explanatory memorandum.
- (viii) The Income-tax (3<sup>rd</sup> Amendment) Rules, 2020 published in Notification No. G.S.R.56(E) in Gazette of India dated 29<sup>th</sup> January, 2020, together with an explanatory memorandum.
- (9) A copy of the Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2020/04 in Gazette of India dated 21<sup>st</sup> February, 2020 under Section 31 of the Securities and Exchange Board of India Act, 1992.
- (10) A copy of the Printing of One Rupee Currency Notes Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.95(E) in Gazette of India dated 7<sup>th</sup> February, 2020 under Section 25 of the Coinage Act, 2011.
- (11) A copy of the Pension Fund Regulatory and Development Authority (Pension Fund)(Second Amendment) Regulations, 2020 published in Notification No. PFRDA/12/RGL/139/9 in Gazette of India dated 5<sup>th</sup> February, 2020 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- (i) The Transportation of Goods (Through Foreign Territory) Regulations, 2020 published in Notification No. G.S.R.137(E) in Gazette of India dated 21<sup>st</sup> February, 2020, together with an explanatory memorandum.
- (ii) G.S.R.904(E) published in Gazette of India dated 10<sup>th</sup> December, 2019, together with an explanatory memorandum appointing the 1<sup>st</sup> day of January, 2020 as the date on which the provisions of the said clause of Finance (No.2) Act, 2019, shall come into force.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
  - (i) The Central Goods and Services Tax (Second Amendment) Rules, 2020 published in Notification No. G.S.R.147(E) in Gazette of India dated 2<sup>nd</sup> March, 2020, together with an explanatory memorandum.
  - (ii) G.S.R.139(E) published in Gazette of India dated 24<sup>th</sup> February,
     2020, containing corrigendum to the Notification No.
     G.S.R.83(E) dated 3<sup>rd</sup> February, 2020.
  - (iii) G.S.R.134(E) published in Gazette of India dated 21<sup>st</sup> February, 2020, making certain amendments in the Notification No. S.O.673(E) dated 28<sup>th</sup> June, 2017.
- (14) A copy of the Notification No. G.S.R.135(E) (Hindi and English versions) published in Gazette of India dated 21<sup>st</sup> February, 2020, together with an explanatory memorandum seeking to amend Notification No.

1/2017-Integrated Tax (Rate) dated 28<sup>th</sup> June, 2017 under Section 24 of the Integrated Goods and Service Tax Act, 2017.

- (15) A copy of the Notification No. G.S.R.136(E) (Hindi and English versions) published in Gazette of India dated 21<sup>st</sup> February, 2020, together with an explanatory memorandum seeking to amend Notification No. 1/2017-Union Territory Tax (Rate) dated 28<sup>th</sup> June, 2017 under Section 24 of the Union Territory Goods and Service Tax Act, 2017.
- (16) A copy of the Notification No. G.S.R.979(E) (Hindi and English versions) published in Gazette of India dated 31<sup>st</sup> December, 2019, together with an explanatory memorandum seeking to amend Notification No. 05/2019-Central Excise-NT dated 21<sup>st</sup> August, 2019 under sub-section (3) of Section 132 of the Finance Act (No.2), 2019.

\*The Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Shrimati Nirmala Sitharaman) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
  - (i) Notification No. 3/2020-C.E. published in Gazette of India dated 13<sup>th</sup> March, 2020, together with an explanatory memorandum seeking to increase the Special Additional Excise Duty on petrol from Rs. 8 per litre to Rs. 10 per litre and Diesel from Rs. 2 per litre to Rs. 4 per litre.

\_

<sup>\*</sup>At 1.22 P.M.

- (ii) Notification No. 4/2020-C.E. published in Gazette of India dated 13<sup>th</sup> March, 2020, together with an explanatory memorandum seeking to increase the Road and Infrastructure Cess (RIC), collected as Additional duty of Excise on both petrol and Diesel from Rs. 9 per litre to Rs. 10 per litre.
- (2) A copy of Notification No. 15/2020-Customs (Hindi and English versions) published in Gazette of India dated 13<sup>th</sup> March, 2020, together with an explanatory memorandum seeking to increase the Road and Infrastructure Cess (RIC), collected as Additional duty of Customs on both petrol and Diesel from Rs. 9 per litre to Rs. 10 per litre under Section 159 of the Customs Act, 1962.

## **5.** Reports of Public Accounts Committee

\*Dr. Satyapal Singh presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2019-20):-

- (1) 9<sup>th</sup> Report on Action taken by the Government on the Recommendations/ Observations of the Committee contained in their 132<sup>nd</sup> Report (16<sup>th</sup> Lok Sabha) on 'Irregularities in procurement of goods and services, Award of work to non-existent firms, Unrealised VAT refund and Excess payment of departmental charges'.
- (2) 10<sup>th</sup> Report on Action taken by the Government on the Recommendations/ Observations of the Committee contained in their 133<sup>rd</sup> Report (16<sup>th</sup> Lok Sabha) on 'Preparedness for the implementation of the National Food Security Act, 2013'.

<sup>\*</sup>At 12.06 P.M.

(3) 11<sup>th</sup> Report on Action taken by the Government on the Observations/
Recommendations of the Committee contained in 136<sup>th</sup> Report of PAC
(16<sup>th</sup> Lok Sabha) on 'Assessment of Assessees in Pharmaceutical Sector'.

### 6. Report of Committee on Subordinate Legislation

Shri Raghurama Krishnaraju Kanumuru presented the Third Report (Hindi and English versions) of the Committee on Subordinate Legislation based on examination of statutory orders notified by the Ministry of Finance and the Ministry of Shipping under delegated legislation.

## 7. Report of Committee on Empowerment of Women

Dr. Heena Vijaykumar Gavit presented the First Report (Hindi and English versions) of the Committee on Empowerment of Women (2019-2020) on Action Taken on Fourteenth Report (Sixteenth Lok Sabha) on the subject 'Yoga and Sports Facilities for Women'.

## 8. Report of Standing Committee on Information Technology

Dr. T. Sumathy (A) Thamizhachi Thangapandian presented the Ninth Report (Hindi and English versions) of the Standing Committee on Information Technology (2019-20) on 'The Cinematograph (Amendment) Bill, 2019' relating to the Ministry of Information and Broadcasting.

# 9. Reports of Standing Committee on Social Justice and Empowerment

Shrimati Rama Devi presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2019-20):-

- (1) Eighth Report on 'Demands for Grants (2020-21)' of the Ministry of Minority Affairs.
- (2) Ninth Report on 'Demands for Grants (2020-21)' of the Ministry of Tribal Affairs.

# 10. Motion for Election to the Council of Indian Institute of Science, Bangalore

Shri Ramesh Pokhriyal 'Nishank' moved the following motion:-

"That in pursuance of clause 9(1)(e) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members on the Council of the Indian Institute of Science, Bangalore, subject to the other provisions of the Scheme and the Regulations."

The motion was adopted.

# 11. Motion for Election of 01 Member to the Court of Aligarh Muslim University

Shri Ramesh Pokhriyal 'Nishank' moved the following motion :-

"That in pursuance of sub-clause (xxiv) of clause 1 of Statute 14 read with clause 39 of the Statutes of the Aligarh Muslim University Act, 1920, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as member of the Court of the Aligarh Muslim University *vice* Dr. Sanghmitra Maurya resigned from the membership of the Court of Aligarh Muslim University subject to the other provisions of the said Statutes."

The motion was adopted.

## 12. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha, that Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Direct Tax Vivad se Vishwas Bill, 2020, passed by Lok Sabha on the 4<sup>th</sup> March, 2020.

### 12.06 P.M.

### 13. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Arjun Singh regarding illegal coal mining in West Bengal.
- (2) Shri Rajendra Agrawal regarding need to set up Driving Training Centre and Automated Inspection and Certification Centre in Meerut, Uttar Pradesh.
- (3) Shri Khagen Murmu regarding need to implement Ayushman Bharat Yojana in West Bengal.
- (4) Shri Arun Kumar Sagar regarding need to set up a sports stadium in Shahjahanpur parliamentary constituency, Uttar Pradesh.
- (5) Shri Bhagirath Chaudhary regarding need to invite fresh transparent tender process for allocation of book stalls on railway station platforms in the country.
- (6) Smt. Keshari Devi Patel regarding air connectivity between Pragyagraj and Delhi.
- (7) Smt. Rama Devi regarding need to provide adequate compensation to farmers who suffered damage to their crops caused by heavy rainfall and hailstorm in Sheohar parliamentary constituency, Bihar.
- (8) Shri Pankaj Chowdhary regarding acquisition of land of Swadeshi Mining and Manufacturing Company Limited in Maharajganj parliamentary constituency, Uttar Pradesh.

- (9) Smt. Shardaben Anilbhai Patel regarding need to fix the MSP of *Arandi* and milk in Gujarat.
- (10) Shri Mitesh Rameshbhai Patel regarding need to provide stoppage of various trains at Anand Railway Junction in Gujarat.
- (11) Smt. Raksha Nikhil Khadse regarding need to review the decision to reduce the financial grant provided to women's studies centres by UGC.
- (12) Shri Subhash Chandra Baheria regarding need to enact population control Act in the country.
- (13) Shri Chunni Lal Sahu regarding implementation of double cropping programme in Mahasamund district in Chhattisgarh.
- (14) Shri Ashok Kumar Rawat regarding need to set up sports stadiums in Sandila and Bilhaur in Misrikh parliamentary constituency, Uttar Pradesh.
- (15) Shri Anurag Sharma regarding need to conduct employment-oriented skill development programmes for differently-abled persons in the country.
- (16) Shri Ajay Misra (Teni) regarding storage of medicines for desired effect.
- (17) Shri Manoj Kotak regarding need to regulate the programmes telecast by web channels in the country.
- (18) Shri Rajmohan Unnithan regarding comprehensive law for combating pandemics.
- (19) Shri Anto Antony regarding newly declared National Highway 183A in Kerala.

- (20) Dr. A. Chellakumar regarding online sale of medicines.
- (21) Shri S.R. Parthiban regarding online sale of banned, duplicate and expired medicines.
- (22) Shri Lavu Sri Krishna Devarayalu regarding approval to Disha Act.
- (23) Prof. Saugata Roy regarding monitoring the business of private banks.
- (24) Shri Chandra Sekhar Sahu regarding setting up of Green Field Airport in Gopalpur in Odisha.
- (25) Shri Malook Nagar regarding need to reduce the price of petrol and diesel in the country.
- (26) Dr. Gaddamm Ranjith Reddy regarding Hyderabad Nizam's money in British Bank Account.
- (27) Smt. Supriya Sule regarding gratuity payment to LIC agents.

### 12.08 P.M.

## **14.** The Union Budget –2020-2021 – Demands for Grants

Time Taken: 5 Hrs. 21 Mts.

Further discussion on the Demands for Grants Nos. 92 and 93 under the control of the Ministry of Social Justice and Empowerment, continued.

The following members laid their written speeches on the Table:-

- 1. Dr. Umesh G. Jadhav
- 2. Shri Shrirang Appa Barne
- 3. Dr. Shrikant Eknath Shinde
- 4. Ms. S. Jothimani
- 5. Shri Janardan Singh 'Sigriwal'
- 6. Dr. Sujay Radhakrishna Vikhe Patil
- 7. Smt. Raksha Nikhil Khadse
- 8. Smt. Darshana Jardosh
- 9. Shri Mohanbhai Kundariya
- 10. Smt. Shobha Karandlaje
- 11. Shri Ajay Misra Teni
- 12. Shri Manickam B. Tagore
- 13. Smt. Poonamben Hematbhai Maadam

Shri Thaawar Chand Gehlot replied to the debate.

All the cut motions moved, were put to vote and negatived.

The Demands for Grants Nos. 92 and 93 (both Revenue Account and Capital Account) for which the Ministry of Social Justice and Empowerment is responsible for the amounts shown under column 3 of the printed list of Demands for Grants Budget (General) for 2020-2021 were voted in full.

(Lok Sabha adjourned at 1.24 P.M. and re-assembled at 2.03 P.M.)

### 2.03. P.M.

## 15. The Union Budget -2020-2021 - Demand for Grant

Time Taken: 4 Hrs. 1 Mnt.

Discussion on the Demand for Grant No. 98 under the control of the Ministry of Tourism commenced.

The Chair made the following announcement:-

"The House will now take up discussion and voting on Demand No. 98 relating to the Ministry of Tourism.

Hon'ble members present in the House whose cut motions to the Demand for Grant relating to the Ministry of Tourism have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, in respect of which slips are received at the Table will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case any member finds any discrepancy in the list, it may kindly be brought to the notice of the Officer at the Table immediately."

22 cut motions (Nos. 3 to 7, 18 to 30 and 38 to 41) relating to the Ministry of Tourism were moved.

The following members took part in the debate:-

- 1. Shri Vincent H. Pala
- 2. Shri Rajiv Pratap Rudy
- 3. Smt. Satabdi Roy
- 4. Shri C.N. Aannadurai

- 5. Dr. Beesetti Venkata Satyavathi
- 6\* Shri P.P. Chaudhary
- 7\* Shri Bharturhari Mahtab
- 8\* Adv. Adoor Prakash
- 9\* Dr. Sukanta Majumdar
- 10\* Shri Saptagiri Sankar Ulaka
- 11\* Shri Ashok Mahadeorao Nete
- 12\* Dr. Sanghmita Maurya
- 13\* Shri Mohanbhai Kundariya
- 14\* Smt. Gitaben Vajesinhbhai Rathva
- 15\* Dr. Subhas Sarkar
- 16\* Smt. S. Jothimani
- 17\* Smt. Darshana Jardosh
- 18. Shri Shrirang Appa Barne
- 19. Shri Mahabali Singh
- 20. Shri Chandra Sekhar Sahu
- 21\* Smt. Poonamben Hematbhai Maadam
- 22\* Dr. Amol Kolhe
- 23\* Shri Abdul Khaleque
- 24. Shri Shyam Singh Yadav
- 25. Shri Gaddam Ranjith Reddy
- 26. Shri Francisco Sardinha
- 27\* Shri Mitesh Rameshbhai (Bakabhai) Patel
- 28\* Smt. Rita Bahuguna Joshi
- 29. Shri Dushyant Singh
- 30. Shri Shrinivas Patil
- 31\* Dr. Virendra Kumar
- 32\* Shri M.K. Raghavan
- 33\* Shri Harish Dwivedi
- 34\* Dr. Umesh G. Jadhav
- 35. Adv. A.M. Ariff
- 36\* Shri Gautham Sigamani Pon
- 37. Shri E.T. Mohammed Basheer
- 38\* Shri Sunil Dattatray Tatkare
- 39. Shri S.P. Singh Baghel
- 40\* Shri Ganesh Singh
- 41\* Shri Ajay Misra Teni
- 42\* Dr. M.K. Vishnu Prasad
- 43. Shri Hasnain Masoodi

<sup>\*</sup>Written speeches were laid on the Table.

- 44\* Smt. Sumalatha Ambareesh
- 45\* Shri Sumedhanand Saraswati
- 46. Shri M. Selvaraj
- 47. Ms. Diya Kumari
- 48\* Dr. T. Sumathy alias Thamizhachi Thangapandian
- 49\* Shri G. Selvam
- 50. Shri Bhagwant Mann
- 51\* Shri Subrat Pathak
- 52. Shri Hanuman Beniwal
- 53. Shri Anurag Sharma
- 54\* Shri Kaushlendra Kumar
- 55\* Shri Sunil B. Mendhe
- 56. Shri Thomas Chazhikadan
- 57\* Shri Rahul Ramesh Shewale
- 58. Shri Thol Thirumaavalavan
- 59. Shri T.R. Paarivendhar
- 60. Shri Kanumuru Raghu Rama Krishna
- 61\* Dr. Subhash Bhamre Ramrao
- 62. Shri B.B. Patil
- 63. Shri Lallu Singh
- 64. Shri Anto Antony
- 65. Shri Rahul Kaswan
- 66. Shri Ramesh Bidhuri
- 67. Shri N.K. Premachandran
- 68\* Shri Raju Bista
- 69\* Smt. Supriya Sule
- 70\* Shri Gnanathiraviam S.
- 71. Shri Adhir Ranjan Chowdury
- 72\* Shri Kanakmal Katara
- 73\* Shri Sudarshan Bhagat
- 74\* Ms. Riti Pathak
- 75\* Shri Nihal Chand
- 76\* Shri Nayab Singh
- 77\* Shri D.K. Suresh
- 78\* Shri Jaqdambika Pal
- 79\* Dr. DNV Senthilkumar S.
- 80\* Adv. Dean Kuriakose
- 81\* Dr. Bharati Pravin Pawar
- 82\* Dr. Shrikant Eknath Shinde

<sup>\*</sup>Written speeches were laid on the Table.

83*	Shri Ajay Bhatt
84*	Shri Sanganna Amarappa Karadi
85*	Smt. Annpurna Devi
86*	Smt. Raksha Nikhil Khadse
87*	Shri Tirath Singh Rawal
88*	Shri Rakesh Singh
89*	Shri Ashok Kumar Rawat
90*	Shri Sujay Radhakrishna Vikhe Patil
91*	Shri Unmesh Bhaiyyasaheb Patil

Shri Prahalad Singh Patel replied to the debate.

All the cut motions moved, were put to vote and negatived.

The Demand for Grants No. 98 (both Revenue Account and Capital Account) for which the Ministry of Tourism is responsible for the amounts shown under column 3 of the printed list of Demands for Grants Budget (Union) for 2020-2021 were voted in full.

<sup>\*</sup>Written speeches were laid on the Table.

### 6.04 P.M.

### **16.** The Union Budget – 2020-2021 – Demands for Grants

The Speaker announced that all the cut motions on Demands for Grants (Union Budget) for the year 2020–21 that were circulated were being treated as moved.

All the cut motions which were treated as moved were negatived.

The following outstanding Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Demands for Grants – Union Budget for 2020-2021 were submitted to the vote of the House and voted in full :-

- (1) Demand Nos. 1 and 2 relating to Ministry of Agriculture and Farmers' Welfare;
- (2) Demand No. 3 relating to Department of Atomic Energy;
- (3) Demand No. 4 relating to Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH);
- (4) Demand Nos. 5 to 7 relating to Ministry of Chemicals and Fertilisers;
- (5) Demand No. 8 relating to Ministry of Civil Aviation;
- (6) Demand No. 9 relating to Ministry of Coal;
- (7) Demand Nos. 10 and 11 relating to Ministry of Commerce and Industry;
- (8) Demand Nos. 12 and 13 relating to Ministry of Communications;
- (9) Demand Nos. 14 and 15 relating to Ministry of Consumer Affairs, Food and Public Distribution;
- (10) Demand No. 16 relating to Ministry of Corporate Affairs;
- (11) Demand No. 17 relating to Ministry of Culture;
- (12) Demand Nos. 18 to 21 relating to Ministry of Defence;
- (13) Demand No. 22 relating to Ministry of Development of North Eastern Region;
- (14) Demand No. 23 relating to Ministry of Earth Sciences;

- (15) Demand No. 24 relating to Ministry of Electronics and Information Technology;
- (16) Demand No. 25 relating to Ministry of Environment, Forests and Climate Change;
- (17) Demand No. 26 relating to Ministry of External Affairs;
- (18) Demand Nos. 27 to 34, 37 and 38 relating to Ministry of Finance;
- (19) Demand Nos. 39 and 40 relating to Ministry of Fisheries, Animal Husbandry and Dairying;
- (20) Demand No. 41 relating to Ministry of Food Processing Industries;
- (21) Demand Nos. 42 and 43 relating to Ministry of Health and Family Welfare;
- (22) Demand Nos. 44 and 45 relating to Ministry of Heavy Industries and Public Enterprises;
- (23) Demand Nos. 46 to 56 relating to Ministry of Home Affairs;
- (24) Demand No. 57 relating to Ministry of Housing and Urban Affairs;
- (25) Demand Nos. 58 and 59 relating to Ministry of Human Resource Development;
- (26) Demand No. 60 relating to Ministry of Information and Broadcasting;
- (27) Demand Nos. 61 and 62 relating to Ministry of Jal Shakti;
- (28) Demand No. 63 relating to Ministry of Labour and Employment;
- (29) Demand Nos. 64 and 65 relating to Ministry of Law and Justice;
- (30) Demand No. 67 relating to Ministry of Micro, Small and Medium Enterprises;
- (31) Demand No. 68 relating to Ministry of Mines;
- (32) Demand No. 69 relating to Ministry of Minority Affairs;
- (33) Demand No. 70 relating to Ministry of New and Renewable Energy;
- (34) Demand No. 71 relating to Ministry of Panchayati Raj;
- (35) Demand No. 72 relating to Ministry of Parliamentary Affairs;
- (36) Demand No. 73 relating to Ministry of Personnel, Public Grievances and Pensions;
- (37) Demand No. 75 relating to Ministry of Petroleum and Natural Gas;
- (38) Demand No. 76 relating to Ministry of Planning;

- (39) Demand No. 77 relating to Ministry of Power;
- (40) Demand No. 79 relating to Lok Sabha;
- (41) Demand No. 80 relating to Rajya Sabha;
- (42) Demand No. 81 relating to Secretariat of the Vice-President;
- (43) Demand No. 84 relating to Ministry of Road Transport and Highways;
- (44) Demand Nos. 85 and 86 relating to Ministry of Rural Development;
- (45) Demand Nos. 87 to 89 relating to Ministry of Science and Technology;
- (46) Demand No. 90 relating to Ministry of Shipping;
- (47) Demand No. 91 relating to Ministry of Skill Development and Entrepreneurship;
- (48) Demand No. 94 relating to Department of Space;
- (49) Demand No. 95 relating to Ministry of Statistics and Programme Implementation;
- (50) Demand No. 96 relating to Ministry of Steel;
- (51) Demand No. 97 relating to Ministry of Textiles;
- (52) Demand No. 99 relating to Ministry of Tribal Affairs;
- (53) Demand No. 100 relating to Ministry of Women and Child Development; and
- (54) Demand No. 101 relating to Ministry of Youth Affairs and Sports.

#### 6.11 P.M.

### 17. Government Bill – Introduced

The Appropriation Bill, 2020.

### 18. Government Bill - Passed

The Appropriation Bill, 2020.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17<sup>th</sup> March, 2020)

SNEHLATA SHRIVASTAVA
Secretary General

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Tuesday, March 17, 2020/Phalguna 27, 1941 (Saka)

No. 76

### 11.00 A.M.

## 1. Starred Questions

Starred Question Nos. 321, 322, 324, 325 (clubbed with 338) and 326 were orally answered. Member in whose name Starred Question No. 323 was listed, was absent. However, Minister concerned laid reply on the Table. Supplementary Questions to Starred Question No. 323 were asked by the Members. Replies to Starred Question Nos. 327–337, 339 and 340 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 3681–3910 were laid on the Table.

### **12.00 Noon**

### 3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of

- the Central Manufacturing Technology Institute, Bengaluru, for the year 2018-2019.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bengaluru, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2018-2019.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2018-2019.
  - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2018-2019.
  - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2018-2019.

- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2014-2015.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust, New Delhi, for the year 2018-2019.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2019 published in Notification No. S.O.3540(E) in Gazette of India dated 29<sup>th</sup> September, 2019.
- (ii) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Amendment) Order, 2019 published in Notification No. S.O.2826(E) in Gazette of India dated 6<sup>th</sup> August, 2019.
- (iii) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Amendment) Order, 2019 published in Notification No. S.O.901(E) in Gazette of India dated 28<sup>th</sup> February, 2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 44 of the Arms Act, 1959:-
  - (i) The Arms (Amendment) Rules, 2020 published in Notification No. G.S.R.108(E) in Gazette of India dated 12<sup>th</sup> February, 2020.
  - (ii) The Arms (Amendment) Rules, 2020 published in Notification No. G.S.R.11(E) in Gazette of India dated 3<sup>rd</sup> January, 2020.
- (2) A copy of the Procedure and Mechanism for Disposal of Immovable Enemy Properties Order, 2020 (Hindi and English versions) published in

Notification No. S.O.292(E) in Gazette of India dated 22<sup>nd</sup> January, 2020 issued under Section 8A of the Enemy Property Act, 1968.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-
  - (i) The Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2020 published in Notification No. S.O.352(E) in Gazette of India dated 24<sup>th</sup> January, 2020.
  - (ii) The Plant Quarantine (Regulation of Import into India) (Twelfth Amendment) Order, 2019 published in Notification No. S.O.4615(E) in Gazette of India dated 24<sup>th</sup> December, 2019.
  - (iii) The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2020 published in Notification No. S.O.488(E) in Gazette of India dated 31<sup>st</sup> January, 2020.
- (2) A copy of the Insecticides (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.07(E) published in Gazette of India dated 2<sup>nd</sup> January, 2020 under sub-section (3) of Section 36 of the Insecticides Act, 1968.
- (3) A copy of the Notification No. S.O.93(E) (Hindi and English versions) published in Gazette of India dated 6<sup>th</sup> January, 2020, exempting NABL or GLP laboratories to import insecticides for R&D purpose issued under subsection (2) of Section 38 of the Insecticides Act, 1968.
- (4) A copy of the Notification No. S.O.296(E) (Hindi and English versions) published in Gazette of India dated 22<sup>nd</sup> January, 2020, regarding inclusion

of new insecticide in the Schedule to the said Act issued under Section 3 of the Insecticides Act, 1968.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Safai Karamchari, New Delhi, for the year 2018-2019.
  - (ii) Explanatory Memorandum on the Annual Report of the National Commission for Safai Karamchari, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table a copy of the Notification No. S.O.798(E) (Hindi and

English versions) published in Gazette of India dated 21<sup>st</sup> February, 2020, regarding appointment of the Senior Immigration Officer, Bureau of Immigration, Moreh as the "Civil Authority" *w.e.f.* 21.02.2020 for the purpose of the Foreigners Order, 1948 for the Land Immigration Check Post located at Moreh, District Tengnoupal of Manipur State issued under subclause (2) of Clause 2 of the Foreigners Act, 1946.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-
  - (i) Report on the Atrocities against Kuravan Community in Tamil Nadu-2016 of the National Commission for Scheduled Castes.
  - (ii) Explanatory Memorandum on the above Report.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2019-2020.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Agricultural Research, New Delhi, for the year 2019-2020.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of

- the Indian Council of Agricultural Research, New Delhi, for the year 2018-2019, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Indian Council of Agricultural Research, New Delhi, for the year 2019-2020.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2017-2018, together with separate Audit Report for the years 2014-2015 to 2017-2018 thereon.
  - (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2017-2018.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Report (Hindi and English versions) of the Indian Agricultural Universities Association, New Delhi, for the year 2018-2019, together with Audit Report thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 46 of the Dr. Rajendra Prasad Central Agricultural University Act, 2016:-

- (i) Notification No. 81/DRPCAU(VC) published in Gazette of India dated 3<sup>rd</sup> November, 2018 making amendment in first Ordinance of the said Act issued *vide* Notification No. 82 dated 15.09.2017.
- (ii) Notification No. 334/RPCAU(VC) published in Gazette of India dated 13<sup>th</sup> August, 2018 making first ordinance and notifying the Technical Services Rules for the Technical employee and Recruitment Rules of the Dr. Rajendra Prasad Central Agricultural University, Pusa.

## 4. Report of Committee on Empowerment of Women

Shrimati Heena Vijaykumar Gavit presented the Second Report (Hindi and English versions) of the Committee on Empowerment of Women (2019-2020) on Action Taken on Fifteenth Report (Sixteenth Lok Sabha) on the subject 'Working Conditions of Women Teachers in Schools'.

## 5. Report of Standing Committee on Chemicals and Fertilizers

Shrimati Kanimozhi Karunanidhi presented the Fifth Report (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers on the subject 'Study of System of Fertilizer Subsidy' pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

### \*12.38 P.M.

## 6. Supplementary Demands for Grants (Jammu and Kashmir)

Shri Anurag Singh Thakur on behalf of Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Jammu and Kashmir for 2019-20.

# 7. Demands for Grants (The Union Territory of Jammu and Kashmir)

Shri Anurag Singh Thakur on behalf of Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing the Demands for Grants in respect of the Union Territory of Jammu and Kashmir for 2019-20.

## 8. Demands for Grants (The Union Territory of Ladakh)

Shri Anurag Singh Thakur on behalf of Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing the Demands for Grants in respect of the Union Territory of Ladakh for 2019-20.

\*From 12.03 P.M. to 12.37 P.M., Members raised matters of urgent public importance.

## 9. The Union Territory of Jammu and Kashmir Budget

Shri Anurag Singh Thakur on behalf of Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing Demands for Grants in respect of the Union Territory of Jammu and Kashmir for the year 2020-21.

### 12.39 P.M.

### \$10. Government Bill – Introduced

The Companies (Amendment) Bill, 2020

Shri Bhartruhari Mahtab, Prof. Saugata Roy and Shri Adhir Ranjan Chowdhury opposed the introduction of the Bill and sought clarifications from the Minister.

Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur ) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

From 12.56 P.M. to 2.32 P.M., Members raised matters of urgent public importance. **2.32 P.M.** 

### 11. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Chhedi Paswan regarding setting up of mineral based industry in Rohtas district, Bihar.
- (2) Shri Ashok Mahadeorao Nete regarding need to run a train between Gondia in Maharashtra and Dongargarh in Chhattisgarh.
- (3) Shri Devji M. Patel regarding need to link Sirohi district in Rajasthan with air services.
- (4) Smt. Mala Rajya Laxmi Shah regarding grievances of people of Tehri district, Uttarakhand displaced due to Tehri dam.
- (5) Shri S. Muniswamy regarding need to construct a Water Storage Reservoir/Dam in Kolar Parliamentary Constituency, Karnataka.
- (6) Shri Rajveer Diler regarding need to provide stoppage of Swarna Shatabdi Express (train no. 12003) at Hathras Railway Junction, Uttar Pradesh.
- (7) Shri Ramapati Ram Tripathi regarding construction of an underpass across railway line in Deoria parliamentary constituency, Uttar Pradesh.
- (8) Shri Chattar Singh Darbar regarding need to formulate a national policy for welfare of farmers in the country.
- (9) Shri Gopal Jee Thakur regarding need to take steps for conservation and promotion of Mithila Institute of Post Graduate Studies and Research in Sanskrit Learning in Darbhanga, Bihar.

- (10) Dr. Sujay Radhkrishna Vikhepatil regarding including Ahmednagar under Swadesh and Prasad Scheme.
- (11) Dr. Dhal Singh Bisen regarding need to ensure participation of farmers in plantation drive in the country.
- (12) Shri Bhanu Pratap Singh Verma regarding four-laning of stretch of NH-27 in Kalpi Nagar in Jaluan parliamentary constituency, Uttar Pradesh.
- (13) Shri R.K. Singh Patel regarding need provide adequate compensation to farmers who lost their crops due to adverse weather conditions in Banda and Chitrakoot districts in Uttar Pradesh.
- (14) Smt. Meenakashi Lekhi regarding increase in virus outbreak.
- (15) Shri Gurjeet Singh Aujla regarding Income Tax Holiday to textile goods industries.
- (16) Shri H. Vasantha Kumar regarding need to sanction funds from the Central Road Fund for repair of State Roads in Kanyakumari district of Tamil Nadu.
- (17) Dr. Gautham Sigamani Pon regarding Levying of GST on Agro Industry.
- (18) Shri S. Ramalingam regarding Production of Wind Energy in Tamil Nadu.
- (19) Shri Kanumuru Raghu Rama Krishna Raju regarding sanction and release of funds under NREGS to Andhra Pradesh.
- (20) Smt. Pratima Mondal regarding making Chandkhali Halt Station functional.

- (21) Shri Kaushalendra Kumar regarding need to undertake caste census in Census 2021.
- (22) Shri Bhartruhari Mahtab regarding Implementation of MGNREGS in Odisha.
- (23) Shri Ram Shiromani Verma regarding need to establish a Technical University and Research Centre and Vocational University in Shrawasti parliamentary constituency, Uttar Pradesh.
- (24) Shri P.R. Natarajan regarding need to review the decision regarding reduction of ESI contribution.
- (25) Shri Mohanbhai Delkar regarding reservation of Adivasi people of Dadar and Nagar Haveli in Government jobs.
- (26) Shri N.K. Premachandran regarding functioning of Kollam Parvathy Mills.

### 2.33 P.M.

### 12. Government Bill - Passed

The Aircraft (Amendment) Bill, 2020

Time Taken: 3 Hrs. 06 Mts.

The motion for consideration of the Bill was moved by Shri Hardeep Singh Puri.

The following members took part in the debate:-

- 1. Dr. M.K. Vishnu Prasad
- 2. Shri Jayant Sinha
- 3. Shri Kalyan Banerjee
- 4. Shri C.N. Annadurai
- 5. Shri Vinayak Bhaurao Raut
- 6. Shri Pinaki Misra
- 7. Shri Sunil Kumar Pintu

- 8. Kunwar Danish Ali
- 9. Shri B.B. Patil
- 10. Smt. Supriya Sule
- 11. Shri Rajiv Pratap Rudy
- 12. Shri E.T. Mohammed Basheer
- 13. Adv. A.M. Ariff
- 14. Shri Benny Behanan
- 15. Shri Kanumuru Raghu Rama Krishna Raju
- 16. Shri Syed Imtiaz Jaleel
- 17. Shri M. Selvaraj
- 18. Shri N.K. Premachandran
- 19. Shri Hanuman Beniwal
- 20. Shri P. Raveendranath Kumar
- 21. Shri Bhagwant Mann
- 22. Shri H. Vasanthakumar
- 23. Shri DNV Senthilkumar S.
- 24. Shri Sanjay Seth
- 25. Shri Adhir Ranjan Chowdhury

Shri Hardeep Singh Puri replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clause 8 was adopted.

Clause 9 was adopted.

Clause 10 was adopted.

Clauses 11 to 13 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Hardeep Singh Puri.

The motion was adopted and the Bill was passed.

### 5.40 P.M.

### 13. Government Bill – Passed

The Medical Termination of Pregnancy (Amendment) Bill, 2020

Time Taken: 2 Hrs. 14 Mts.

The motion for consideration of the Bill was moved by Dr. Harsh Vardhan.

The following members took part in the debate:-

- 1. Ms. S. Jothimani
- 2. Smt. Sangeeta Kumari Singh Deo
- 3. Shri Gautham Sigamani Pon
- 4. Smt. (Dr.) Kakoli Ghosh Dastidar
- 5. Ms. Goddeti Madhavi
- 6. Shri Chandeshwar Prasad
- 7. Dr. Amol Ramsing Kolhe
- 8. Shri Ritesh Pandey
- 9. Smt. Rajashree Mallick
- 10. Shri Feroze Varun Gandhi
- 11. Adv. Dean Kuriakose
- 12. Dr. Shrikant Eknath Shinde
- 13. Shri Kotha Prabhakar Reddy
- 14. Shri P. Raveendranath Kumar
- 15. Smt. Jaskaur Meena
- 16. Dr. Kalanidhi Veeraswamy
- 17. Shri Nihal Chand
- 18. Shri Thirumaavalavan Thol
- 19. Shri Ravi Kishan

Dr. Harsh Vardhan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 and 5 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Dr. Harsh Vardhan.

The motion was adopted and the Bill was passed.

7.54 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18<sup>th</sup> March, 2020)

SNEHLATA SHRIVASTAVA
Secretary General

# **LOK SABHA**

# **BULLETIN – PART I**

(Brief Record of Proceedings)

Wednesday, March 18, 2020/Phalguna 28, 1941 (Saka)

No. 77

### 11.00 A.M.

### 1. Starred Questions

Member in whose name Starred Question No. 341 was listed, was absent. However, Minister concerned laid reply on the Table. Supplementary Questions to Starred Question No. 341 were asked by the Members. Starred Question Nos. 342–346 were orally answered. Replies to Starred Question Nos. 347–360 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 3911–4140 were laid on the Table.

### 12.00 Noon

## 3. Papers laid on the Table

The Minister of Law and Justice; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2018-2019,

- alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge)of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics,

- Bhubaneswar, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Tata Institute of Fundamental Research, Mumbai, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Homi Bhabha National Institute, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Homi Bhabha National Institute, Mumbai, for the year 2018-2019.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Excellence in Basic Sciences, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Excellence in Basic Sciences, Mumbai, for the year 2018-2019.
- (6) A copy of the Lokpal (Complaint) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.148(E) in Gazette of India dated 2<sup>nd</sup> March, 2020 under Section 61 of the Lokpal and Lokayuktas Act, 2013.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) on behalf of the Minister of State (Independent Charge) of the

Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Services Export Promotion Council, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Services Export Promotion Council, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2018-2019.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Special Economic Zones (3<sup>rd</sup> Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.940(E) in Gazette of India dated 20<sup>th</sup> December, 2019 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005.

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table a copy of the Telecommunication Consumers Education and Protection Fund (Fifth Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. 324-5/2018-CA in Gazette of India dated 16<sup>th</sup> January, 2020 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

The Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table a copy of the Yes Bank Limited Reconstruction Scheme, 2020 (Hindi and English versions) published in Notification No. G.S.R.174(E) published in Gazette of India dated 13<sup>th</sup> March, 2020 under sub-section (11) of Section 45 of the Banking Regulation Act, 1949.

The Minister of State in the Ministry of Railways (Shri Angadi Suresh Channabasappa) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Hassan

- Mangalore Rail Development Company Limited, Bangalore, for the year 2018-2019.
- (ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31<sup>st</sup> March, 2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

(1) A copy of the Indian Boiler (Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. G.S.R.123(E) in Gazette

of India dated 17<sup>th</sup> February, 2020 under sub-section (2) of Section 28A of the Boilers Act, 1923.

- (2) A copy each of the following Notifications (Hindi and English versions) issued under Section 16 of the Bureau of Indian Standards Act, 2016:-
  - (i) The Flat Transparent Sheet Glass (Quality Control) Order, 2020 published in Notification No. S.O.738(E) in Gazette of India dated 17<sup>th</sup> February, 2020.
  - (ii) The Toys (Quality Control) Order, 2020 published in Notification No. S.O.853(E) in Gazette of India dated 25<sup>th</sup> February, 2020.
  - (iii) The Domestic Gas Stoves for use with Liquefied Petroleum Gases (Quality Control) Order, 2019 published in Notification No. S.O.4345(E) in Gazette of India dated 4<sup>th</sup> December, 2019.
  - (iv) The Transparent Float Glass (Quality Control) Order, 2019 published in Notification No. S.O.03(E) in Gazette of India dated 1<sup>st</sup> January, 2020.
  - (v) The Domestic Pressure Cooker (Quality Control) Order, 2020 published in Notification No. S.O.294(E) in Gazette of India dated 22<sup>nd</sup> January, 2020.

# 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 16<sup>th</sup> December, 2020, Rajya Sabha passed the Central Sanskrit Universities Bill, 2020, with amendments and returned the Bill with

the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

# 5. Bill as amended by Rajya Sabha — Laid on the Table

The Central Sanskrit Universities Bill, 2020

# 6. Report of Committee on Absence of Members from the Sittings of the House

Shri Ajay Misra Teni presented the Second Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

# 7. Reports of Public Accounts Committee

Shri Adhir Ranjan Chowdhury presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2019-20):-

- (1) 12<sup>th</sup> Report on 'Management of Funds' Ministry of Coal.
- (2) 13<sup>th</sup> Report on 'Doubtful Recovery of Outstanding Dues because of Failure of Fiduciary Duty-Bangalore International Airport Limited, Bangalore (BIAL)' Ministry of Civil Aviation.

# 8. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit P. Solanki presented the First Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2019-2020) on Action Taken on Twenty-fifth Report (16<sup>th</sup> Lok Sabha) on the subject 'Monitoring of the Scheduled Caste Sub Plan (SCSP) by the Ministry of Social Justice and Empowerment and its implementation for development and welfare of Scheduled Castes'.

### 9. Report of Committee on Empowerment of Women

Dr. Heena Vijaykumar Gavit presented the Third Report (Hindi and English versions) of the Committee on Empowerment of Women (2019-2020) on Action Taken on Sixteenth Report (Sixteenth Lok Sabha) on the subject 'Higher Education and Research and Development - Prospects for Women'.

### 12.05 P.M.

# **10.** Statement by Minister

The Minister of State in the Ministry of Railways (Shri Angadi Suresh Channabasappa) laid statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2<sup>nd</sup> Report of the Standing Committee on Railways on 'Demands for Grants (2019-20)' pertaining to the Ministry of Railways.

### \*12.37 P.M.

## 11. Submission by Member

Shri Jagdambika Pal made submission regarding need to include Bhojpuri, Bhoti and Rajasthani in the Eighth Schedule to the Constitution.

Shri Kuldeep Rai Sharma associated.

\*Shri Arjun Ram Meghwal responded.

### 1.07 P.M.

### 12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Ravi Kishan regarding need to lay sewer line in Gorakhpur, Uttar Pradesh.
- 2) Smt. Annpurna Devi regarding need to develop Tilaiya Dam in Kodarma district, Jharkhand as a tourist place.
- 3) Shri Ajay Nishad regarding need to telecast programmes with satellite-based technology from Doordarshan Kendra, Muzaffarpur district, Bihar.
- 4) Smt. Riti Pathak regarding need to check pollution in Singrauli in Madhya Pradesh.
- 5) Shri Kapil Moreshwar Patil regarding NH 548A in Bhiwandi parliamentary constituency, Maharashtra.

<sup>\*</sup>Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises

<sup>\*</sup>From 12.06 P.M. to 1.06 P.M., Members raised matters of urgent public importance.

- 6) Shri Naranbhai Kachhadiya regarding need to set up high-capacity FM Relay Transmitter in Amreli parliamentary constituency, Gujarat.
- 7) Shri Ganesh Singh regarding need to provide employment to people displaced due to acquisition of land for railway projects.
- 8) Shri Narendra Kumar regarding need to set up CGHS dispensary in Jhunjhunu parliamentary constituency, Rajasthan.
- 9) Shri Nitesh Ganga Deb regarding Talcher-Bimlagarh Railway Line.
- 10) Shri Parbatbhai Savabhai Patel regarding need to run train nos. 19611/12 and 19613/14 between Ajmer and Amritsar via Ahmedbad.
- 11) Smt. Diya Kumari regarding need to establish a Kendriya Vidyalaya in Rajsamand district headquarters in Rajasthan.
- 12) Shri Kunwar Pushpendra Singh Chandel regarding need to ensure availability of fodder for bovines in the country.
- 13) Dr. Sanghamitra Maurya regarding need to modernise cricket stadium in Badayun, Uttar Pradesh.
- 14) Shri Prataprao Patil Chikhalikar regarding need to ensure availability of life-saving drugs at affordable price.
- 15) Shri Dharambir Singh regarding establishing educational Institutes in Charkhi Dadri district, Haryana.
- 16) Shri Ravindra Kushwaha regarding need to provide benefits under Kisan Samman Nidhi Yojana to farmers in Salempur parliamentary constituency, Uttar Pradesh.
- 17) Shri (Adv.) Adoor Prakash regarding rapid increase in wildfire.
- 18) Ms. S. Jothi Mani regarding bringing heritage sites and temples under ASI.

- 19) Shri Komati Reddy Venkat Reddy regarding introduction of a super fast express train between Kazipet and Hyderabad.
- 20) Dr T. Sumathy (a) Thamizhachi Thangapandian regarding bringing sites of worship to the list of centrally protected monuments.
- 21) Shri Magunta Sreenivasulu Reddy regarding constructing a new medical College in Ongole parliamentary constituency.
- 22) Shri Kuruva Gorantla Madhav regarding compensation to Andhra Pradesh.
- 23) Shri Mahabali Singh regarding need to construct a bridge on Batane river in Karakat parliamentary constituency, Bihar.
- 24) Shri Kunwar Danish Ali regarding need to address the problem of stray animals in Amroha parliamentary constituency, Uttar Pradesh.
- 25) Shri K. Subbarayan regarding writing off outstanding education Loans.
- 26) Shri Thomas Chazhikadan regarding problems of rubber growers.

### 1.08 P.M.

## 13. Observation by the Speaker

Shri N.K. Premachandran made a Point of Order relating to clubbing Supplementary Demands for Grants and Original Grants.

Thereupon, the Speaker \*ruled out the Point of Order raised by Shri N.K. Premachandran.

### 1.09 P.M.

Time Taken: 6 Hrs. 39 Mts.

- **14.** (I) Supplementary Demands for Grants Second Batch for 2019-2020;
  - (II) Supplementary Demand for Grant in respect of the State of Jammu and Kashmir for 2019-20 from 1<sup>st</sup> April, 2019 to 30<sup>th</sup> October, 2019;
  - (III) Demands for Grants in respect of the Union Territory of Jammu and Kashmir for the year 2019-20 from 31<sup>st</sup> October, 2019 to 31<sup>st</sup> March, 2020;
  - (IV) Demands for Grants in respect of the Union Territory of Jammu and Kashmir for the year 2020-21 from 1<sup>st</sup> April, 2020 to 31<sup>st</sup> March, 2021;
  - (V) Demands for Grants in respect of the Union Territory of Ladakh for the year 2019-20 from 31<sup>st</sup> October, 2019 to 31<sup>st</sup> March, 2020

Combined discussion on the following items of business was taken up together:-

- (I) Supplementary Demands for Grants Nos. 1 to 25, 27 to 29, 31, 32, 34, 37, 39 to 43, 46 to 53, 56 to 63, 66, 68, 69, 71, 72, 74 to 76, 79, 82 to 84, 86 to 89, 91 to 94, 96 to 99 and 100
- (II) Supplementary Demand for Grant No. 10 in respect of the State of Jammu and Kashmir for 2019-20 from 1<sup>st</sup> April, 2019 to 30<sup>th</sup> October, 2019;
- (III) Demands for Grants Nos. 1 to 4 and 6 to 36 in respect of the Union Territory of Jammu and Kashmir for the year 2019-20 from 31<sup>st</sup> October, 2019 to 31<sup>st</sup> March, 2020;

<sup>#</sup>At 1.31 P.M. Original in Hindi. For details, kindly see the debates of the day.

(IV) Demands for Grants Nos. 1 to 4 and 6 to 36 in respect of the Union Territory of Jammu and Kashmir for the year 2020-21 from 1<sup>st</sup> April, 2020 to 31<sup>st</sup> March, 2021; and

14

(V) Demands for Grants Nos. 1 to 3, 5 to 8, 10 to 13, 15 to 22 and 25 to 36 in respect of the Union Territory of Ladakh for the year 2019-20 from 31<sup>st</sup> October, 2019 to 31<sup>st</sup> March, 2020.

The following members took part in the combined debate:-

- 1. Shri Manish Tewari
- 2. Shri Jagdambika Pal
- 3. Shri A. Raja
- 4. \*Dr. Jitendra Singh
- 5. Prof. Saugata Roy
- 6. Shri Lavu Sri Krishna Devarayalu
- 7. Shri Arvind Sawant
- 8. Shri Kotha Prabhakar Reddy
- 9. Smt. Supriya Sule
- 10. Shri Jasbir Singh Gill
- 11. Shri Jugal Kishore
- 12. Shri Bhartruhari Mahtab
- 13. Shri Hasnain Masoodi
- 14. Dr. Satyapal Singh
- 15. Shri Chandeshwar Prasad
- 16. Adv. A.M. Ariff

<sup>\$</sup> Minister of State (Independent Charge)of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space

- 17. Shri K. Subbarayan
- 18. Shri Jamyang Tsering Namgyal
- 19. Shri Ritesh Pandey
- 20. Shri E.T. Mohammed Basheer
- 21. Shri Hanuman Beniwal
- 22. Shri N.K. Premachandran
- 23. Shri Abdul Khaleque
- 24. Shri P. Raveendranath Kumar
- 25. Smt. Darshana Jardosh
- 26. Shri Thirumaavalavan Thol
- 27. Shri Vishnu Dayal Ram
- 28. Shri Bhagwant Mann
- 29. Shri Ravneet Singh Bittu
- 30. \*Shri G. Kishan Reddy
- 31. Dr. Amar Singh
- 32. Dr. Heena Vijaykumar Gavit
- 33. Shri Adhir Ranjan Chowdhury

Smt. Nirmala Sitharaman replied to the combined debate.

(I) All the Supplementary Demands for Grants Nos. 1 to 25, 27 to 29, 31, 32, 34, 37, 39 to 43, 46 to 53, 56 to 63, 66, 68, 69, 71, 72, 74 to 76, 79, 82 to 84, 86 to 89, 91 to 94, 96 to 99 and 100 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants – Second Batch for 2019-2020 were voted in full.

<sup>\*</sup>Minister of State in the Ministry of Home Affairs

# (I) (a) Government Bill – Introduced

The Appropriation (No.2) Bill, 2020

### (I)(b) Government Bill – Passed

The Appropriation (No.2) Bill, 2020

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

- (II) The Supplementary Demand for Grant on account No. 10 (Revenue Account) for the amount shown under column 3 of the printed List of Supplementary Demands for Grants on account (State of Jammu and Kashmir) for 2019-2020 (1<sup>st</sup> April, 2019 to 30<sup>th</sup> October, 2019) was voted in full.
- (III) All the Demands for Grants Nos. 1 to 4 and 6 to 36 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants (Union Territory of Jammu and Kashmir) for 2019-2020 (31<sup>st</sup> October, 2019 to 31<sup>st</sup> March, 2020) were voted in full.
- (IV) All the Demands for Grants Nos. 1 to 4 and 6 to 36 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed

List of Demands for Grants (Union Territory of Jammu and Kashmir) for 2020-2021(1<sup>st</sup> April, 2020 to 31<sup>st</sup> March, 2021) were voted in full.

(V) All the Demands for Grants Nos. 1 to 3, 5 to 8, 10 to 13, 15 to 22 and 25 to 36 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants (Union Territory of Ladakh) for 2019-2020(31<sup>st</sup> October, 2019 to 31<sup>st</sup> March, 2020) were voted in full.

### (II)(a) Government Bill – Introduced

The Jammu and Kashmir Appropriation Bill, 2020.

### (II)(b) Government Bill – Passed

The Jammu and Kashmir Appropriation Bill, 2020.

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

### (III)(a) Government Bill – Introduced

The Jammu and Kashmir Appropriation (No.2) Bill, 2020.

# (III)(b) Government Bill – Passed

The Jammu and Kashmir Appropriation (No.2) Bill, 2020.

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

# (IV)(a) Government Bill – Introduced

The Jammu and Kashmir Appropriation (No.4) Bill, 2020.

## (IV)(b) Government Bill - Passed

The Jammu and Kashmir Appropriation (No.4) Bill, 2020.

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

(V)(a) Government Bill – Introduced

The Jammu and Kashmir Appropriation (No.3) Bill, 2020.

(IV)(b) Government Bill – Passed

The Jammu and Kashmir Appropriation (No.3) Bill, 2020.

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

7.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19<sup>th</sup> March, 2020)

SNEHLATA SHRIVASTAVA
Secretary General

# **LOK SABHA**

# **BULLETIN – PART I**

(Brief Record of Proceedings)

Thursday, March 19, 2020/Phalguna 29, 1941 (Saka)

No. 78

11.00 A.M.

## 1. Starred Questions

Starred Question Nos. 361, 362 (clubbed with 369 and 380), 363–367 were orally answered. Members in whose names Starred Question Nos. 369 and 380 were listed, were absent. However, Minister concerned laid replies on the Table. Replies to Starred Question Nos. 368 and 370–379 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 4141–4370 were laid on the Table.

### \*12.04 P.M.

#### **Papers laid on the Table** 3.

The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of (1)(i) the National Sports Development Fund, New Delhi, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
  - A copy of the Review (Hindi and English versions) by the (ii) Government of the working of the National Development Fund, New Delhi, for the years 2016-2017 and 2017-2018.
- Two statements (Hindi and English versions) showing reasons for (2) delay in laying the papers mentioned at (1) above.
- A copy of the Annual Report (Hindi and English versions) of (3) (i) the Maulana Azad Education Foundation, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

\*From 12.01 P.M. to 12.03 P.M., Members raised matters of urgent public importance.

The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bengaluru, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bengaluru, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 (Hindi and English versions) published in Notification No. L-1/253/2019/CERC in Gazette of India dated 31<sup>st</sup> January, 2020 under Section 179 of the Electricity Act, 2003.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2018-2019, together with Audit Report thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Airports Authority of India (Recruitment and Promotion) Regulations, 2020 (Hindi and English versions) published in Notification No. A-60011/67/2011-PP (Pt.I) in Gazette of India dated 12<sup>th</sup> February, 2020 under Section 43 of the Airports Authority of India Act, 1994, together with an explanatory note.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-
  - (i) The Aircraft (Third Amendment) Rules, 2019 published in Notification No. G.S.R.579(E) in Gazette of India dated 20<sup>th</sup> August, 2019, together with an explanatory note.
  - (ii) The Aircraft (First Amendment) Rules, 2020 published in Notification No. G.S.R.22(E) in Gazette of India dated 10<sup>th</sup> January, 2020, together with an explanatory note.

The Minister of State (Independent Charge) of the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Maritime University, Chennai, for the year 2018-2019.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Merchant Shipping (Standard of Training, Certification and watch keeping for Seafarers) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.97(E) in Gazette of India dated 10<sup>th</sup> February, 2020 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.
- (4) A copy of the Calcutta High Court Admiralty (Jurisdiction and Settlement of Maritime Claims) Rules, 2019 (Hindi and English versions) published in Notification No. COR.2022-16<sup>th</sup> September, 2019 published in Kolkata Gazette dated 22<sup>nd</sup> November, 2019 under sub-section (4) of Section 16 of the Admiralty (Jurisdiction and Settlement of Maritime Claims) Act, 2017.

The Minister of State in the Ministry of Road Transport and Highways [General V. K. Singh (Retd.)] laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(1) S.O.582(E) published in Gazette of India dated 6<sup>th</sup> February, 2020, regarding rates of fees to be recovered from the users of National Highway No. 66 (Old NH No. 17)(Goa-Karnataka Border to Kundapur Section) in the State of Karnataka on DBFOT (BOT) Toll basis.

- (2) S.O.583(E) published in Gazette of India dated 6<sup>th</sup> February, 2020, regarding rates of fees to be recovered from the users of National Highway No. 75 (New NH No. 44)(Gwalior-Jhansi Section) in the State of Madhya Pradesh and Uttar Pradesh under NHDP Phase II on EPC mode.
- (3) S.O.743(E) published in Gazette of India dated 17<sup>th</sup> February, 2020, regarding rates of fees to be recovered from the users of Nalbari-Bijni-Guwahati-Nagaon-Lanka-Hatikhali Section in the State of Assam on EPC mode.
- (4) S.O.850(E) published in Gazette of India dated 25<sup>th</sup> February, 2020, making certain amendments in the Notification No. S.O.1964(E) dated 21<sup>st</sup> June, 2017.
- (5) S.O.4039(E) published in Gazette of India dated 8<sup>th</sup> November, 2019, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (6) S.O.4040(E) published in Gazette of India dated 8<sup>th</sup> November, 2019, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (7) S.O.4142(E) published in Gazette of India dated 19<sup>th</sup> November, 2019, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (8) S.O.4143(E) published in Gazette of India dated 19<sup>th</sup> November, 2019, entrusting the stretches, mentioned therein, of National Highway No. 17 to National Highways Authority of India.

- (9) S.O.4144(E) published in Gazette of India dated 19<sup>th</sup> November, 2019, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (10) S.O.4528(E) published in Gazette of India dated 18<sup>th</sup> December, 2019, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (11) S.O.4529(E) published in Gazette of India dated 18<sup>th</sup> December, 2019, entrusting the stretches, mentioned therein, of National Highway Nos. 95 and 01 to National Highways Authority of India.
- (12) S.O.4530(E) published in Gazette of India dated 18<sup>th</sup> December, 2019, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (13) S.O.4531(E) published in Gazette of India dated 18<sup>th</sup> December, 2019, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (14) S.O.4532(E) published in Gazette of India dated 18<sup>th</sup> December, 2019, entrusting the stretches, mentioned therein, of National Highway No. 111 (New NH 130) and New NH 149B to National Highways Authority of India.
- (15) S.O.175(E) published in Gazette of India dated 13<sup>th</sup> January, 2020, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (16) S.O.350(E) published in Gazette of India dated 24<sup>th</sup> January, 2020, entrusting the stretches, mentioned therein, of National

- Highway Nos. 347BG, 552G and 753L to National Highways Authority of India.
- (17) S.O.695(E) published in Gazette of India dated 14<sup>th</sup> February, 2020, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (18) S.O.696(E) published in Gazette of India dated 14<sup>th</sup> February, 2020, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (19) S.O.697(E) published in Gazette of India dated 14<sup>th</sup> February, 2020, entrusting the stretches, mentioned therein, of National Highway No. 2E (Belghoria Expressway) in the State of West Bengal to National Highways Authority of India.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Statement regarding Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2018-2019alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri Pratap Chandra Sarangi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Entrepreneurship Development Institute of India, Ahmedabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Entrepreneurship Development Institute of India, Ahmedabad, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

# 4. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

(1)	Shri Chandra Sekhar Sahu	18.11.2019 to 13.12.2019
(2)	Shri Atul Kumar singh <i>alias</i> Atul Rai	26.11.2019 to 13.12.2019; 01.02.2020 to 11.02.2020; & 2.03.2020 to 31.03.2020
(3)	Dr. Farooq Abdullah	5.08.2019 to 6.08.2019; 18.11.2019 to 13.12.2019; 31.01.2020 to 11.02.2020;
		2.03.2020 to 20.03.2020

(4) Smt. Aparupa Poddar

16.03.2020 to 3.04.2020

(5) Ms. Mimi Chakraborty

2.03.2020 to 3.04.2020

# 5. Report of Standing Committee on Human Resource Development

Dr. Dhal Singh Bisen laid on the Table the 316th Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the subject 'Issues related to safety of women'.

### <sup>#</sup>12.36 P.M.

# 6. Submission by Member

Shri Sushil Kumar Singh made submission regarding resuming of service of Budh-Purnima Express (14224/14223) and demanded 100 per cent refund of cancellation fee of train ticket.

<sup>\$</sup>Shri Arjun Ram Meghwal responded.

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.03 P.M.)

<sup>#</sup>From 12.07 P.M. to 1.04 P.M., Members raised matters of urgent public importance \$ Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Heavy Industries and Public Enterprises

### 2.03 P.M.

### 7. Matters Under Rule 377

- (1) Shri Janardan Singh Sigriwal raised a matter regarding need to declare Manjhi Garh and Karah Garh in Saran district, Bihar as heritage sites and develop them as tourist places.
- (2) Dr. Nishikant Dubey raised a matter regarding need to establish a Central Agriculture University in Santhal Pargana region of Jharkhand.
- (3) Shri Raju Bista raised a matter regarding establishing a Nepali Language Council.
- (4) Shri Sudarshan Bhagat raised a matter regarding need to resume the construction of bypass road in Gumla city in Jharkhand.
- (5) Shri Dushyant Singh raised a matter regarding need to expedite construction of Ramganj Mandi Bhopal railway line.
- (6) Dr. Krishna Pal Singh Yadav raised a matter regarding need to run a superfast train from Guna parliamentary constituency to Delhi.
- (7) Shri Jugal Kishore Sharma raised a matter regarding need to conduct a fresh survey to include all eligible people under Ayushman Bharat Yojana.
- (8) Shri Unmesh Bhaiyyasaheb Patil raised a matter regarding water related problems being faced by farmers.
- (9) Smt. Darshana Vikram Jardosh raised a matter regarding need to include more hospitals in Surat, Gujarat in the panel of hospitals under Pradhan Mantri Relief Fund.
- (10) Shri Mohan Mandavi raised a matter regarding need to include certain castes of Chhattisgarh in the list of Schedule Castes.

- (11) Smt. Jaskaur Meena raised a matter regarding need to construct roads in villages under Dausa parliamentary constituency, Rajasthan.
- (12) Shri Mukesh Rajput raised a matter regarding need to develop Ganga river front in Farrukhabad, Uttar Pradesh.
- (13) Shri Ram Kripal Yadav raised a matter regarding need for appointment of computer teachers in schools.
- (14) Shri Ramdas C. Tadas raised a matter regarding need to take adequate measures in hospitals to tackle Corona virus menace in Wardha parliamentary constituency, Maharashtra.
- (15) Shri Jasbir Singh Gill raised a matter regarding need to conserve our environment, water and wildlife.
- (16) Shri K. Muraleedharan raised a matter regarding testing facilities in National Institute of Virology, Alappuzha & Institute of Advance Virology, Thiruvananthapuram.
- (17) Shri Pocha Brahmananda Reddy raised a matter regarding MSP for Pulses and Millets.
- (18) Shri Arvind Ganpat Sawant raised a matter regarding redevelopment of old and dilapidated buildings in Mumbai.
- (19) Shri Vijay Kumar raised a matter regarding need to take adequate measures to prevent outbreak of Corona virus in Gaya parliamentary constituency, Bihar.
- (20) Shri Hanuman Beniwal raised a matter regarding need to bring back Indian medical students stranded in Philippines.
- (21) Shri Andimuthu Raja raised a matter regarding establishing a Kendriya Vidyalaya in Mettupalayam area of Coimbatore district.

### 2.36 P.M.

### 8. Government Bill – Passed

The Institute of Teaching and Research in Ayurveda Bill, 2020

Time Taken: 3 Hrs. 22 Mts.

The motion for consideration of the Bill was moved by Shri Shripad Naik.

The following members took part in the debate:-

- 1. Dr. Shashi Tharoor
- 2. Smt. Poonamben Hematnbhai Maadam
- 3. Dr. Kalanidhi Veeraswamy
- 4. Smt. Pratima Mondal
- 5. Shri Kanumuru Raghu Rama Krishna Raju
- 6. Shri Vinayak Bhaurao Raut
- 7. Shri Kotha Prabhakar Reddy
- 8. Shri Vijay Kumar
- 9. Shri Ramesh Chandra Majhi
- 10. Shri Ram Shiromani
- 11. Dr. Bharatiben D. Shiyal
- 12. Shri Amol Ramsing Kolhe
- 13. Shri Ajay Bhatt
- 14. Shri E.T. Mohammed Basheer
- 15. Dr. Pritam Gopinath Munde
- 16. Shri Anto Antony
- 17. Shri Sujay Radhakrishna Vikhe Patil
- 18. Shri P. Raveendranath Kumar

- 19. Shri N.K. Premachandran
- 20. Dr. Satyapal Singh
- 21. Shri M. Selvaraj
- 22. Shri Thol Thirumaavalavan
- 23. Shri Sumedhanand Saraswati
- 24. Shri Thomas Chazhikadan
- 25. Shri Ramcharan Bohra
- 26. Shri M.K. Raghavan
- 27. Smt. Sunita Duggal
- 28. Shri Bhartruhari Mahtab
- 29. Dr. Dhal Singh Bisen
- 30. Shri Kodikunnil Suresh
- 31. Shri Tapir Gao
- 32. Shri Bhagwant Mann
- 33. Shri DNV Senthilkumar S.
- 34. Ms. Jothimani S.

Shri Shripad Naik replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clauses 6 to 9 were adopted.

Clauses 10 to 31 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shripad Naik.

The motion was adopted and the Bill was passed.

## **\*9.** Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Fifteenth Report of Business Advisory Committee.

<sup>%</sup>7.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20<sup>th</sup> March, 2020)

SNEHLATA SHRIVASTAVA
Secretary General

<sup>&</sup>lt;sup>#</sup>At 6.43 P.M.

 $<sup>^{9}</sup>$ From 5.59 P.M. to 7.30 P.M., Members raised matters of urgent public importance.

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Friday, March 20, 2020/Phalguna 30, 1941 (Saka)

No. 79

#### 11.00 A.M.

### 1. Starred Questions

Starred Question Nos. 381–383, 384(clubbed with 400), 386 and 387 were orally answered. Members in whose names Starred Question Nos. 385 and 400 were listed, were absent. However, Ministers concerned laid the replies on the Table. Supplementary Questions to Starred Question Nos. 385 and 400 were asked by the Members. Replies to Starred Question Nos. 388–399 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 4371–4600 were laid on the Table.

#### 12.00 Noon

## 3. \*Observation by the Speaker

The Speaker made an Observation regarding commencement of sitting of the House for 23<sup>rd</sup> March, 2020 at 2.00 P.M. instead of 11 A.M.

<sup>\*</sup>Original in Hindi. For details, kindly see the debates for the day.

#### 12.01 P.M.

## 4. Submission by Member

Shri Adhir Ranjan Chowdhury made submission regarding reported increase in prices of essential commodities.

Shri Pralhad Joshi responded.

#### 12.05 P.M.

### 5. Papers laid on the Table

The Minister of Women and Child Development; and Minister of Textiles (Shrimati Smriti Zubin Irani) laid on the Table a copy of Notification No. S.O.4579(E) (Hindi and English versions) published in Gazette of India dated 20<sup>th</sup> December, 2019, reconstituting official member in the National Jute Board issued under sub-section 4(b) of Section 3 of the National Jute Board Act, 2008.

The Minister of Environment, Forest and Climate Change; Minister of Information and Broadcasting, and Minister of Heavy Industries and Public Enterprises (Shri Prakash Javadekar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2018-2019.

% Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Annual Reports (Hindi and English versions) for the year 2018-2019 alongwith Audited Accounts in respect of the following centres:-
  - (i) Population Research Centre (Department of Economics, Lucknow University), Lucknow.
  - (ii) Population Research Centre (Department of General and Applied Geography, Dr. Harisingh Gour University), Sagar.
  - (iii) Population Research Centre (The Gandhigram Institute of Rural Health and Family Welfare Trust), Gandhigram.
  - (iv) Population Research Centre (Utkal University), Bhubaneswar.
- (4) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above Population Research Centres for the year 2018-2019.

(5) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Babul Supriyo) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. S.O.4724(E) in Gazette of India dated 31<sup>st</sup> December, 2019 under Section 26 of the Environment (Protection) Act, 1986.

## 6. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 18<sup>th</sup> March, 2020, Rajya Sabha passed the National Commission for Indian System of Medicine Bill, 2020.
- (ii) That its sittings held on the 18<sup>th</sup> March, 2020, Rajya Sabha passed the National Commission for Homoeopathy Bill, 2020.

## 7. Bills as passed by the Rajya Sabha — Laid on the Table

- (i) The National Commission for Indian System of Medicine Bill, 2020
- (ii) The National Commission for Homoeopathy Bill, 2020

## 8. Reports of Committee on Papers laid on the Table

Shri Shyam Singh Yadav presented the First to Eighth Reports (Original) and Ninth to Twenty-third Reports (Action Taken) (Hindi and English versions) of the Committee on Papers Laid on the Table (2019-2020).

## 9. Reports of Standing Committee on Information Technology

Col. Rajyavardhan Singh Rathore presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2019-20):-

- (1) Tenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fiftieth Report (Sixteenth Lok Sabha) on 'Progress of Implementation of BharatNet' of the Ministry of Communications (Department of Telecommunications).
- (2) Eleventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-ninth Report (Sixteenth Lok Sabha) on 'Review of National Digital Literacy Mission (NDLM) Problems and Challenges' of the Ministry of Electronics and Information Technology.
- (3) Twelfth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their

Sixtieth Report (Sixteenth Lok Sabha) on 'Setting up of Post Bank of India as a payments Bank – scope, objectives and framework' of the Ministry of Communications (Department of Posts).

### 10. Reports of Standing Committee on Chemicals and Fertilizers

Dr. Manoj Rajoria presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Sixth Report on 'Demands for Grants 2020-21' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) Seventh Report on 'Demands for Grants 2020-21' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (3) Eighth Report on 'Demands for Grants 2020-21' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

## **11.** Statement by Minister of State in the Ministry of Parliamentary Affairs

Shri Arjun Ram Meghwal made a statement regarding Government Business during the week commencing Monday, the 23<sup>rd</sup> March, 2020.

#### 12.11 P.M.

#### 12. Motion

Shri Pralhad Joshi moved the following motion:-

"That this House do agree with the Fifteenth Report of the Business Advisory Committee presented to the House on 19<sup>th</sup> March, 2020."

The motion was adopted.

## <sup>&</sup>12.22 P.M.

## 13. Submissions by Members

(i) Prof. Saugata Roy made submission regarding need to close Stock Exchanges in view of rapid fall in Sensex.

#### 1.06 P.M.

(ii) Smt. Navneet Rvi Rana made submission regarding pollution due to illegal stone crushing in Chikhaldara Hill Station.

#### 1.30 P.M.

(ii) Ms. Mahua Moitra made submission regarding dumping of biomedical wastes of Hospitals in forest areas.

<sup>®</sup>Shri Prakash Javadekar responded.

<sup>&</sup>From 12.12 P.M. to 1.32 P.M., Members raised matters of urgent public importance.

<sup>&</sup>quot;Shri Pralhad Joshi responded."

<sup>&</sup>lt;sup>®</sup>Shri Prakash Javadekar responded

<sup>&</sup>lt;sup>%</sup>Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines <sup>®</sup>Minister of Environment, Forest and Climate Change; Minister of Information and Broadcasting, and Minister of Heavy Industries and Public Enterprises

#### 1.32 P.M.

#### 14. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Sunil Kumar Singh regarding need to expedite construction of pending irrigation projects in Jharkhand.
- (2) Shri Prabhubhai Nagarbhai Vasava regarding need to include Sickle Cell disease in the list of diseases eligible for treatment under Ayushman Bharat Yojana.
- (3) Shri Sushil Kumar Singh regarding condition of NH-19.
- (4) Shri Bidyut Baran Mahato regarding need to provide secondary care treatment referral facility in ESIC hospital in Adityapur, Jharkhand and also set up a 250-bedded hospital in Adityapur.
- (5) Shri Vivek Narayan Shejwalkar regarding plan to tackle the negative impact of Corona virus menace on Indian economy.
- (6) Shri Vijay Baghel regarding participation of Members of Parliament in administrative board of educational institutions.
- (7) Shri Rebati Tripura regarding Tripura Tribal Autonomous District Council.
- (8) Shri Mansukhbhai Dhanjibhai Vasava regarding need to provide irrigation facilities to Adivasi people living in forest area in Narmada and Bharuch districts, Gujarat.
- (9) Shri Rameshbhai Lavjibhai Dhaduk regarding need to modernise and develop Porbandar Railway Station in Gujarat as a model railway station.
- (10) Shri Janardan Mishra regarding need to provide compensation to farmers who suffered damage to their crops caused by heavy hailstorms in Rewa parliamentary constituency, Madhya Pradesh.
- (11) Dr. Virendra Kumar regarding conservation and development of historical fort at Deora in Chhatarpur district, Madhya Pradesh as tourist destination.

- (12) Shri Gajendra Umrao Singh Patel regarding need to provide benefits under Kisan Samman Nidhi Scheme to farmers in Madhya Pradesh.
- (13) Shri Kanakmal Katara regarding issuance of alleged illegal armed licence in Banswara district, Rajasthan.
- (14) Shri Rahul Kaswan regarding need to remove areas having ground water in Churu parliamentary constituency from the list of dark zones.
- (15) Shri K. Shanmuga Sundaram regarding deleting entry relating to wild boars/wild pigs from Schedule III of the Wild Life Protection Act.
- (16) Shri Vallabhaneni Balashowry regarding merger of Banks.
- (17) Shri Vinayak Bhaurao Raut regarding changes or amendments on Kharland Development Scheme.

#### 1.33 P.M.

# **15.** Amendments made by Rajya Sabha to Government Bill –Agreed to # The Central Sanskrit Universities Bill, 2019

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Shri Ramesh Pokhriyal 'Nishank':-

## **ENACTING FORMULA**

1. That at page 1, line 1, <u>for</u> the word "Seventieth", the word "Seventy-first" be <u>substituted.</u>

## **CLAUSE 1**

2. That at page 1, line 3, <u>for</u> the figure "2019", the figure "2020" be <u>substituted.</u>

<sup>&</sup>lt;sup>#</sup> The Bill was passed by Lok Sabha on the 12<sup>th</sup> December, 2019 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 16<sup>th</sup> March, 2020 and returned it to Lok Sabha on the 17<sup>th</sup> March, 2020.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Ramesh Pokhriyal 'Nishank'.

The motion was adopted and the amendments were agreed to.

#### 1.36 P.M.

#### 16. Government Bill - Passed

The Indian Institutes of Information Technology Laws (Amendment) Bill, 2020

Time Taken: 2 Hrs. 24 Mts.

The motion for consideration of the Bill was moved by Shri Ramesh Pokhriyal 'Nishank'.

The following members took part in the debate:-

- 1. Shri Kodikunnil Suresh
- 2. Shri Ram Kripal Yadav
- 3. Prof. Saugata Roy
- 4. Shri Vinayak Bhaurao Raut
- 5. Shri Ramprit Mandal
- 6. Shri Bhartruhari Mahtab
- 7. Dr. Kalanidhi Veeraswamy
- 8. Shri Brijendra Singh
- 9. Kunwar Danish Ali
- 10. Shri B.B. Patil
- 11. Dr. Sukanta Majumdar
- 12. Smt. Goddeti Madhavi
- 13. Shri E.T. Mohammed Basheer

- 14. Prof. S.P. Singh Baghel
- 15. Shri Saptagiri Sankar Ulaka
- 16. Shri Girish Bhalchandra Bapet
- 17. Shri P. Raveendranath Kumar
- 18. Shri Thomas Chazhikadan
- 19. Shri Thirumaavalavan Thol
- 20. Shri Unmesh Bhaiyyasaheb Patil
- 21. Shri N.K. Premachandran
- 22. Shri Hasnain Masoodi
- 23. Shri Suresh Pujari
- 24. Shri Adhir Ranjan Chowdhury
- 25. Shri Nishikant Dubey
- 26. Shri Ritesh Pandey
- 27. Shri DNV Senthilkumar S.
- 28. Shri Anubhav Mohanty
- 29. Dr. Satyapal Singh

Shri Ramesh Pokhriyal 'Nishank' replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ramesh Pokhriyal 'Nishank'.

The motion was adopted and the Bill was passed.

#### 4.00 P.M.

#### 17. Private Members' Resolution –Withdrawn

Further discussion on the following resolution moved by Shri Kunwar Pushpendra Singh Chandel on the 21<sup>st</sup> June, 2019:-

"Having regard to the fact that due to scarcity of water and unavailability of fodder for cattle in the Bundelkhand region of the State of Uttar Pradesh, the people of the region are forced to leave their cows to graze in the open, which is popularly known as 'Anna Pratha', and which causes damage to the standing crops, this House urges upon the Government to take steps to construct a network of canals from the proposed Ken-Betwa river-linking project in order to inter-connect and replenish the dams and ponds to overcome the problem of water scarcity and practice of Anna Pratha in the region."

The following members took part in the debate:-

- 1. Shri Hanuman Beniwal (resumed his speech)
- 2. Shri Hasnain Masoodi

Shri Gajendra Singh Shekhawat replied to the debate.

Shri Kunwar Pushpendra Singh Chandel spoke by way of his right of reply.

The Resolution was withdrawn by leave of the House.

#### 5.42 P.M.

#### 18. Private Members' Resolution – Under Consideration

Shri Ritesh Pandey moved the following resolution:-

"Keeping in view that the Anganwadi Workers and Anganwadi Helpers provide many essential health and welfare services to women, children and adolescents, this House urges upon the Government to take following immediate steps to uplift their working conditions -

- (1) regularisation of employment of Anganwadi Workers and Anganwadi Helpers;
- (2) changing the nomenclature of compensation category of Anganwadi Workers and Anganwadi Helpers from "Honorarium" to "Salary";
- (3) payment of adequate amount of compensation to Anganwadi Workers and Anganwadi Helpers, which would reflect importance of their services to the society;
- (4) improving working conditions of Anganwadi Workers and Anganwadi Helpers and upgrading every Anganwadi Centre with all basic facilities including availability of Safe drinking water, clean toilets and proper ventilation; and
- (5) payment of all dues including pending rent for Anganwadi Centres which are being run on rented accommodation in the country.".

Shri Nishikant Dueby took part in the debate and his speech was unfinished.

The discussion was not concluded.

#### 6.01 P.M.

(Lok Sabha adjourned till 2.00 P.M. on Monday, the 23<sup>rd</sup> March, 2020)

SNEHLATA SHRIVASTAVA Secretary General

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Monday, March 23, 2020/Chaitra 3, 1942 (Saka)

No. 80

2.00 P.M.

### 1. Obituary References

The Speaker on behalf of the House paid homage to the Great revolutionaries Shaheed Bhagat Singh, Shaheed Rajguru and Shaheed Sukhdev who got martyred on 23 March, 1931.

The Speaker further made reference to the passing away of Shri Hindurao Nilkanthrao Naik Nimbalkar, member of the Eleventh Lok Sabha.

He also made reference to the reported loss of lives of 17 security personnel of the Central Reserve Police Force and unjury to 15 others, who martyred in a dastardly Maoist attack in Sukma district of Chhattisgarh on 21 March, 2020.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

## 2. Questions

As there was no Question Hour for today, Starred Question Nos. 401–420 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 4601–4830 would be printed in the Official Report for the day.

#### 2.02 P.M.

## 3. Papers laid on the Table

The Minister of Petroleum and Natural Gas; and Minister of Steel (Shri Dharmendra Pradhan) laid on the Table a copy of the Petroleum and Natural Gas Regulatory Board (Determination of Petroleum and Petroleum Products Pipeline Transportation Tariff) Amendment Regulations, 2020 (Hindi and English versions) published in Notification No. F. No. PNGRB/M(C)/62/2020 in Gazette of India dated 21<sup>st</sup> February, 2020 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

The Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State (Independent charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural

Centre, Dimapur, for the year 2018-2019.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Palakkad, Palakkad, for the year 2018-2019, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of

- the Indian Institute of Science Education and Research, Pune, for the year 2018-2019.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Samagra Shiksha, Thiruvananthapuram, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Samagra Shiksha, Thiruvananthapuram, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2018-2019.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Ghani Khan Choudhury Institute of Engineering and Technology, Malda, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ghani Khan Choudhury Institute of Engineering and Technology, Malda, for the year 2018-2019.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2018-2019.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of

- the Tripura University, Suryamaninagar, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2018-2019.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Hemvati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Hemvati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hemvati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2018-2019.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2018-2019.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2018-2019.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2018-

2019.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of Educational Planning and Administration, New Delhi, for the year 2015-2016.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2017-2018.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Rohtak, Rohtak, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Management Rohtak, Rohtak, for the year 2018-2019.

- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2018-2019.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

The Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
- (i) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Fifth Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/42 in Gazette of India dated 6<sup>th</sup> December, 2019.

- (ii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fifth Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/45 in Gazette of India dated 26<sup>th</sup> December, 2019.
- (iii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Sixth Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/47 in Gazette of India dated 26<sup>th</sup> December, 2019.
- (iv) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Seventh Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2020/1 in Gazette of India dated 1<sup>st</sup> January, 2020.
- (v) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Amendment) Regulations, 2020 published in Notification No. SEBI/LAD-NRO/GN/2020-02 in Gazette of India dated 10<sup>th</sup> January, 2020.
- (vi) The Securities and Exchange Board of India (Portfolio Managers)
  Regulations, 2020 published in Notification No. SEBI/LADNRO/GN/2020/03 in Gazette of India dated 16<sup>th</sup> January, 2020.
- (3) A copy of the Banning of Unregulated Deposit Schemes Rules, 2020 (Hindi and English versions) published in Notification No. S.O.663(E) in Gazette of India dated 12<sup>th</sup> February, 2020 under sub-section (1) of Section 39 of the Banning of Unregulated Deposit Schemes Act, 2019.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.120(E) published in Gazette of India dated 14<sup>th</sup> February, 2020, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.269(E) dated 8<sup>th</sup> April, 2015.
- (ii) G.S.R.119(E) published in Gazette of India dated 14<sup>th</sup> February, 2020, together with an explanatory memorandum allowing exemption from specified duties of customs to goods when imported into India and cleared against a duty credit scrip issued under the scheme for Rebate of State and Central Taxes and Levies on export of garments and made-ups and the said scrip may also include duty credit provided under the Additional Ad hoc Incentive Scheme together with a corrigendum thereto published in Notification No. G.S.R.131(E) (in Hindi version only) dated 19<sup>th</sup> February, 2020.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
  - (i) G.S.R.117(E) published in Gazette of India dated 14<sup>th</sup> February, 2020 together with an explanatory memorandum allowing exemption from duties of Central Excise leviable on goods manufactured when cleared against a duty credit scrip issued under the scheme for Rebate of State and Central Taxes and Levies on export of garments and made-ups and the said scrip may also include duty credit provided under the Additional Ad hoc Incentive Scheme.

- (ii) G.S.R.118(E) published in Gazette of India dated 14<sup>th</sup> February, 2020 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.271(E) dated 8<sup>th</sup> April, 2015.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
  - (i) G.S.R.164(E) published in Gazette of India dated 7<sup>th</sup> March, 2020, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the import of 'Cholrinated Polyvinyl Chloride Resin whether or not further processed into compound', originating in, or exported from China PR and Korea PR, based on the recommendations of the Designated Authority, Directorate General of Trade Remedies.
  - (ii) G.S.R.167(E) published in Gazette of India dated 12<sup>th</sup> March, 2020, together with an explanatory memorandum seeking to extend anti-dumping duty on 'Sheet Glass', originating in, or exported from China PR in pursuance of final findings of Designated Authority in sunset review of the said notification.
- (7) A copy of Notification No. G.S.R.140(E) (Hindi and English versions) published in Gazette of India dated 25<sup>th</sup> February, 2020, together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R.55(E) dated 28<sup>th</sup> January, 2020 under Section 159 of the Customs Act, 1962 and Section 38 of the Central Excise Act, 1944.

## 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 5<sup>th</sup> March, 2020, Rajya Sabha concurred in the recommendations of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1<sup>st</sup> May, 2020 and ending on the 30<sup>th</sup> April, 2021 and also communicated the names of the following five members of Rajya Sabha who have been elected to the said Committee and to fill up the remaining two vacancies during the current Session:-
  - 1. Shri Rajeev Chandrasekhar
  - 2. Shri Naresh Gujral
  - 3. Shri C.M. Ramesh
  - 4. Shri Sukhendu Sekhar Ray
  - 5. Shri Bhupender Yadav
- (ii) That at its sitting held on the 5<sup>th</sup> March, 2020, Rajya Sabha concurred in the recommendations of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1<sup>st</sup> May, 2020 and ending on the 30<sup>th</sup> April, 2021 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
  - 1. Shri Prasanna Acharya
  - 2. Shri Birendra Prasad Baishya
  - 3. Shri Anil Desai

- 4. Shri Joginipally Santosh Kumar
- 5. Shri Om Prakash Mathur
- 6. Shri Surendra Singh Nagar
- 7. Shri M. Shanmugam
- (iii) That at its sitting held on the 5<sup>th</sup> March, 2020, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on 1<sup>st</sup> May, 2020 and ending on the 30<sup>th</sup> April, 2021 and elected the following Members of Rajya Sabha to serve on the said Committee and to fill up the remaining three vacancies during the current Session:-
  - 1. Shri Abir Ranjan Biswas
  - 2. Shri N. Chandrasegharan
  - 3. Smt. Kanta Kardam
  - 4. Shri Ram Shakal
  - 5. Shri K. Somaprasad
  - 6. Shri Kamakhya Prasad Tasa
  - 7. Shri Ramkumar Verma

## 5. Minutes of Committee on Absence of Members from the Sittings of the House

Shri Ajay Misra Teni laid on the Table the minutes (Hindi and English versions) of the Second sitting of the Committee on Absence of Members from the sittings of the House held on 17.03.2020.

## 6. Statements of Standing Committee on Information Technology

Dr. Shashi Tharoor laid the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Information Technology (2018-19):-

- (1) Fifty-fifth Action Taken Report (16<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their Forty-seventh Report (16<sup>th</sup> Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Communications (Department of Telecommunications).
- (2) Fifty-sixth Action Taken Report (16<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their Forty-fourth Report (16<sup>th</sup> Lok Sabha) on 'Status of Cable TV Digitization and Interoperability of Set Top Boxes' of the Ministry of Information and Broadcasting.
- (3) Fifty-seventh Action Taken Report (16<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their Forty-sixth Report (16<sup>th</sup> Lok Sabha) on 'Demands for Grants (2018-19) of the Ministry of Electronics and Information Technology.
- (4) Fifty-eighth Action Taken Report (16<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their Fifty-third Report (16<sup>th</sup> Lok Sabha) on 'Expansion of Rural BPOs and Challenges faced by them' of the Ministry of Electronics and Information Technology.

#### 2.05 P.M.

## 7. Motion regarding Joint Committee on the Personal Data Protection Bill, 2019

Smt. Meenakashi Lekhi moved the following motion:-

"That this House do extend upto the second week of the Monsoon Session of the Parliament, 2020 the time for the presentation of the Report of the Joint Committee on The Personal Data Protection Bill, 2019."

The motion was adopted.

#### 8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ramdas C. Tadas regarding need to establish a Resource and Training Centre at Sewagram, Maharashtra for promotion of village & cottage industry and handicrafts.
- (2) Smt. Rekha Arun Verma regarding training of teachers by N.I.O.S.
- (3) Shri Jagdambika Pal regarding compensation to farmers who lost their crops and lives due to untimely rains and hailstorms in Bihar and Uttar Pradesh.
- (4) Sadhvi Pragya Singh Thakur regarding wage revision of contract labourers in BHEL, Bhopal.
- (5) Shri Raju Bista regarding need to abolish District Improvement (DI) Fund of Darjeeling District, West Bengal.
- (6) Shri Kunwar Pushpendra Singh Chandel regarding exploring the feasibility of creating new states in the country.

- (7) Shri Rakesh Singh regadring need to review the status of implementation of various centrally sponsored schemes in Madhya Pradesh.
- (8) Shri Bhagirath Chaudhary regarding need to construct an overbridge on National Highway 8 in Ajmer parliamentary constituency, Rajasthan.
- (9) Smt. Sangeeta Kumari Singh Deo regarding need for resilient stable electricity transmission and distribution network in coastal Odisha.
- (10) Shri Pradeep Kumar Chaudhary regarding need to establish AIIMS in Western Uttar Pradesh.
- (11) Shri Hasmukhbhai Somabhai Patel regarding need for overbridge/underbridge on Ahmedabad – Vadodara Express Highway No. 1.
- (12) Shri Manish Tewari regarding need to investigate the origin of Corona Virus.
- (13) Shri Bhartruhari Mahtab regarding non-revision of royalty on major minerals.
- (14) Smt. Veena Devi regarding need to construct a bridge on Burhi Gandak river in Vaishali parliamentary constituency, Bihar.

#### 2.06 P.M.

## 9. \*Observation by the Speaker

The Speaker made an observation on Amendment No. 44 to the Finance Bill, 2020.

<sup>\*</sup>Original in Hindi. For details, kindly see the debates for the day.

#### 2.07 P.M.

#### 10. The Government Bill – Passed

The Finance Bill, 2020

Time Taken: 29 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clauses 5 and 6 were adopted.

Clause 7 was adopted, as amended.

Clause 8 was adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 39 were adopted.

Clause 40 was adopted, as amended.

Clauses 41 and 42 were adopted.

Clause 43 was adopted, as amended.

Clauses 44 to 46 were adopted.

Clause 47 was adopted, as amended.

Clauses 48 to 50 were adopted.

Clause 51 was adopted, as amended.

Clause 52 was adopted, as amended.

Clause 53 was adopted, as amended.

Clauses 54 to 74 were adopted.

Clause 75 was adopted, as amended.

Clauses 76 to 78 were adopted.

Clause 79 was adopted, as amended.

Clause 80 was adopted, as amended.

Clause 81 was adopted, as amended.

Clauses 82 and 83 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 31 to the Finance Bill, 2020 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 83A was adopted.

New Clause 83A was also adopted.

Clause 84 was adopted, as amended.

Clauses 85 to 89 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 34 to the Finance Bill, 2020 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 89A was adopted.

New Clause 89A was also adopted.

Clauses 90 to 92 were adopted.

Clause 93 was adopted, as amended.

Clauses 94 to 124 were adopted.

Clauses 125 and 126 were adopted.

Clause 127 was adopted.

Clauses 128 to 131 were adopted.

Clauses 132 to 137 were adopted.

Clauses 138 to 143 were adopted.

Clause 144 was negatived.

Clause 145 was adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 42 to the Finance Bill, 2020 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 145A was adopted.

New Clause 145A was also adopted.

Clauses 146 to 149 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 43 to the Finance Bill, 2020 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 149A, 149B and 149C was adopted.

New Clauses 149A, 149B and 149C were also adopted.

The First Schedule was adopted, as amended.

The Second Schedule was adopted.

The Third Schedule was adopted.

The Fourth and the Fifth Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

#### 2.37 P.M.

#### 11. Government Bills – Introduced

- (i) The Rashtriya Raksha University Bill, 2020
- (ii) The National Forensic Sciences University Bill, 2020

#### 2.42 P.M.

## 12. Observation by the Speaker

The Speaker made an observation regarding 'Janta Curfew' followed by all the citizens of India on 22.03.2020.

### 2.45 P.M.

## **13.** Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Third Session of the Seventeenth Lok Sabha.

### 2.50 P.M.

## 14. National Song

The National Song was played.

### 2.52 P.M.

(Lok Sabha adjourned sine-die at 2.52 P.M.)

SNEHLATA SHRIVASTAVA Secretary General